

25

COMMITTEE

ON

**GOVERNMENT ASSURANCES
(2020-2021)**

(SEVENTEENTH LOK SABHA)

TWENTY-FIFTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on.....09-03-2021



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

March, 2021/ Phalguna, 1942 (Saka)



CONTENTS

	Page
Composition of the Committee on Government Assurances (2020-2021)	(iii)
Introduction	(iv)
Report	1-4
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 30 July, 2020	5-7
Appendices-II to XXV	

Requests for Dropping of Assurances (Acceded to)

II.	(i) USQ No. 2812 dated 11.05.2016 regarding 'Unauthorized Colonies'	8-11
	(ii) USQ No. 485 dated 20.07.2016 regarding 'Regularization of Unauthorised Colonies'	
III.	SQ No. 201 dated 01.08.2016 (Supplementary by Shri Bhartruhari Mahtab, M.P.) regarding 'Project Mausam'	12-23
IV.	General Discussion dated 02.08.2016 by Shri Dinesh Trivedi, M.P. regarding 'Approval of the First Report of Railway Convention Committee (2014)'	24-34
V.	(i) USQ No. 1307 dated 23.11.2016 regarding 'Mobile Air Dispensary'	35-38
	(ii) USQ No. 1657 dated 26.07.2017 regarding 'Air Clinics'	
	(iii) USQ No. 857 dated 20.12.2017 regarding 'Mobile Air Dispensary'	
VI.	(i) USQ No. 2683 dated 28.08.2012 regarding 'National Population Register'	39-58
	(ii) USQ No. 415 dated 26.02.2013 regarding 'Issuance of Identity Cards'	
	(iii) USQ No. 1450 dated 06.03.2013 regarding 'Overlapping of Aadhaar and NPR'	
	(iv) USQ No. 2446 dated 12.03.2013 regarding 'National Population Register'	
	(v) USQ No. 2622 dated 13.03.2013 regarding 'Dispute on Issuance of UID Card'	
	(vi) USQ No. 725 dated 10.12.2013 regarding 'Issuance of MNIC'	
	(vii) USQ No. 3922 dated 18.02.2014 regarding 'Identity Cards to Nomadic Tribes'	

	(viii) USQ No. 3399 dated 17.03.2015 regarding 'Issuance of Identity Card'	
	(ix) USQ No. 4380 dated 21.04.2015 regarding 'Issuance of MNIC'	
	(x) USQ No. 1228 dated 28.07.2015 regarding 'Issuance of Identity Card'	
VII.	USQ No. 1948 dated 17.12.2013 regarding 'Conviction of Italian Marines'	59-62
VIII.	USQ No. 1428 dated 25.07.2017 regarding 'Fitness Level for IPS Officers'	63-64
IX.	USQ No. 233 dated 25.11.2014 regarding 'Fake Encounters'	65-72
X.	USQ No. 1414 dated 25.07.2017 regarding 'Amendment in Service Rules'	73-75
XI.	USQ No. 1274 dated 18.12.2018 regarding 'Merger of Manipur State'	76-77
XII.	USQ No. 1327 dated 13.08.2013 regarding 'Revival of Sikh Militancy'	78-81
XIII.	USQ No. 1002 dated 24.07.2018 regarding 'Division of 9th and 10th Schedule Institutions'	82-84
XIV.	USQ No. 1524 dated 25.07.2017 regarding 'Training for IPS Officer'	85-86
XV.	SQ No. 365 dated 28.03.2017 (Supplementary by Shri Tathagata Satpathy, M.P.) regarding 'Immigration from Bangladesh'	87-92
XVI.	(i) USQ No. 3264 dated 01.01.2019 regarding 'High Level Committee on Mob Lynching'	93-97
	(ii) USQ No. 3764 dated 16.07.2019 regarding 'Prevention of Lynching'	
XVII.	USQ No. 2556 dated 10.05.2016 regarding 'Scheme for Infrastructure Development'	98-103
XVIII.	USQ No. 93 dated 11.12.2018 regarding 'Central Investigation Agency'	104-105
XIX.	USQ No. 1487 dated 12.02.2019 regarding 'Prevention of Damage to Public Property (PDPP) Act'	106-107
XX.	USQ No. 1779 dated 02.07.2019 regarding 'Investigation into Pulwama Terror Attack'	108-110
XXI.	USQ No. 3734 dated 16.07.2019 regarding 'Inter-State Council'	111-112
XXII.	USQ No. 3543 dated 11.08.2015 regarding 'Mumbai Police Officers'	113-114
XXIII.	Minutes of the Sitting of the Committee held on 30 July, 2020	115-119
XXIV.	Minutes of the Sitting of the Committee held on 03 December, 2020	120-121
XXV.	Composition of the Committee on Government Assurances (2019-2020)	122

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES***
(2020 – 2021)

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020



INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Twenty-Fifth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 30 July, 2020 *inter-alia* considered Memorandum Nos. 184 to 208 containing requests received from various Ministries/Departments for dropping of 38 pending Assurances and decided to drop 34 Assurances.
3. At their sitting held on 03 December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.
4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

05 March, 2021

14 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 38 pending Assurances at their sitting held on 30 July, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 34 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	(i) USQ No. 2812 dated 11.05.2016 (ii) USQ No. 485 dated 20.07.2016	Housing and Urban Affairs	(i) Unauthorized Colonies (ii) Regularization of Unauthorised Colonies (Appendix –II)
2.	SQ No. 201 dated 01.08.2016 (Supplementary by Shri Bhartruhari Mahtab, M.P.)	Culture	Project Mausam (Appendix –III)

S. No.	SQ/USQ No. & Date	Ministry	Subject
3.	General Discussion dated 02.08.2016 by Shri Dinesh Trivedi, M.P.	Railways	Approval of the First Report of Railway Convention Committee (2014) (Appendix -IV)
4.	(i) USQ No. 1307 dated 23.11.2016 (ii) USQ No. 1657 dated 26.07.2017 (iii) USQ No. 857 dated 20.12.2017	Development of North Eastern Region	(i) Mobile Air Dispensary (ii) Air Clinics (iii) Mobile Air Dispensary (Appendix -V)
5.	(i) USQ No. 2683 dated 28.08.2012 (ii) USQ No. 415 dated 26.02.2013 (iii) USQ No. 1450 dated 06.03.2013 (iv) USQ No. 2446 dated 12.03.2013 (v) USQ No. 2622 dated 13.03.2013 (vi) USQ No. 725 dated 10.12.2013 (vii) USQ No. 3922 dated 18.02.2014 (viii) USQ No. 3399 dated 17.03.2015 (ix) USQ No. 4380 dated 21.04.2015 (x) USQ No. 1228 dated 28.07.2015	Home Affairs	(i) National Population Register (ii) Issuance of Identity Cards (iii) Overlapping of Aadhaar and NPR (iv) National Population Register (v) Dispute on Issuance of UID Card (vi) Issuance of MNIC (vii) Identity Cards to Nomadic Tribes (viii) Issuance of Identity Card (ix) Issuance of MNIC (x) Issuance of Identity Card (Appendix -VI)
6.	USQ No. 1948 dated 17.12.2013	Home Affairs	Conviction of Italian Marines (Appendix -VII)

S. No.	SQ/USQ No. & Date	Ministry	Subject
7.	USQ No. 1428 dated 25.07.2017	Home Affairs	Fitness Level for IPS Officers (Appendix -VIII)
8.	USQ No. 233 dated 25.11.2014	Home Affairs	Fake Encounters (Appendix -IX)
9.	USQ No. 1414 dated 25.07.2017	Home Affairs	Amendment in Service Rules (Appendix -X)
10.	USQ No. 1274 dated 18.12.2018	Home Affairs	Merger of Manipur State (Appendix -XI)
11.	USQ No. 1327 dated 13.08.2013	Home Affairs	Revival of Sikh Militancy (Appendix -XII)
12.	USQ No. 1002 dated 24.07.2018	Home Affairs	Division of 9th and 10th Schedule Institutions (Appendix -XIII)
13.	USQ No. 1524 dated 25.07.2017	Home Affairs	Training for IPS Officer (Appendix -XIV)
14.	SQ No. 365 dated 28.03.2017 (Supplementary by Shri Tathagata Satpathy, M.P.)	Home Affairs	Immigration from Bangladesh (Appendix -XV)
15.	(i) USQ No. 3264 dated 01.01.2019 (ii) USQ No. 3764 dated 16.07.2019	Home Affairs	(i) High Level Committee on Mob Lynching (ii) Prevention of Lynching. (Appendix -XVI)
16.	USQ No. 2556 dated 10.05.2016	Home Affairs	Scheme for Infrastructure Development (Appendix -XVII)
17.	USQ No. 93 dated 11.12.2018	Home Affairs	Central Investigation Agency (Appendix -XVIII)
18.	USQ No. 1487 dated 12.02.2019	Home Affairs	Prevention of Damage to Public Property (PDPP) Act (Appendix -XIX)
19.	USQ No. 1779 dated 02.07.2019	Home Affairs	Investigation into Pulwama Terror Attack (Appendix -XX)
20.	USQ No. 3734 dated 16.07.2019	Home Affairs	Inter-State Council (Appendix -XXI)



S. No.	SQ/USQ No. & Date	Ministry	Subject
21.	USQ No. 3543 dated 11.08.2015	Home Affairs	Mumbai Police Officers (Appendix -XXII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 34 Assurances are given in Appendices -II to XXII.

5. The Minutes of the sitting of the Committee dated 30 July, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XXIII.

NEW DELHI;

05 March, 2021

14 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**



COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 30 July, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	184	USQ No. 1190 dated 03.03.2015	Environment, Forest and Climate Change		Violation of Environmental Laws
2	185	USQ No. 2425 dated 04.08.2015	Environment, Forest and Climate Change		Environmental Clearance for Townships
3	186	USQ No. 2613 dated 15.12.2015	Environment, Forest and Climate Change		Aravali Hills
4	187	USQ No. 1189 dated 02.05.2016	Tribal Affairs		Rehabilitation of Displaced Tribes
5	188	(i) USQ No. 2812 dated 11.05.2016 (ii) USQ No. 485 dated 20.07.2016	Housing and Urban Affairs		(i) Unauthorised Colonies (ii) Regularization of Unauthorised Colonies
6	189	SQ No. 201 dated 01.08.2016 (Supplementary by Shri Bhartruhari Mahtab, M.P.)	Culture		Project Mausam
7	190	General Discussion dated 02.08.2016 by Shri Dinesh Trivedi, M.P.	Railways		Approval of the First Report of Railway Convention Committee (2014)
8	191	(i) USQ No. 1307 dated 23.11.2016 (ii) USQ No. 1657 dated 26.07.2017 (iii) USQ No. 857 dated 20.12.2017	Development of North Eastern Region	Department of Development of North-Eastern Region	(i) Mobile Air Dispensary (ii) Air Clinics (iii) Mobile Air Dispensary
9	192	(i) USQ No. 2683 dated 28.08.2012 (ii) USQ No. 415 dated 26.02.2013	Home Affairs		(i) National Population Register (ii) Issuance of Identity Cards

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
		(iii) USQ No. 1450 dated 06.03.2013 (iv) USQ No. 2446 dated 12.03.2013 (v) USQ No. 2622 dated 13.03.2013 (vi) USQ No. 725 dated 10.12.2013 (vii) USQ No. 3922 dated 18.02.2014 (viii) USQ No. 3399 dated 17.03.2015 (ix) USQ No. 4380 dated 21.04.2015 (x) USQ No. 1228 dated 28.07.2015			(iii) Overlapping of Aadhaar and NPR (iv) National Population Register (v) Dispute on Issuance of UID Card (vi) Issuance of MNIC (vii) Identity Cards to Nomadic Tribes (viii) Issuance of Identity Card (ix) Issuance of MNIC (x) Issuance of Identity Card
10	193	USQ No. 1948 dated 17.12.2013	Home Affairs		Conviction of Italian Marines
11	194	USQ No.1428 dated 25.07.2017	Home Affairs		Fitness Level for IPS Officers
12	195	USQ No.233 dated 25.11.2014	Home Affairs		Fake Encounters
13	196	USQ No.1414 dated 25.07.2017	Home Affairs		Amendment in Service Rules
14	197	USQ No.1274 dated 18.12.2018	Home Affairs		Merger of Manipur State
15	198	USQ No.1327 dated 13.08.2013	Home Affairs		Revival of Sikh Militancy
16	199	USQ No.1002 dated 24.07.2018	Home Affairs		Division of 9th and 10th Schedule Institutions

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
17	200	USQ No.1524 dated 25.07.2017	Home Affairs		Training for IPS Officer
18	201	SQ No.365 dated 28.03.2017 (Supplementary by Shri Tathagata Satpathy, M.P.)	Home Affairs		Immigration from Bangladesh
19	202	(i) USQ No.3264 dated 01.01.2019 (ii) USQ No.3764 dated 16.07.2019	Home Affairs		(i) High Level Committee on Mob Lynching (ii) Prevention of Lynching
20	203	USQ No.2556 dated 10.05.2016	Home Affairs		Scheme for Infrastructure Development
21	204	USQ No.93 dated 11.12.2018	Home Affairs		Central Investigation Agency
22	205	USQ No.1487 dated 12.02.2019	Home Affairs		Prevention of Damage to Public Property (PDPP) Act
23	206	USQ No.1779 dated 02.07.2019	Home Affairs		Investigation into Pulwama Terror Attack
24	207	USQ No.3734 dated 16.07.2019	Home Affairs		Inter-State Council
25	208	USQ No.3543 dated 11.08.2015	Home Affairs		Mumbai Police Officers

Appendix - II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 188

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 2812 dated 11 May, 2016 regarding "Unauthorised Colonies" (Annexure-I).
- (ii) Unstarred Question No. 485 dated 20 July, 2016 regarding "Regularization of Unauthorized Colonies" (Annexure-II).

The above mentioned Questions were addressed by Shri Ramesh Bidhuri, Shri Ashwini Kumar and Shri Ashok Mahadeorao Nete, M.Ps., to the Minister of Housing and Urban Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I and II).

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Housing and Urban Affairs *vide* O.M. F. No. 3/4/2016-DDVI dated 28 March, 2019 have stated as under:-

"Revision of Regulations for Regularization of Unauthorized Colonies in Delhi is an ongoing process and time consuming. In this regard, it is informed that the information required for revision of regulations for regularization of unauthorized colonies in Delhi was sought from Government of National Capital Territory of Delhi (GNCTD) *vide* letter dated 15.09.2016 and 19.09.2016, however, the same is still awaited. In this regard, GNCTD *vide* its letter dated 18.08.2017 had intimated that GNCTD would conduct Total Station Machine (TSM) survey and would require time period of 2 years from 01.08.2017 to 31.07.2019 for completion of survey of unauthorized colonies and furnish the information to Ministry of Housing and Urban Affairs, as sought by the Ministry. GNCTD has now *vide* their letter dated 29.01.2019 has intimated that there were deficiencies in TSM survey done in a few colonies. Due to this they have abandoned this method of conducting the survey and have identified the use of DRONE technology as an alternative. The Revenue Department of GNCTD is now in the process of preparing a Request for Proposal (RFP) for inviting proposals from concerned agencies for undertaking the work of DRONE based survey of all unauthorized colonies. GNCTD has further intimated that it is expected that the whole exercise will take about 2 years for completion of survey, i.e. upto 2021. As this matter is also under examination in the Hon'ble High Court of Delhi in a Public Interest Litigation (PIL) the above status intimated by GNCTD has also been furnished to the Hon'ble Court. From the above, it may be seen that the completion of DRONE based survey and compilation of the data in all respects is going to take another two

more years and thereafter, GNCTD will analyze the same, and submit the requisite information. Once this is received, it will be processed and examined in consultation with all stakeholders. This is a policy matter and may take more time than anticipated."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Housing and Urban Affairs, have requested the Committee to drop the above Assurances.

The Committee may consider.

NEW DELHI

DATED: 28/07/2020

DE/WORD(Hindi)

Annexure-I

PDF/WORD

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO: 2812

ANSWERED ON: 11.05.2016

Unauthorised Colonies

RAMESH BIDHURI

ASHWINI KUMAR

Will the Minister of

URBAN DEVELOPMENT

be pleased to state:-

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- the number of unauthorised colonies in Delhi as on date and the number of colonies regularised during the last three years and the current year, so far;
- whether the Government is formulating any scheme to regularise all unauthorised colonies and if so, the details thereof;
- whether there is lack of basic facilities in unauthorised and recently regularised colonies;
- if so, the details thereof and the reasons therefor; and
- the action taken/ being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI BABUL SUPRIYO)

(a): Government of National Capital Territory of Delhi (GNCTD) has informed that 1639 unauthorised colonies applied for regularisation in the year 2007-08 and applications from 244 unauthorised colonies were received in the year 2013. None of these unauthorised colonies has been regularized so far.

(b): Government has notified regulations on 24.03.2008 and subsequent amendments on 16.06.2008, 06.06.2012 and 01.01.2015 for regularisation of unauthorised colonies. Revision of these regulations are under consideration.

(c) to (e): GNCTD has informed that they have issued instructions for treating all unauthorised colonies at par and for providing basic facilities like water, sewer, road & drainage, street lights, etc., to these colonies barring those having objections from Archaeological Survey of India & Forest Department.



GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION No. 485

TO BE ANSWERED ON JULY 20, 2016

REGULARIZATION OF UNAUTHORISED COLONIES

No. 485 SHRI ASHOK MAHADEORAO NETE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

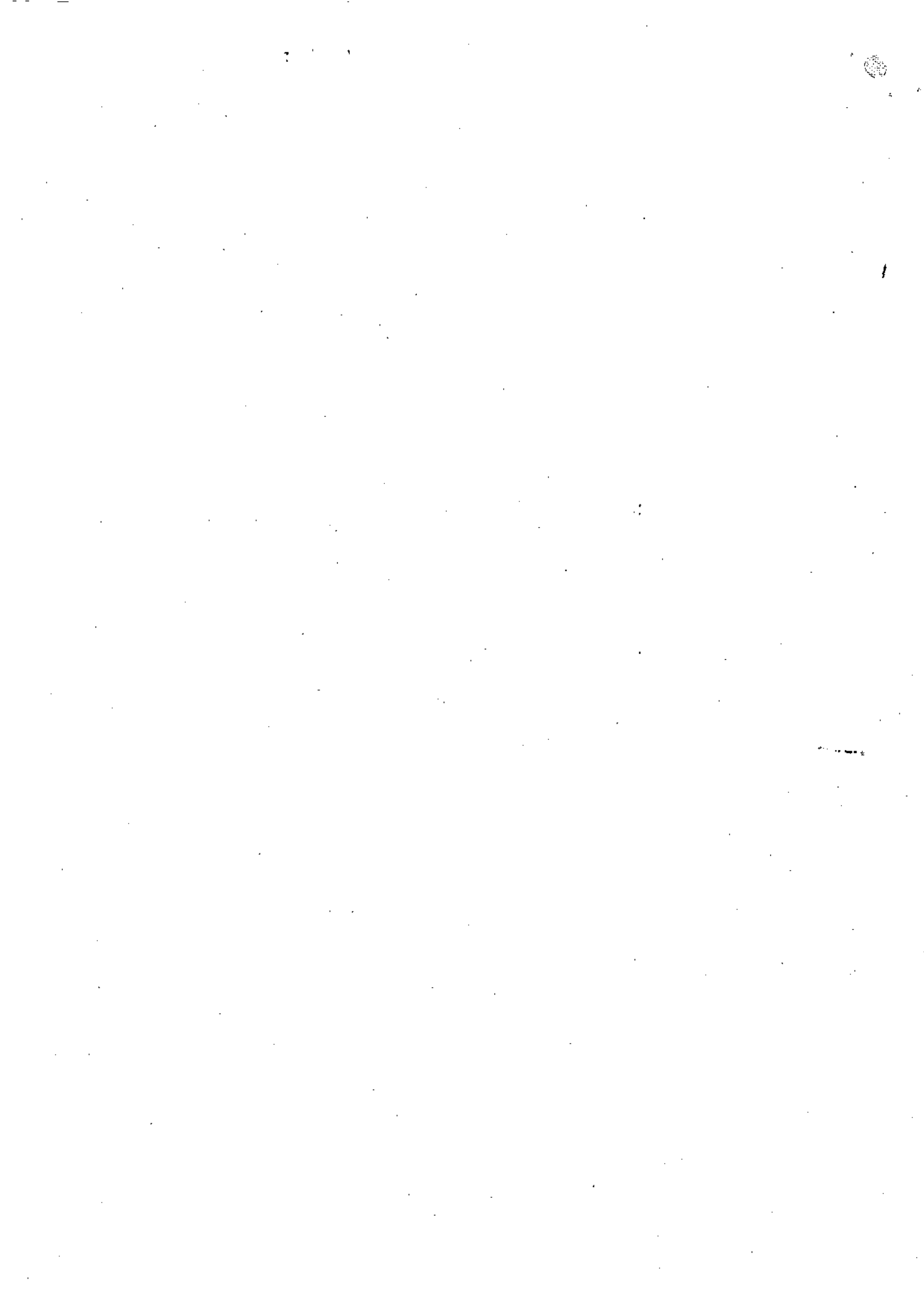
- (a) the current status of the procedure related to regularization of unauthorised colonies in Delhi;
- (b) the details of the proposed revision of the regulations with regard to regularization of unauthorised colonies;
- (c) the number of unauthorised colonies for which regularization process has been completed as on date and the time by which remaining colonies are proposed to be regularised; and
- (d) the reasons for delay in this regard?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF URBAN DEVELOPMENT

(RAO INDERJIT SINGH)

- (a): Regularization of Unauthorised Colonies (UCs) in Delhi is done by the Government of National Capital Territory of Delhi (GNCTD) in accordance with the procedure laid down in the Regulations dated 24.03.2008 read alongwith amendments dated 16.06.2008, 06.06.2012 and 01.01.2015.
- (b): Revision of regulations for regularization of UCs is under consideration.
- (c)&(d): GNCTD has informed that no unauthorised colony has been regularized since 1990. They have received 1639 applications for regularization of unauthorised colonies in the year 2007-08 and 244 in the year 2013-14. The regularization process involves consultation with various stakeholders and is time consuming.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 189

Subject: Request for dropping of Assurance given in reply to Starred Question No. 201 dated 01.08.2016 regarding "Project Mausam".

On 1st August 2016, Shri Dushyant Singh, M.P., addressed a Starred Question No. 201 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. During the discussion, Shri Bhartruhari Mahtab, M.P., raised the following Supplementary Question to the Minister of Culture:-

"The Minister has given a very elaborate reply in which he has also mentioned the programmes under Project Mausam by IGNCA, and I am really anguished to mention here that not a single project has been mentioned relating to the Kalinga coast. ... (Interruptions) As the Minister knows there were four major areas like Dwaraka, Konkan, Coromandel and Kalinga. These were the four major areas where maritime activities flourished for more than 3000 years till 1026, till the advent of the Central Asian martyrs who attacked India.

Madam, there is only one maritime museum created in my constituency in Cuttack established by the Odisha Government... (Interruptions) There is no other maritime museum in our country though two conferences have already been held keeping our activities with the African countries and with other European countries, keeping Arabian Sea as the major area of focus... (Interruptions) Madam, Kalinga coast and Coromandel coast of Odisha and Tamil Nadu of the present day and even Andhra Pradesh of the present day had flourishing maritime activities even today with the South East Asian countries, and I do not find anything relating to Indonesia.... (Interruptions) Indonesia was our major maritime activity Appalachia other than Vietnam and Cambodia which had also linked to China. ... (Interruptions) Therefore, my question to the Minister is this. What steps are being taken to find out the maritime activity that was flourishing in the past? And, when you are propagating the 'Look East' policy, how are you going to develop and propagate our trade activity with the South East Asian countries?"

3. In reply, the Minister of Culture stated as follows:-

"We are in the process of making more maritime museums, and that is the aim of this project and also how we can link all the countries together with creation of more maritime museums. At present, the project is in a conceptual state, and we promise that we will have more maritime museums in the future coming time."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Culture (Archaeological Survey of India) vide O.M. No. 4-160/2016-UNESCO) dated 29th December 2017 have stated as under:-

"In the process of fulfillment of assurance several letters were issued to the Ministry of Shipping (Sagarmala); Indian Navy; National Institute of Oceanography (NIO), Goa; Indira Gandhi National Centre for the Arts (IGNCA); National Museum and museum division of Archaeological Survey of India vide this office's letters of even numbers dated 01.02.2017, 06.02.2017, 28.02.2017, 03.05.2017, 09.05.2017 and 03.08.2017.

In response the Director (Museums), Archaeological Survey of India vide F.No. 15-2/2017-Mus dated 13.02.2017, informed that there is no proposal for opening of Maritime Museum by the Archaeological Survey of India under Project Mausam.

The Project Director (Mausam), Indira Gandhi National Centre for the Arts (IGNCA) vide letter F.No. 18/2017/PM/IGNCA dated 11th May 2017 has stated that there is no Maritime Museum under construction as far as Indira Gandhi National Centre for the Arts (IGNCA) is concerned.

Shri Rajiv Nayan, Under Secretary, Ministry of Shipping (Sagarmala) vide letter F.No.H-1116/1/2017-SM dated 21.03.2017 has informed that the (Sagarmala) has not received any proposal under Project Mausam. However, Ministry of Shipping has initiated steps for developing National Heritage Complex project at Lothal, Gujarat in which one of the important component is National Maritime Heritage Museum.

Shri Ashok Kumar, Under Secretary, Ministry of Defence (Indian Navy) vide letter F.No.911/D(N-II/OPS)/2015 dated 29th June, 2017 intimated that Indian Navy is not undertaken any Project for creation of Maritime Museums under 'Project Mausam'.

Similarly, the reply received from Dr. V.S.N. Murty, Acting Director, CSIR-National Institute of Oceanography (NIO), Goa dated 9th May 2017 has indicated that there is no proposal from CSIR-National Institute of Oceanography (NIO), Goa with regard to establishment of Maritime Museum.

Shri Parveen Singh Parihar, Administrative Officer, National Museum has informed vide letter F.No. 16-1/2017-NM-(Admn.) dated 11.08.2017 that National Museum is not constructing any Maritime Museum under Project Mausam.

Therefore, all have replied that presently no Maritime museum is under construction under purview of Project Mausam.

6. In view of the above, the Ministry, with the approval of Minister of Culture have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/07/2020

Apheryre

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
STARRED QUESTION NO.*201
TO BE ANSWERED ON 1.8.2016
SHRAVANA 10, 1938 (SAKA)

PROJECT MAUSAM

***201. SHRI DUSHYANT SINGH:**

Will the Minister of CULTURE be pleased to state:

- (a) the salient features of Project Mausam along with the details of the countries with which the Government is trying to revive historic maritime cultural and economic ties under this project;
- (b) whether the Government is implementing an action plan for achieving a World Heritage Transnational nomination for 'Indian Ocean Maritime Routes';
- (c) if so, the details thereof along with the status of its implementation; and
- (d) the details of funds allocated and utilised in this project during 2014-15 and 2015-16?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

(a) to (d) A statement is laid on the table of the House.



STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA

STARRED QUESTION NO. *201 FOR 01.8.2016 REGARDING PROJECT MAUSAM.

- (a) Project 'Mausam' is the initiative of Ministry of Culture to be implemented by the Archaeological Survey of India (ASI) as the nodal agency with research support of the Indira Gandhi National Centre for the Arts (IGNCA) and National Museum as associate bodies. This project aims to explore the multi-faceted Indian Ocean 'world' – collating archaeological and historical research in order to document the diversity of cultural, commercial and religious interactions in the Indian Ocean – extending from East Africa, the Arabian Peninsula, the Indian Subcontinent and Sri Lanka to the Southeast Asian archipelago. It also aims to promote research on themes related to the study of Maritime Routes through international scientific seminars and meetings and by adopting a multidisciplinary approach. The project encourages the production of specialized works, as well as publications for the general public with an attempt at promoting a broader understanding of the concept of a common heritage and multiple identities. Main objective of the project is to inscribe places and sites identified under Project Mausam as trans-national nomination for inscription on UNESCO's World Heritage List.

The list of countries with which the Government is trying to revive historic maritime cultural and economic ties under this project is given in Annexure I.

- (b) & (c) Yes, Madam. Indira Gandhi National Centre for the Arts (IGNCA) is mandated with the task of collecting the data and research inputs whereas the Archaeological Survey of India (ASI) is mandated to develop implementation strategy in collaboration with various identified state parties. In this regard, IGNCA has organised various lectures of well known academicians and an exhibition (details given in Annexure II). ASI organised a National Conference at Kochi in November 2014, a one day workshop on Project Mausam at Mumbai in February 2016 as part of Make in India scheme. Director (World Heritage) visited Myanmar, Cambodia and Vietnam to discuss the Project with representatives of these countries.
- (d) There was no specific allocation of funds for Project Mausam during Financial Year 2014-15 and 2015-16, SFC approved a fund allocation of Rs. 78,225,975 from the Budgetary allocation for World Heritage Matters. An amount of apx. Rs. 10,00,000 was incurred during 2014-15 and an amount of apx. Rs. 6,96,000 was utilised during 2015-16 on Project Mausam.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO. 201 FOR 01.08.2016.

List of 39 Indian Ocean countries identified under Project Mausam:

1	Bahrain
2	Bangladesh
3	Cambodia
4	China
5	Comoros
6	Egypt
7	Eritrea
8	Réunion, French Department
9	Indonesia
10	Iraq
11	Iran (Islamic Republic)
12	Jordan
13	Kuwait
14	Kenya
15	Lebanon
16	Madagascar
17	Malaysia
18	Maldives
19	Mauritius
20	Mozambique
21	Myanmar
22	Oman
23	Pakistan
24	Philippines
25	Qatar
26	Singapore
27	Sri Lanka
28	Saudi Arabia
29	Seychelles
30	Somalia
31	South Africa
32	Sudan
33	Syrian Arab Republic
34	United Republic of Tanzania
35	Thailand
36	Turkey
37	United Arab Emirates
38	Viet Nam
39	Yemen

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA STARRED
QUESTION NO. 201 FOR 01.08.2016

Programmes under Project Mausam by IGNC A up to date:

- Lecture on 'Impact of Bharat on Business of Countries around Hind Mahasagar' by Shri Sandeep Singh
- Lecture on 'Sailing the Indian Ocean: The Seafarers of Kachchh' by Dr. Chhaya Goswami
- Lecture on 'Cunninghams Lost Treasures' by Dr. Sanjay Garg
- Lecture on 'Trading in Stories' by Ms. Sumedha Verma Ojha
- Lecture on 'Role of Sea Level Fluctuations in Shaping the Destiny of Ancient Towns along the Indian Coastline' by Dr. Rajiv Nigam
- Lecture on 'In Pursuit of the Parsis: The discovery and excavations at the Early Medieval entrepôt of Sanjan' by Dr. Kurush F. Dalal
- Lecture on 'Climate Change and the Oceans' by Shri S.W.A. Naqvi
- Lecture on 'Emporiums of Indian Ocean Trade, witnessed by the Java Sea Shipwrecks of the 9th and 10th Centuries' by Dr. John Guy
- Lecture on 'Maritime Trade and Cultural Exchanges within the Indian Ocean : India and Sri Lanka' by Dr. Osmund Boppearachchi
- National Conference on 'Cultural Landscapes and Maritime Trade Routes of India' at Kochi, Kerala
- Lecture on 'Early Globalisation in the Indian Ocean World' by Prof. Abdulaziz Lodi
- Conference on 'Africans in India: A Rediscovery'
- Curatorial Talk on exhibition, 'Africans in India: A Rediscovery' by Dr. Sylvianne A. Diouf.
- Lecture on 'Stallions of the Indian Ocean: Global Horse Trade in 16th Century Vijayanagara' by Dr. Srinivas Reddy

- Lecture on 'Great Stupa at Amaravati in coastal Andhra and the Indian Ocean World' by Dr. Akira Shimada
- Lecture on 'Neglected and Forgotten: Indo-European Defense Architecture in North Konkan (1510 - 1818 A.D.) with special reference to the Vasai and Revdanda Forts' by Shri Mayur Babulal Thakare
- Lecture on 'Commerce and the Cult of Khizr: The Sacred Geography of Healing in the Indian Ocean World' by Mr. Lauren Minsky.
- Lecture on 'The Coastal Sites: Possible Port Towns of the Harappan Period in Gujarat' by Dr. Y.S. Rawat.

**Traveling Exhibition under Project Mausam
Africans in India: A Rediscovery**

The exhibition of photographs retracing the life and achievements of prominent Afro-Indians was organized in collaboration with the Schomburg Center for Research in Black Culture, New York. It was first inaugurated at IGNC A on 8th October 2014.

The exhibition, later travelled to Science Centre, Surat (24th June to 15th July 2015), Faculty of Fine Arts, The M.S. University of Baroda, Vadodara (20th to 25th July 2015), Gujarat National Law University, Gandhinagar (10th August to 8th October 2015), India-Africa Forum Summit, New Delhi (26th to 29th October 2016).

The exhibition is presently hosted at IGNC A-Southern Regional Centre where it was inaugurated on 27th November to 31st March 2016. The exhibition later travelled to SS Art Institute, Vijayapura where it was hosted from 3rd to 30th April 2016. IGNC A-SRC prepared an audio visual film on the exhibition showcased it at different villages of Yellapura, Karnataka from 7th to 12th June 2016.

01.08.2016

10

11.01 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 201. Shri Dushyant Singh .

(Q. 201)

SHRI DUSHYANT SINGH: Thank you, Speaker Madam.... *(Interruptions)* I would like to congratulate the Union Government. The Project 'Mausam' has been initiated by the Ministry of Culture. ... *(Interruptions)*

HON. SPEAKER: In 'Zero Hour', you can speak; not now.

... *(Interruptions)*

SHRI DUSHYANT SINGH : It aims at strengthening the culture and economic linkage of India across the Indian Ocean. ... *(Interruptions)* It also tries to achieve the world heritage trans-national nomination for the Indian Ocean maritime routes.... *(Interruptions)*

My specific question to the hon. Minister is this. ... *(Interruptions)* Has the Government of India identified these 39 countries? ... *(Interruptions)* Of the 39 countries which have been identified by the Government of India, has there any partnership been formed by the Government of India in order to achieve the target by March, 2017? ... *(Interruptions)* I would like to ask this to the hon. Minister. Thank you.... *(Interruptions)*

DR. MAHESH SHARMA: Madam, the hon. Member of Parliament has asked a pertinent question.... *(Interruptions)* Yes, the Government of India has identified 39 countries including India.... *(Interruptions)* Of which, the three countries which have been very close to us, including Cambodia, Vietnam, have been visited by our country. ... *(Interruptions)* And seven countries have been identified to have partnership with them of which include Sri Lanka, Mauritius, Vietnam. ... *(Interruptions)* Four more countries have been included in this.... *(Interruptions)* In the first phase, seven countries have been identified to start this process.... *(Interruptions)*

01.08.2016

11

HON. SPEAKER: Please go back to your seats. This is not fair.

... (*Interruptions*)

SHRI DUSHYANT SINGH: Hon. Speaker, Madam, my second question is this.

... (*Interruptions*) I commend our Prime Minister Shri Narendra Modi *sahib* and his vision of creating Project Mausam. ... (*Interruptions*) The question I would like to ask the hon. Minister is this. ... (*Interruptions*) It is a very serious matter regarding the merger of the Indian Mausam Project with the Chinese Maritime Silk Road Project.... (*Interruptions*) I would like to ask the hon. Minister, has the ASI or the Government of India approached their Chinese counterpart for the same?... (*Interruptions*) Will such collaborations benefit us?... (*Interruptions*) I would request the hon. Minister to inform the august House of the cooperation expected from China for the Project as they mentioned this in the list of 39 countries identified by GOI under the Project.... (*Interruptions*) Is the Government of India creating future maritime strategies by projects over the Indian Ocean and the Arabian Sea which will help our country in future?... (*Interruptions*)

DR. MAHESH SHARMA: Our country has taken a big initiative in the form of this Mausam project and it is the great vision of our Prime Minister Shri Narendra Modi Ji to establish this link between 39 countries of which China is an important and integral part of that. The Silk Route and other routes from Kashi to Kashgar are under the radar of our Ministry. There are three departments, including IGNCA, Archaeological Survey of India. ... (*Interruptions*) These Ministries and departments are working together with all these 39 countries together and we are working on this project. China is definitely an integral part of this project and we are working with China also in this project. ... (*Interruptions*)

PROF. K.V. THOMAS : Kerala has a great maritime history having relationship with China, the gulf countries and Europe. So, the muziris project has been initiated to highlight the maritime history of Kerala. My question is this.

(Interruptions) How much assistance will be given to the Muziris project in Kochi from the Government of India in connection with the Mausam Project?

DR. MAHESH SHARMA: Kerala is a part of this route and, of course, Pattanam, place has been identified under this Mausam route and what has been labeled in the history as a Muziris is also an integral part of this. ... *(Interruptions)* A total fund of Rs. 15 crore has been sanctioned for this project. We have initiated the first conference in Kochi itself. We assure the Member that as and when any funds are required by the Kerala project and the Muziris project, they will be sanctioned.

PROF. SUGATA BOSE: Thank you Madam Speaker. India has played a very major role historically in creating a shared cultural universe across the Indian ocean arena. In fact when our poet Rabindranath Tagore embarked on his Indian ocean voyage, he described his journey as a pilgrimage to retrace the footprints of India's entry into the universal ... *(Interruptions)* So, this is a very worthy initiative. However, it is not just an academic project, it is very much a part of projecting India's soft power in the entire Indian Ocean world. I would like to ask the hon. Minister if his Ministry has faced any obstacles from any other country in pursuing this project and whether the Ministry of Culture is coordinating with the Ministry of External Affairs to make sure that we can successfully implement Project Mausam. ... *(Interruptions)*

DR. MAHESH SHARMA: Since this initiative, this project has started in Doha, Qatar with the participation of countries like China, the only thing that they have been talking is of the Silk Route which the Government of India has not accepted. ... *(Interruptions)*

HON. SPEAKER: No placards to be shown. No placards are to be shown.

... *(Interruptions)*

DR. MAHESH SHARMA: We are, based on the Archaeological Survey of India's findings, establishing our old routes, old tradition, culture, the Spices Route from Kerala and other traditions, and we are following seriously on this issue. ...

01.08.2016

13

(Interruptions) At present, there are no obstacles from any of the countries. All the countries have shown interest in taking this Mausam Project together and in India, it is a prestigious project for us and we are following it seriously. ...

(Interruptions)

SHRI BHARTRUHARI MAHTAB : The Minister has given a very elaborate reply in which he has also mentioned the programmes under Project Mausam by IGNCA, and I am really anguished to mention here that not a single project has been mentioned relating to the Kalinga coast. ... *(Interruptions)* As the Minister knows there were four major areas like Dwaraka, Konkan, Coromandel and Kalinga. These were the four major areas where maritime activities flourished for more than 3000 years till 1026, till the advent of the Central Asian marauders who attacked India.

Madam, there is only one maritime museum created in my constituency in Cuttack established by the Odisha Government... *(Interruptions)* There is no other maritime museum in our country though two conferences have already been held keeping our activities with the African countries and with other European countries, keeping Arabian Sea as the major area of focus... *(Interruptions)* Madam, Kalinga coast and Coromandel coast of Odisha and Tamil Nadu of the present day and even Andhra Pradesh of the present day had flourishing maritime activities even today with the South East Asian countries, and I do not find anything relating to Indonesia... *(Interruptions)* Indonesia was our major maritime activity with Archipalego other than Vietnam and Cambodia which had also linked to China. ... *(Interruptions)* Therefore, my question to the Minister is this. What steps are being taken to find out the maritime activity that was flourishing in the past? And, when you are propagating the 'Look East' policy, how are you going to develop and promote our trade activity with the South East Asian countries?... *(Interruptions)*

DR. MAHESH SHARMA: The hon. Member has rightly placed that earlier times when sailors used this, at the first instance the two places, which were used as a

01.08.2016

landmark, were the 'Black Pakoda', the Konark Temple of Odisha and the 'White Pakoda', Jagannath Puri Temple, and also Nagapattinam in Tamil Nadu. They were being used by the sailors for identifying... *(Interruptions)*

And, to the information of the Member, let me say that Indonesia is a part of the 39 member series.... *(Interruptions)* It is an integral part. So, Indonesia is equally a part of the 39 member series. I assure the hon. Member that after due diligence of the three places he has mentioned, Cuttack Museum which is the only museum at present... *(Interruptions)* We are in the process of making more maritime museums, and that is the aim of this project and also how we can link all the countries together with creation of more maritime museums.... *(Interruptions)* At present, the project is in a conceptual stage, and we promise that we will have more maritime museums in the future coming time. ... *(Interruptions)*

HON. SPEAKER: Please go to your seats. I will allow you in the 'Zero Hour'. You can raise your matter. But placards are not allowed in the House. I am asking you to please take back the placards and go to your seats. I am requesting all of you that you can raise the matter in the 'Zero Hour' but not now. No, this is not proper. What you are behaving is not proper. Please go to your seats.

... *(Interruptions)*



Appendix - IV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 190

Subject: Request for dropping of Assurance given during discussion on adoption of the Resolution Approval of the First Report of Railway Convention Committee (2014) of Lok Sabha Debates dated 02.08.2016 regarding Joint Companies with the States.

On 02 August, 2016, Shri Dinesh Trivedi, M.P., during discussion on the adoption of the Resolution for approval of the First Report of Railway Convention Committee (2014), raised the problems of West Bengal.

2. In reply, the then Minister of Railways (Shri Suresh Prabhu) stated as follows :-

"As Mr. Trivedi pointed out about the problems of West Bengal, we are looking into all the problems of the States. We have also suggested that joint ventures be formed with the States. I am happy to say that when we had announced it, 16 States, in principle gave their approval. Now, we have gone ahead. A number of meetings have taken place. Every State, which has agreed, we are preparing a separate business plan for which we have involved the World Bank, the Asian Development Bank, etc."

3. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

4. In this regard, the Ministry of Railways vide O.M. No. 2018/JV/Assurance/RCC/1 dated 01.07.2019 have stated as under:-

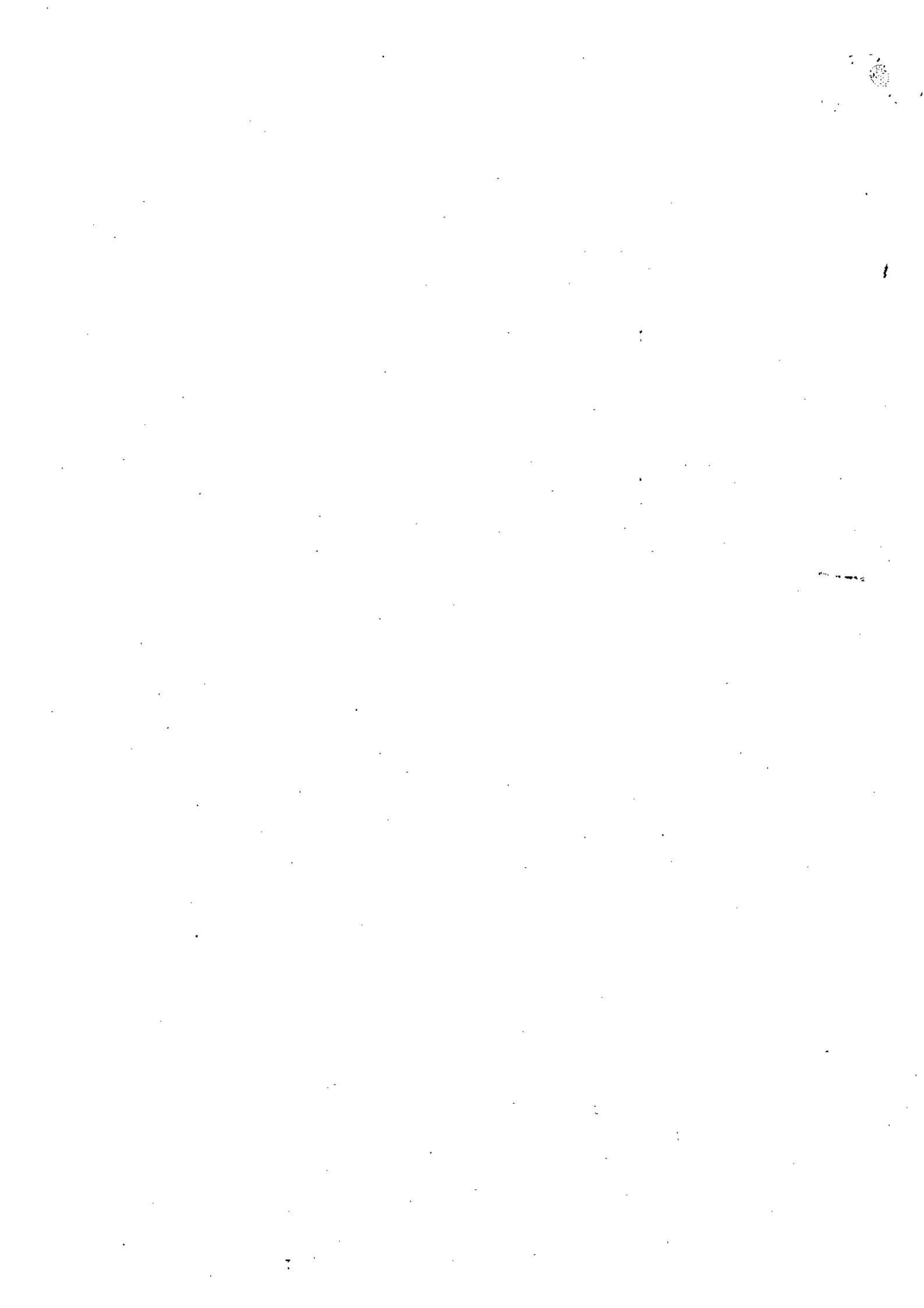
"The States of Chhattisgarh, Gujarat, Maharashtra, Kerala, Odisha, Haryana, Jharkhand and Karnataka have incorporated the Joint Venture Companies. Further, the State Governments of Assam, Andhra Pradesh, Madhya Pradesh and Telangana have also signed JV Agreement/MoU with Ministry of Railways. Formation of Joint Venture Company (JVC) needs support from concerned State Government and negotiation process with other States is in progress."

5. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/07/2020

NEW DELHI



02.08.2016

*Discussion on the adoption of the Resolution
Approval of the First Report of Railway Convention
Committee dt. 02/08/2016*

170

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): Mr. Deputy-Speaker, Sir, let me first of all thank you as well as all the distinguished Members who participated in this debate for being so supportive of the Railways. That is for obvious reason because the Railways is our strategic asset. It is our national treasure. It is an important life line for the country. It is a link between our heritage, when the Railways came for the first time, and our future that we all want India to be. We cannot think about a future for our country which has to be modern, which has to be efficient, which has to be cost effective, which has to be environment friendly unless the Railways develop to its full potential.

We have had a very good long discussion though normally a Resolution of this kind is not subjected to such a long discussion. I am thankful to all the Members, including the former Minister of State of Railways, who initiated the discussion and was also in chair for some time. I am thankful to my good friend who is the Chairman of the Standing Committee on Railways, Shri Dinesh Trivedi. I am also thankful to the Chairman of the Railway Convention Committee, Shri Bhartruhari Mahtab, which recommended this dividend. I am really thankful to all of them. I am thankful to all the hon. Members cutting across the party lines, coming from different shades, who have really expressed their opinions. I really thank each one of them.

Of course, the subject matter is such that obviously the issues related to the constituencies and related to the States and it is how we should tackle railway lines. All these have been raised but I will confine only to the Resolution. What I really need to do is respond to the issues relating to this Resolution which I had moved, and which I am sure would be passed unanimously after the end of my reply.

I will also talk about some of the larger issues which have been raised by the hon. Members, including Shri Dinesh Trivedi. They are about the overall importance of Railways, and in view of that importance how you actually make sure that Railways is on the right track and developed properly. As he himself

02/08.2016

171

pointed out - I really appreciate it - that the Railways has been passing through trouble not now but it has been passing through trouble for many years. The Railways has been in deep trouble for a long time. All of us have to make an effort to pull it out because that is where our interest lies. Therefore, how we do it is a challenge.

There are issues which are coming out of the Resolution itself. The issue related to how much financial support, considering the importance of the Railways, Central Government, by way of the General Budget, would give it to Railways. Therefore, the Resolution came in. I am glad that Shri Dinesh Trivedi has pointed out very correctly the history behind it. The first time, situation arose and when there was a need to give dividend, the Railways were making profit. The British realised that it was a good way of getting some extra revenue. Since then, a lot of water has flowed below the bridge over a period of time. Now, the Railways are in a completely different situation. At that time, the Railways were not taking 'public service' obligation. Now, we are taking it. Therefore, we really need to relook at the issue completely.

Going back, let us see the situation globally, which will be interesting to note. Today, the Railways are bearing the 'public service' obligation and it is to the tune of Rs.34,000 crore. All Governments globally have been supporting the Railways. They realise that the 'public service' obligation cannot be met by an organisation which is supposed to be commercial in terms of its operations but also to carry the burden of 'social service' obligations.

I will now give an interesting statistics. Each country, including the most developed countries in the world, where there are market forces in operation, support the Railways through their budgets. For example, Germany gives subsidy of 19 billion dollars. Here, we are talking about subsidy of only Rs.32,000 crore, which is not even 5 billion dollars, almost less than 4.5 billion dollars. France gives subsidy of 15 billion dollars; Italy gives subsidy of 8.6 billion dollars, and so on. Even a small country like Austria, which is even smaller than some of the

02.08.2016

172

cities of India, gives subsidy of 2.6 billion dollars. Therefore, when it comes to passenger-kilometres - that is very interesting, which all Governments do it - in India, how much are we asking for a subsidy in view of this burden? We have 1138 billion passenger-kilometres of the traffic. Therefore, the subsidy we are asking is Rs. 0.30 (i.e. 30 paise) per kilometre. I was giving international statistics. To compare internationally, it comes to US Dollar 0.004 per passenger km. This money not even a beggar would take! This is the subsidy that we are asking. In EU countries, they have larger subsidy. We have got less subsidy, or virtually no subsidy for the Railways. Therefore, we really need some sort of support. I am thankful to the Members for applying their mind to this.

We give dividend based on the Gross Budgetary Support. The issue comes in because subsidy is there; the Gross Budgetary Support is given. From the Gross Budgetary Support, subsidy is coming. Normally, the Gross Budgetary Support goes into various issues. Part of the issue is national projects, which are so important for the country. What we do in the North-East, in Jammu and Kashmir, and in many other places? When we run these nationally important projects, we obviously need Gross Budgetary Support. Also, when we run these lines, they are not profitable but they are run for some strategic purposes. Therefore, there is also a need to have operational subsidy. If you really look at it, many of these things are the inherent reasons for giving subsidy, and giving subsidy lies in the fact that these are the lines which have been created only for strategic purposes. These lines are not for commercial considerations. Therefore, obviously, there is a merit for having subsidy. So, when we get GBS, to provide dividend on it is something, which is overburdening the organization. This is the rationale, which many of the Members including Shri Dinesh Trivedi pointed out, which I really appreciate also.

Therefore, I am saying that the Gross Budgetary Support on which the dividend is given, needs some proper re-look. That is what we have been saying.

Considering all this, we obviously, have got some broader issues, which have been brought to the fore by many hon. Members. One is transportation. In this context, as I said, Railway is needed. It is the most environment-friendly transportation. We need transportation but also the transportation, which will not emit the Green House Gases, which will not cause the new environment problems, which again, are choking several cities of the world. Some cities in China, where there had been huge industrialisation, had to be shut down because of this.

One of the major contributions to the Green House Gases, come from transportation. Transportation is a significant contributor to this problem. So, unless we favour the green transport, which is railways, we would not be able to do much. So, in view of this, the growth of GDP, which you said 2 per cent to 2.5 per cent, which I fully agree, we can actually make it happen. But how do we do it? For that, we need to invest in railways. Now, to invest in railways, there lies the problem related to what have been discussing this Resolution. It is because investment would mean that we need to get money from somewhere. So, from the main Budget, if we get the money on which we have to pay the dividend, it would cause an additional burden. So, we need to find out monies, which would come from alternative sources. So, what we have done is that we have increased the investment into the Railways. Last year it was about Rs. 94000 crore; and this year, it is Rs. 1.21 lakh core, which is almost two to 2.5 times to what it was two years back. It is the simple reason, which you also mentioned, for its contribution to the GDP.

Therefore, in addition to this investment, we are also trying to make investments in Dedicated Freight Corridors. We are trying to put up two new factories with manufacturing facilities. One is in the Constituency of our great leader Pappu Yadav, in Madhepura. So, new factories are being put up – one is diesel and the other is electric. The idea is that they should try to put in more

02.08.2016

174

money, which can generate more investment; and more investment will lead to more GDP that you are all talking about.

If we have 2.3 trillion dollars GDP today and if we want 2.5 per cent, it can come with the type of investments that we are making. It can have a positive contribution. At the same time, when we make investment, the point which also comes in is servicing. This point is not being raised only today but earlier also by a very distinguished leader and also the former Railway Minister. How to have servicing of it? Therefore, we need revenues. How do we get revenues for the Railways? It is one of the very challenging times for the Railways today. It is because, in the past, the investment that we had made in the road was disproportionate to making it in the Railways. So, the rail share had been completely off balance. More investments have gone to the road sector and less investments have gone to the rail sector. So, obviously, more traffic has moved to the road sector. Therefore, we need to get more revenues in the railways. One traditional revenue is the freight traffic. As you know, about freight traffic, we have been losing it to the road sector all the time. Why? It was very easy for a Minister like me, to show more profits; I could have increased the freight rates. That is what has been happening constantly. But it is a tipping point. Today, we cannot afford to take more. So, what I did for the first time, with the permission and support of all of you hon. Members, was that I reduced the freight rate.

Hon. Deputy-Speaker, with your permission, I will lay before the floor of this House, this booklet that we have prepared. I will circulate it to all the hon. Members also. It is about the initiatives that we have taken in the last few months on increasing the freight traffic. It is not just reduction in freight rates, but there are many, many new initiatives that we have taken, which are reforming the freight sector of the railways in a significant way.

Sir, we are also working on passengers side in a significant way. To satisfy the customers is a very difficult challenge. About 2.3 crore, that is, over 2 crore people travel by rail daily. So, we have taken a number of measures to make

sure that we do not lose passengers. It happened for a short time when the number of passengers travelling in rails was also going down. We have been able to arrest that trend, now. Rather, we have been able to increase the number of rail passengers. I must appreciate, the Standing Committee on Railways was right in pointing out that we need to even look at this issue. Therefore, to get the passengers back to the railways, we have taken up a number of measures. Again, with your permission, Sir, I will lay this booklet also before the House a little later.

But, Sir, these are not the traditional revenues, which will sustain the railways. We need even more to be done. We made some announcements in the Budget. Incidentally all the Budget announcements made in the previous Budget as well as in this Budget have either been implemented fully or under very advanced stage of implementation.

So, one of the things that we did is that to create a Non-Fare Revenue Directorate for which additional revenue will come from advertisement. We are not investing any money. This will be done by somebody but Railways will get revenue.

Then, I come to station displays. We would have probably 1,00,000 displays across 2,000 railway stations.

HON. DEPUTY SPEAKER: Now, it is 5.30 p.m. We are supposed to take the Half-an-Hour Discussion. But if the House agrees, we can extend it till the hon. Minister completes his speech. Let the hon. Minister complete his reply. Afterwards, we will pass the Resolution and take up the Half-an-Hour Discussion.

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY SPEAKER: Hon. Minister, you can continue your speech now.

✓ SHRI SURESH PRABHU: Thank you, Sir. Then the question of station development comes. The first station redevelopment project has been handed over in Habibgunj, Bhopal. About four or five stations are in the advanced stage, two in Delhi, two in Gujarat and at other places. This will again bring in more revenue and also monetising the land and the data. This is what we would like to do.

02.08.2016

176

The increase in revenue is one part of the strategy. Reduction in cost is more important. Reduction in energy cost is also important. It is the second highest amount. Water is also now looking significant and we have already started audits and everything. We are also bringing in savings in the capital expenditure. If you are going to invest Rs. 1,21,000 crore, ten per cent saving will also be a significant benefit for the Railways. We are trying to work on that.

We are using the technology of the highest order. I will circulate to all the hon. Members about our new initiatives in the field of technology. We are bringing in a completely transformative approach to the Railways. Therefore, we are working on ERP as well as on the new accounting system. In fact, this has been a recommendation for a long time. We have already rolled it out. The accounting system that we have rolled out will be integrating right from budgeting to outcomes in a very integrated manner.

We have also started a new complaint redressal mechanism which again one day I will share with all of you. But this again would mean that we need an organisational revamp.

I am happy to say that we are restructuring various arms of Railway organisation in a significant way. We have already taken a number of measures. We have tried to restructure the whole thing. We are also delegating powers to bring in more decentralisation. The Railways, as you know, is most centralised organisation. So, we are trying to decentralise its operations by delegating powers but we will make sure that the delegated power will be used properly.

Kharge *saheb* will be happy to know that we are introducing the concept of key result areas so that each of the functionaries will be accountable for something. It is not otherwise that we have given authority and they will have to bring in. All of these will happen in a transparent way for which we have also taken a number of measures and setting up regulators.

Many hon. Members have pointed out that they need something significantly more for their States than what was available. As I explained, we

02.08.2016

177

have increased the amount from Rs. 40,000 crore to Rs. 1,21,000 crore, which is almost three times. That is why, we are able to give them more. West Bengal needs more, obviously, it needs more. Bihar needs more, obviously, it needs more.

As Mr. Trivedi pointed out about the problems of West Bengal, we are looking into all the problems of the States. We have also suggested that joint ventures be formed with the States. I am happy to say that when we had announced it, 16 States, in principle gave their approval. Now, we have gone ahead. A number of meetings have taken place. Every State, which has agreed, we are preparing a separate business plan for which we have involved the World Bank, the Asian Development Bank, etc.... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): I would like to know whether any joint venture has been proposed by the State Government of West Bengal to you.

SHRI SURESH PRABHU: You know, we are in the various stages of talking, so I do not to comment on that. But I must say that West Bengal has a Chief Minister, who was also the Railway Minister. She understands the problem at both the ends. We have been constantly in dialogue with each other. The support and the cooperation of West Bengal is as good as many other States. We are working on a joint venture with States. As I was saying, at least, we have involved ten different financial institutions who are preparing business plan. We will put some equity, the State Government will put some equity and balance amount will be raised. We are only talking to various financial organisations which will help the States to do it.

I must compliment all the Chief Ministers including the Chief Minister of Kerala. I must really compliment him. He met me recently and he very clearly said that we would like to take up only the viable projects. So, I really compliment the present Chief Minister of Kerala as well the previous Chief Minister of Kerala for doing this because change of guard has not resulted into

02.08.2016

178

change of position. Therefore, this again speaks volumes for the people of Kerala that they can think about the national issue in this manner. So, we are also working on PPP; we are also doing international collaboration. We are also involving citizens for making the Railways viable.

Again, with your permission, Sir, I will place before you a booklet in which we have already done a number of measures involving the citizens. I must compliment them. Many of the stations in India are getting completely different look, thanks to the selfless, dedicated participation of these public spirited people. They are spending their own money. They are trying to come forward. This is something — thanks to the leadership of our Prime Minister — that the Prime Minister has been able to bring in a new element. He is a strong proponent of the Railways. He believes that the Railways can bring in transformation of India. Therefore, we are doing it and we are trying to do it.

Sir, I come to last few points about which some of Members asked me. One is, as Mamata ji had prepared, we are preparing a physical, on the ground plan, not vision but a real plan, about how railway connectivity should happen. Many of the Members who have raised the issue, I would like to tell you that we are preparing a physical plan for the Railways for 2030. There has not been a plan like this for a simple reason, if you come and meet me, I will take up your line. But why should we not take up a line based on certain logic? Therefore, we are devising this plan. This plan will not be ready unless all the stakeholders like the hon. Members of Parliament, the State Governments and the Legislative Assembly Members will be consulted. It will be done in the shortest possible time. We have already started the work. In fact, a former Member Engineering has been given this task to make this happen. We are also working on HR. We are making three new dedicated freight corridors. This is the point that some of the Members made; we are also creating marketing and also helping to start a new startup programme. The idea is, as you mentioned, a national policy for the Railways. In fact, you are aware that the previous Government had appointed Mr. Rakesh Mohan to come

02.08.2016

179

out with an integrated transport policy. It is because, actually speaking, we need an integrated transport policy in which the Railways will be a component of that. That policy is ready. I have been having a lot of meeting with Dr. Rakesh Mohan. We will try to take his ideas on board. But, the idea is, I fully appreciate the demand, the concern, the involvement of all of you. Everybody wants more. As you can see, we have already got more than what normal business would have given. But, that is not enough. More is not enough. We have more, but not enough. To make it from more to enough, the Railways must become vibrant. To make that, we need strategy which we have put in place. The strategy is under implementation and that cannot happen unless I have such a great support that I have received from all you. So, I thank you. Also, Sir, with your permission, I seek your indulgence to move this resolution to be passed by each one of you.

Thank you very much, Sir.

Appendix - V

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 191

Subject: Request for dropping of Assurances given in replies to:-

- (i) USQ No. 1307 dated 23.11.2016 regarding "Mobile Air Dispensary".
- (ii) USQ No. 1657 dated 26.07.2017 regarding "Air Clinics".
- (iii) USQ No. 857 dated 20.12.2017 regarding "Mobile Air Dispensary".

The above mentioned Questions were asked by various M.Ps. to the Minister of Development of North Eastern Region. The contents of the Questions along with the replies of the Minister are as given in Annexures I to III.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Development of North Eastern Region within three months from the date of the reply but the Assurances are yet to be implemented.

3: The Ministry of Development of North Eastern Region *vide* O.M. Nos. H-11/1/2017-O/o US(NEC) and H-11012/7/2017-O/o US(NEC) dated 01.03.2019 have stated as under:—

"The matter has been under examination at this Ministry in consultation with various stakeholders including the Ministry of Civil Aviation and Ministry of Health and Family Welfare. Several rounds of discussions were held on the subject.

The Ministry of Health and Family Welfare has communicated their views as under:

'Public Health and Hospitals is a State subject and the primary responsibility to provide accessible, affordable and quality health care to its citizens lies with the State Governments. National Health Mission supplements the efforts of the State for health care delivery. The Ministry of Health and Family Welfare has no scheme to support air ambulances.'

The Inter-Ministerial meeting noted that 'Since September, 2018 the commercial chopper services have been started in Manipur by Pawan Hans Limited for which the 75% of operational cost is met by the Ministry of Home Affairs and 25% by the State Government for flying helicopter. The services can be run to evacuate the patients fit to fly and for flying the doctors to the site.'

4. In view of the above, the Ministry, with the approval of the Minister of State (IC) for DoNER, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 28/07/2020
NEW DELHI

1

Government of India
Ministry of Development of North Eastern Region

LOK SABHA

Unstarred Question no. 1307

- To be answered on

Wednesday, November 23, 2016/Agrahayana 2, 1938 (Saka)

Question

Mobile Air Dispensary

1307. SHRI SUMAN BALKA:
SHRI ANURAG SINGH THAKUR:
SHRI MAHEISH GIRRI:

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether there is a proposal for launching of Mobile Air Dispensary service for remote and far flung areas of Northeast with the provision of a Helicopter with a doctor, necessary equipment and medicines to fly on regular basis and as and when required; and
- (b) if so, the details thereof?

ANSWER

The Minister of State (Independent Charge) In the Ministry of Development of North Eastern Region

[Dr. Jitendra Singh]

(a) to (b): A suggestion has been received for launching of Mobile Air Dispensary service. A final view on this issue is being worked out.

Ministry of Development of North Eastern Region

LOK SABHA

Unstarred Question No.1657

To be answered on

Wednesday, July 26, 2017/Shravana 4, 1939 (Saka)

Question

Air Clinics

1657. SHRI SUMEDHANAND SARSWATI:

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether his Ministry has proposed for launching air clinics in the north-east regions to address the health problems of citizens as well as ensure quality healthcare services, especially for those living in remote areas;
- (b) if so, the details thereof;
- (c) whether sufficient choppers are available for the purpose; and
- (d) if so, the details thereof and if not, the action taken in this regard?

ANSWER

**The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region
[Dr. Jitendra Singh]**

- (a) A suggestion for launching of Mobile Air Dispensary in the North East has been received.
- (b) A final view is yet to be taken in the matter.
- (c) & (d) Does not arise.

Government of India
Ministry of Development of North Eastern Region

LOK SABHA

Unstarred Question No. 857

To be answered on

Wednesday, December 20, 2017/Agrahayana 29, 1939 (Saka)

Question

Mobile Air Dispensary

857. SHRI SUMEDHANAND SARSWATI:
SHRI SUMAN BALKA:

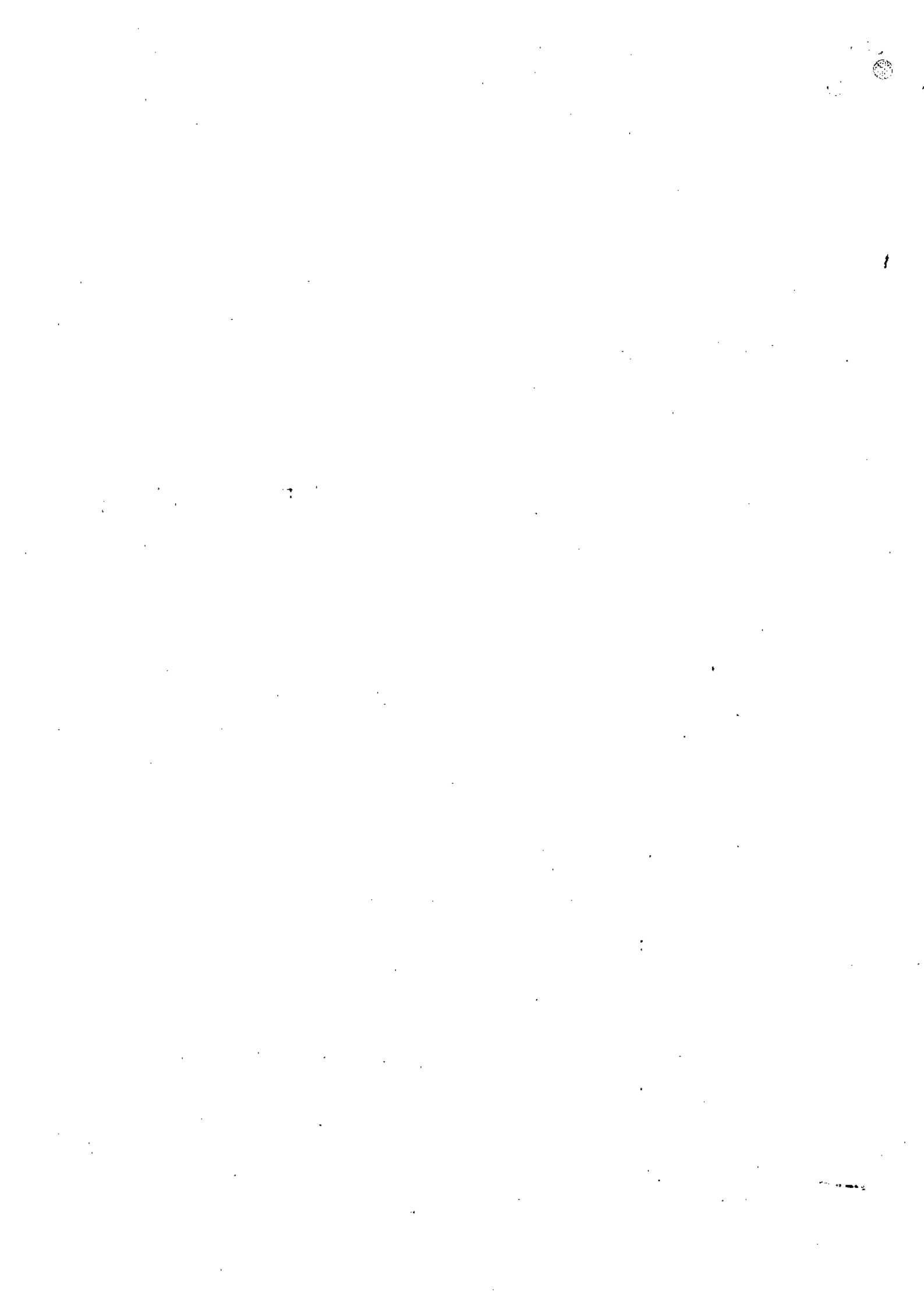
Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether the Government proposes to start India's first-ever "Mobile Air Dispensary" in North East in such far flung and remote areas, where no doctor or medical facility is available;
- (b) if so, the details thereof; and
- (c) the present status of the proposal?

ANSWER

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region
[Dr. Jitendra Singh]

(a) to (c) The proposal to start Mobile Air Dispensary/Air Ambulance Services for the remote areas in North Eastern Region is presently under Inter-Ministerial examination.



**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 192

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 2683 dated 28.08.2012 regarding "National Population Register." (Annexure-I).
- (ii) Unstarred Question No. 415 dated 26.02.2013 regarding "Issuance of Identity Cards." (Annexure-II).
- (iii) Unstarred Question No. 1450 dated 06.03.2013 regarding "Overlapping of Aadhaar and NPR." (Annexure-III).
- (iv) Unstarred Question No. 2446 dated 12.03.2013 regarding "National Population Register." (Annexure-IV).
- (v) Unstarred Question No. 2622 dated 13.03.2013 regarding "Dispute on Issuance of UID Card." (Annexure-V).
- (vi) Unstarred Question No. 725 dated 10.12.2013 regarding "Issuance of MNIC." (Annexure-VI).
- (vii) Unstarred Question No. 3922 dated 18.02.2014 regarding "Identity Cards to Nomadic Tribes." (Annexure-VII).
- (viii) Unstarred Question No. 3399 dated 17.03.2015 regarding "Issuance of Identity Card." (Annexure-VIII).
- (ix) Unstarred Question No. 4380 dated 21.04.2015 regarding "Issuance of MNIC." (Annexure-IX).
- (x) Unstarred Question No. 1228 dated 28.07.2015 regarding "Issuance of Identity Card." (Annexure-X).

The above mentioned Questions at Sl. Nos. (i), (ii), (iv), (vi), (vii), (viii), (ix) and (x) were asked by various M.Ps. to the Minister of Home Affairs and Question at Sl. Nos. (iii) and (v) were asked by various M.Ps to the Minister of Planning. The Assurances at Sl. (iii) and (v) were later on transferred by the Ministry of Planning to the Ministry of Home Affairs. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I to X).

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. No. H.11021/1/2014-CRD(NPR) Vol-II(part) dated 06.07.2020 have stated as under:

"The demographic details of all usual residents were collected in 2010 and digitized database of 119 crore persons in National Population Register (NPR) was created. In 2015, the NPR database was updated. Aadhaar number under NPR is collected voluntarily. At present, the proposal related to issuance of National Identity Cards to the citizens is not under consideration."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop mentioned the above 10 Assurances.

The Committee may consider.

Dated :- 28/07/2020

New Delhi:

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2683

TO BE ANSWERED ON 28TH AUGUST 2012 / BHADRAPADA 6, 1934 (SAKA)

NATIONAL POPULATION REGISTER

2683. SHRI HARIN PATHAK:
SHRI YOGI ADITYA NATH:

Will the Minister of HOME AFFAIRS be pleased to state:-

(a) whether the Government has initiated the process of preparing National Population Register (NPR) of usual residents and issuing of nationwide Multi Purpose National Identity Cards (MNIC) based on the NPR;

(b) if so, the details thereof;

(c) whether a process of 'social vetting' by Gram Sabhas and Ward Committees would be used for MNIC and that no other document of proof would be required for the process; and

(d) if so, the steps taken by the Government to ensure that the process of issuing MNIC is foolproof and the card is not misused as a proof of Indian Citizenship?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH)

(a): Yes, Madam. The Government has decided to create a National Population Register (NPR) by collecting information on specific characteristics of all usual residents in the country and is also actively considering the issuance of Resident Identity (smart) Cards to all usual residents who are of age 18 years and above.

(b): The NPR would include citizens as well as non-citizens. It would have photographs, 10 finger prints and 2 IRIS prints of all usual residents who are of age 5 years and above. Financial proposals for RICs has been appraised by the Expenditure Finance Committee and recommended. The Aadhaar number will be printed on the Resident Identity Card.

L.S.U.S.Q. NO. 2683 FOR 28.08.2012

(c) to (d): Yes, Madam. The NPR database consisting of demographic and biometric data will be sent to Unique Identification Authority of India (UIDAI) for de-duplication and issue of UID Numbers (Aadhaar). After this, the Local Register of Usual Residents (LRUR) alongwith Aadhaar number would be published in the local areas for inviting objections and claims. The LRUR would also be placed before the Gram Sabha/ Ward Committee for social vetting. The claims and objections would be dealt with by revenue officials like Patwari, Tehsildars and Collectors/ DMs who are designated as the Local Registrars, Sub-district Registrars and District Registrars, respectively. However, this does not preclude the raising of claims/ objections by law enforcement agencies or by the Registrars suo moto. In sensitive areas, State/ UT Governments could take up additional measures for verification and will be free to involve the local Police Stations or the Village Chowkidars in the process of verification. The resident identity (smart) cards shall also contain disclaimer that the card does not confer any right to citizenship to the card holder. The NPR is the first step towards the creation of a National Register of Indian Citizen. A resident can be a part of this Citizens Register only after thorough verification of her/ his citizenship status.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.415

TO BE ANSWERED ON THE 26TH FEBRUARY, 2013/PHALGUNA 7,1934 (SAKA)

ISSUANCE OF IDENTITY CARDS

415. SHRIMATI INGRID MCLEOD:
SHRI JOSE K. MANI:
SHRI MADHU GOUD YASKHI:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHRI GAJANAN D. BABAR:
SHRI D.B. CHANDRE GOWDA:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has received proposals from various quarters for the issuance of Unique Identity Card and Resident Identity Card based on the National Population Register (NPR) in the country including nearly 130 border districts;

(b) if so, the details thereof and the time by which such cards are likely to be issued;

(c) the steps taken by the Government to check duplicacy in the issuance of such cards;

(d) whether the Government proposes to link the cards being issued under the NPR with that of the Aadhar Cards being issued by the UIDAI to check duplication of efforts; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH)

(a): Yes, Madam.

(b): The requests have been received from various security agencies to complete the National Population Register (NPR) and issue Resident Identity Cards based on NPR in the country. There have also been requests to complete the process on a priority basis in border and

coastal areas. As one of the measures to strengthen coastal security, the Government has already approved a scheme of creation of National Population Register(NPR) in 3331 coastal villages in 13 Maritime States/ Union Territories and issuance of Resident Identity (smart) Cards (RICs) to all usual resident of age 18 years and above in these villages at an estimated cost of ₹ 216.31 crore. More than 62 lakh cards have been produced and personalised for these areas. As an extension of this, the Government has approved the scheme of creation of NPR in the country at an estimated cost of ₹ 6849.05 crore and the same is under implementation. Presently, the proposal for issuance of Resident Identity (smart) Cards to all the usual residents in the country who are of age 18 years and above under the scheme of creation of NPR has been appraised by the Expenditure Finance Committee (EFC) and recommended. The Union Cabinet, in its meeting on 31.01.2013, has considered the proposal and referred the same to a Group of Ministers (GoM).

(c) to (e) As per the approved methodology, three biometrics collected under NPR (photographs, 10 finger prints and 2 IRIS prints) are sent to Unique Identification Authority of India(UIDAI) for de-duplication based on biometrics and assigning of Aadhaar number to each resident. This would ensure that there are no duplicates in the NPR. The Aadhaar Number would be printed on the Resident Identity Card. The mandate of the Unique Identification Authority of India(UIDAI) is to issue Unique Identity Numbers(Aadhaar) to all residents of the country and not a card. The UIDAI is generating Aadhaar numbers and communicating it to the residents through a letter which is referred to in common parlance as the "Aadhaar Card". The proposed Resident Identity Card on the other hand is a Plastic Smart Card, which would not only be durable but also enable field authentication of identity without dependence on any external media like internet or mobile connectivity. Given the security threat perception in the country, this Smart Identity Card would greatly enhance the capability of agencies involved in counter-terrorism, anti-insurgency and border control to check identity of persons on the spot.

44

GOVERNMENT OF INDIA
MINISTRY OF PLANNING

LOK SABHA
UNSTARRED QUESTION NO.1450
TO BE ANSWERED ON 06.03.2013

OVERLAPPING OF AADHAAR AND NPR

1450. SHRI S. SEMMALAI:
SHRI ASADUDDIN OWAISI:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is overlapping between Unique Identification (UID) and National Population Register (NPR);
- (b) if so, the details thereof and reasons therefor;
- (c) whether the Government has referred the matter to GoM; and
- (d) if so, the details thereof and the time by which a final view on the matter will be taken?

ANSWER

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND PLANNING
(SHRI RAJEEV SHUKLA)

(a) & (b) The Registrar General, India (RGI) is creating a National Population Register (NPR) of persons usually residing in India under the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 read with the Citizenship Act, 1955. The need to create a National Population Register (NPR) stems from the assessment of the Government of the internal security situation in the country. The Unique Identification Authority of India (UIDAI), on the other hand, is issuing Unique Identification Numbers (called Aadhaar numbers) to all residents as a developmental initiative.

UIDAI is enrolling residents through the multiple registrar model. The RGI is one of the Registrars of the UIDAI. The Government has decided that in States where UIDAI has made good progress or where State/UT Governments/Administrations have given commitment for Aadhaar enrolments and are planning to integrate with various service delivery applications, Aadhaar enrolments through non-RGI Registrars will move at full speed. Accordingly, certain States have been specified (Annexure-I) where the non-RGI Registrars of UIDAI can collect data. It has also been decided that NPR enrolment will continue as envisaged, but if in the course of enrolment, a person indicates that he/she is already enrolled for Aadhaar, the biometric data will not be captured by NPR. Instead the Aadhaar number/enrolment number will be recorded in NPR and the biometric data will be given to the NPR.

1450

(c) & (d): The Government is considering a proposal to issue Resident Identity Cards to usual residents enrolled in NPR, which would carry the Aadhaar number also. The Empowered Finance Committee has appraised the proposal to issue Resident Identity Cards and has recommended the same. The Union Cabinet has considered this proposal on 31.01.2013 and has directed that the proposal may, in the first instance, be considered by a Group of Ministers(GoM). The GoM has since been constituted.

1450

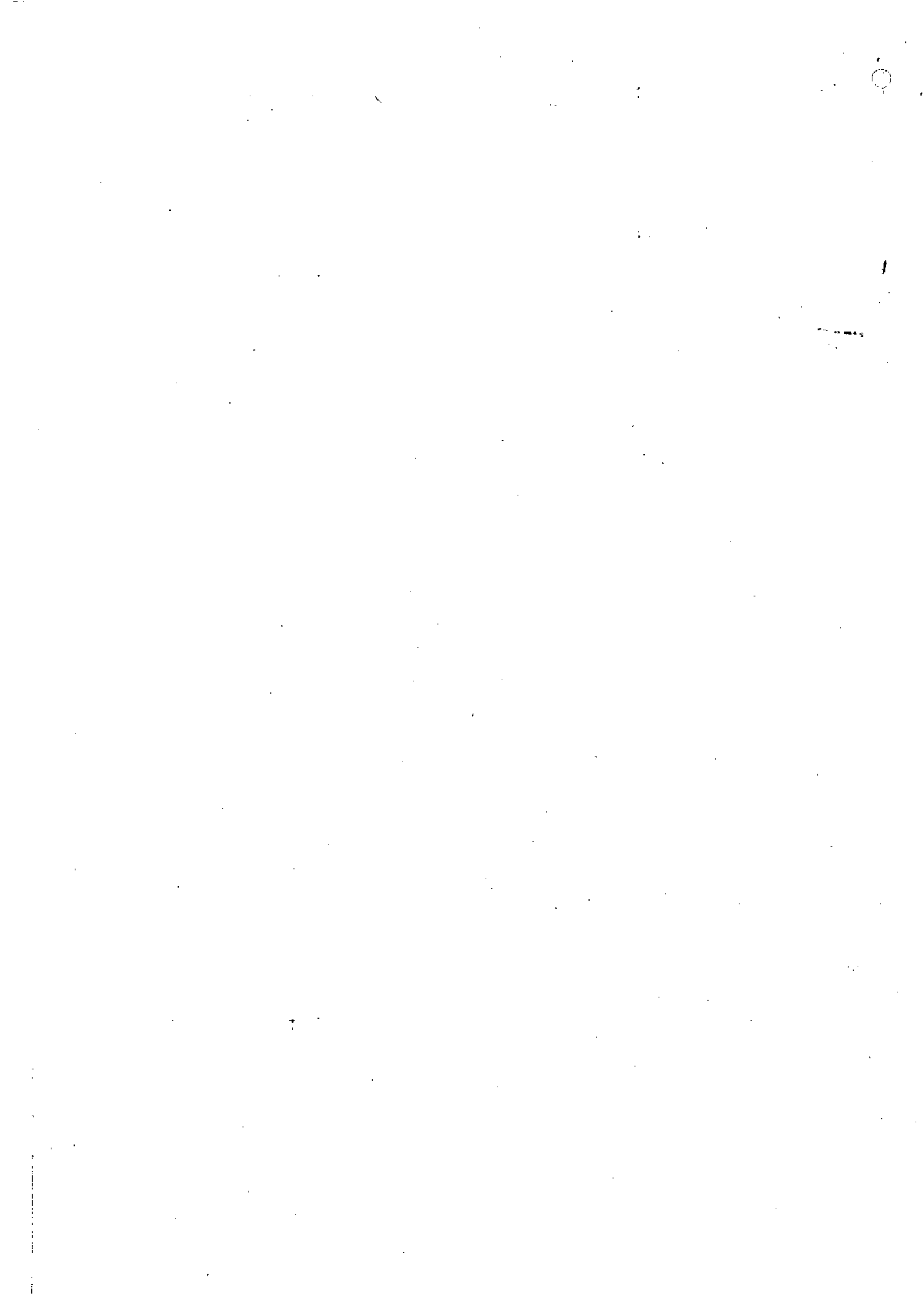
Annexure I

[Reply to USA No. 1450
dated 06.03.2013]

STATES WHERE UIDAI CAN COLLECT DATA

Sl. No.	States/UTs
1.	Andhra Pradesh
2.	Chandigargh
3.	Daman & Diu
4.	Goa
5.	Gujarat
6.	Haryana
7.	Himachal Pradesh
8.	Jharkhand
9.	Karnataka
10.	Kerala
11.	Madhya Pradesh
12.	Maharashtra
13.	NCT of Delhi
14.	Puducherry
15.	Punjab
16.	Rajasthan
17.	Sikkim
18.	Tripura

47



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Annexure - IV

LOK SABHA

UNSTARRED QUESTION NO. 2446.

TO BE ANSWERED ON THE 12th MARCH, 2013/PHALGUNA 21, 1934 (SAKA)

NATIONAL POPULATION REGISTER

2446. SHRIMATI JAYA PRADA:
SHRI NEERAJ SHEKHAR:
SHRI YASHVIR SINGH:
DR. THOKCHOM MEINYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes or has any proposal to issue a single card for all purposes/services viz , Identity, PAN, Passport, driving licence, ration card etc. to all the citizens of the country;
- (b) if so, the details thereof including the steps taken/being taken by the Government in this regard and if not, the reasons therefor;
- (c) the present status of work under the scheme of creation of National Population Register (NPR) indicating the percentage of citizens registered therein so far, State-wise; and
- (d) the time by which the NPR is to be completed and the steps taken by the Government to organise more camps for timely completion of registration under NPR?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH)

- (a) to (b): No, Madam. The Government, at present, is not implementing any scheme to issue identity card to citizens. A scheme to issue Resident Identity (smart) Cards (RICs) to all the usual residents of age 18 years and above has been implemented in selected coastal areas. A proposal for issuance of RICs to all the usual residents in the country has been appraised by the Expenditure Finance Committee (EFC) and recommended. The Union Cabinet, in its meeting on 31.01.2013, has considered the proposal and referred the same to a Group of Minister(GoM). The GoM has been constituted.

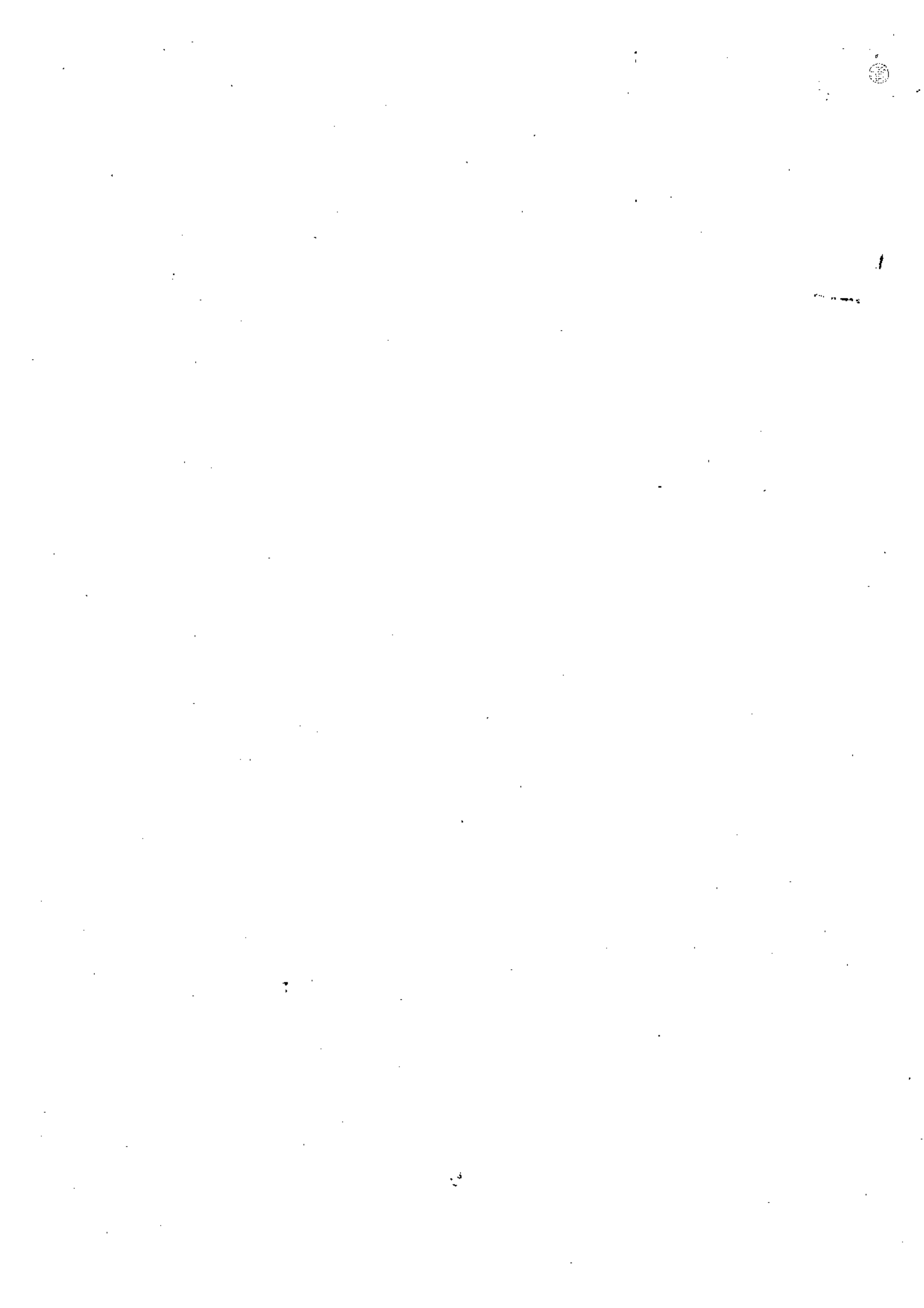
(c): The data collection (In paper format) for creating the NPR has been completed for the entire country along with Houselisting and Housing Census in 2010. The scanning of these filled in NPR Schedules (approx. 26 crore) has also been completed. The work of data entry of more than 114.29 crore records has also been completed. Biometrics has been captured for more than 11.52 crore usual residents. The State-wise details are at Annex-A.

(d): The creation of NPR in the country would be completed by 2014-15. The Government has taken necessary steps for timely completion of the creation of NPR. The work of capture of biometric is being done by the consortium of three Central Public Sector Undertakings (CPSUs) [i.e., BEL, ECIL and ITIL] in coordination with the State/ District Administration. Instructions have already been issued to all the State Governments and CPSUs to meet the time lines.

As on date progress of data entry and biometric enrolment
for creation of National Population Register in the country

Reply to US# No. 2446
dated 12.03.2013

Sl. No.	Name of States/ UTs	Data Entry progress	Biometric enrolment progress
1	ANDAMAN & NICOBAR	3,79,944	-
2	ANDHRA PRADESH	8,21,05,734	1,69,98,594
3	ARUNACHAL PRADESH	8,15,726	-
4	ASSAM	3,07,08,408	-
5	BIHAR	9,87,81,717	1,051
6	CHANDIGARH	9,46,780	-
7	CHHATTISGARH	2,61,10,150	3,02,919
8	D & N HAVELI	2,98,599	14,813
9	DAMAN & DIU	77,470	59,906
10	GOA	12,18,760	3,81,051
11	GUJARAT	5,67,59,659	75,146
12	HARYANA	2,06,00,114	-
13	HIMACHAL PRADESH	94,05,105	-
14	J & K	1,16,39,532	-
15	JHARKHAND	2,92,43,162	-
16	KARNATAKA	6,03,75,843	75,41,668
17	KERALA	3,05,48,547	1,86,90,886
18	LAKSHADWEEP	64,429	50,470
19	MADHYA PRADESH	7,05,43,943	-
20	MAHARASHTRA	10,83,59,746	32,49,504
21	MANIPUR	27,11,772	9,11,359
22	MEGHALAYA	14,54,208	-
23	MIZORAM	5,62,970	-
24	NAGALAND	19,93,052	8,85,134
25	NCT OF DELHI	1,67,21,840	83,43,709
26	ORISSA	4,08,50,324	1,10,48,676
27	PUDUCHERRY	11,55,869	5,65,141
28	PUNJAB	2,39,65,743	-
29	RAJASTHAN	6,22,10,077	-
30	SIKKIM	3,19,335	-
31	TAMIL NADU	7,11,65,059	2,30,13,724
32	TRIPURA	35,88,168	-
33	UTTAR PRADESH	18,24,32,175	3,20,026
34	UTTARAKHAND	1,02,08,857	1,44,814
35	WEST BENGAL	8,58,36,975	2,38,74,110
	TOTAL	1,14,41,59,792	11,64,72,701



GOVERNMENT OF INDIA
MINISTRY OF PLANNING

LOK SABHA
UNSTARRED QUESTION NO. 2622
TO BE ANSWERED ON 13-03-2013

DISPUTE ON ISSUANCE OF UID CARD

2622. SHRI RAMKISHUN:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is a confusion among the Ministries over the issuance of UID and Smart Card;
- (b) if so, the details thereof and the measures taken by the Government to resolve the issues;
- (c) whether issuance of the two kinds of Identity Cards to the citizens of the country is likely to put an additional burden on the State Exchequer; and
- (d) if so, the reasons therefor ?

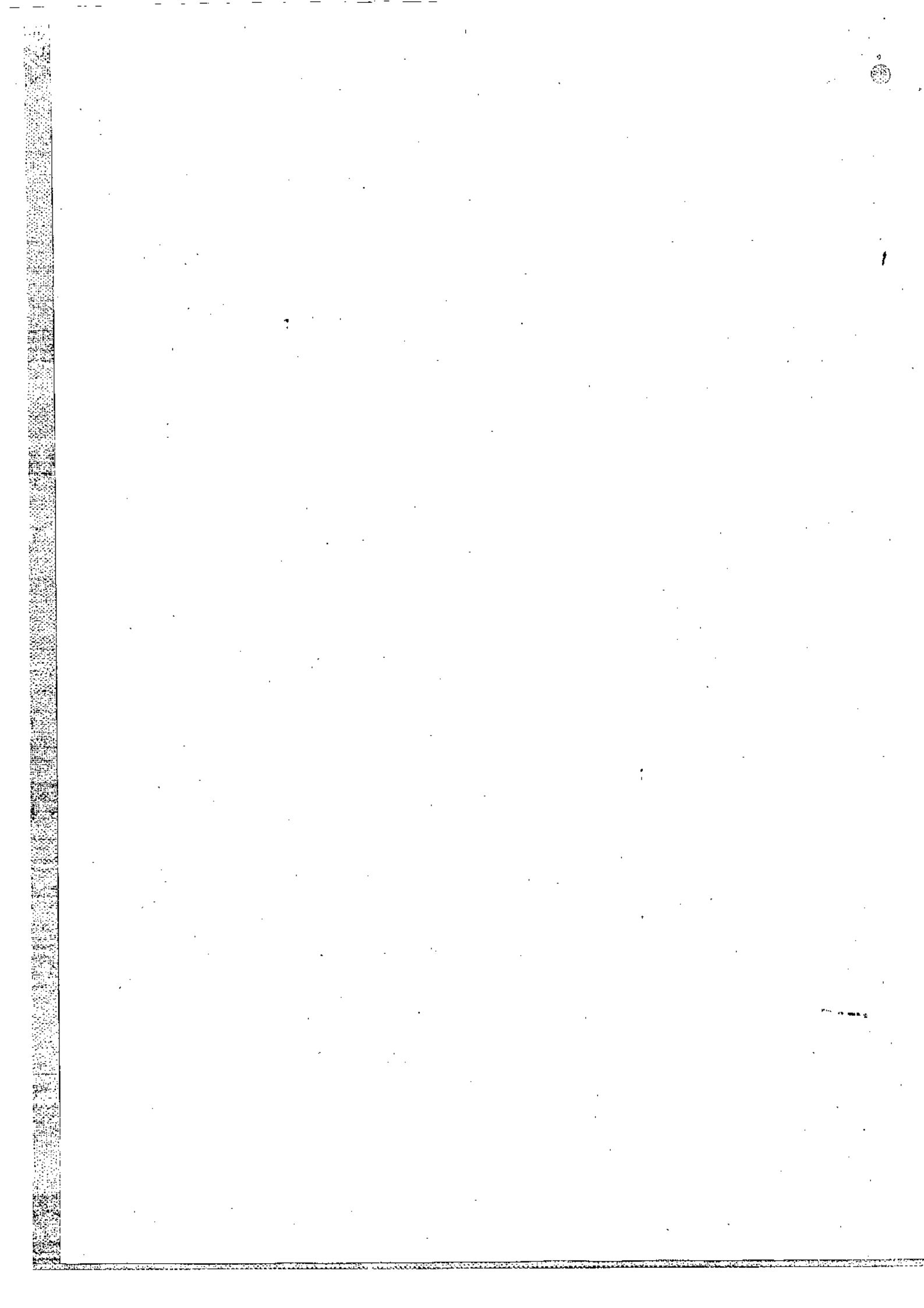
ANSWER

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND PLANNING

(SHRI RAJEEV SHUKLA)

(a) to (d): The Unique Identification Authority of India (UIDAI) is issuing Unique Identification Numbers (called Aadhaar numbers) to all residents as a developmental initiative. Aadhaar is a Unique Identification Number linked to a person's demographic and biometric information. This number is communicated to the resident through a letter. UIDAI does not issue any cards.

The Registrar General, India (RGI) is creating a National Population Register (NPR) of persons usually residing in India under the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 read with the Citizenship Act, 1955. The Government is considering a proposal to issue Resident Identity Cards to usual residents enrolled in the NPR, which would carry the Aadhaar number also. EFC has appraised the proposal to issue Resident Identity Cards and has recommended the same. The Union Cabinet has considered this proposal on 31.01.2013 and has directed that the proposal may, in the first instance, be considered by a Group of Ministers (GoM). The GoM has since been constituted.



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO: 725

ANSWERED ON: 10.12.2013

ISSUANCE OF MNIC

E.G. SUGAVANAM

RAMSINHBHAI PATALBHAI RATHWA

Will the Minister of

HOME AFFAIRS

be pleased to state:-

- (a) whether the Government has decided to prepare a National Population Register (NPR) and Biometric Identity Card and to issue a nationwide Multi-purpose National Identity Cards (MNIC) based on the NPR;
- (b) if so, the details thereof;
- (c) whether it is also a fact that a process of social vetting by Gram Sabhas and Ward Committees will be used for MNIC and that no other document of proof will be required for the process;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the Government to ensure that the process of issuing MNIC is foolproof and the card is not misused as a proof of Indian Citizenship along with the time by which such cards are likely to be issued?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): Yes, Madam. The Government has decided to create a National Population Register (NPR) by collecting information on specific characteristics of all usual residents in the country. The NPR would include citizens as well as non-citizens. It would have photographs, 10 finger prints and 2 IRIS prints of all usual residents who are of age 5 years and above. Financial proposals for the issuance of Resident Identity (smart) Cards (RICs) to all usual residents who are of age 18 years has already been approved by the Expenditure Finance Committee (EFC). The Cabinet considered the matter on 31.01.2013 and referred it to Group of Ministers (GoM). Two meeting on 13.03.13 and 26.04.2013 of the GoM have since been held without any decision.

(c) to (d): The process of 'Social Vetting' by Gram Sabhas and Ward Committees for usual resident

status as declared in the National Population Register (NPR) has been evolved after the consensus of all the State/ UT Governments. Further, the list of 'usual residents' would be published in local areas and placed in Gram Sabha/ Ward Committee for invitation of objections and claims. The claims and objections would be looked into by revenue officials like Patwari or Talati who act as the Local Registrars, Tehsildars, who are designated as Sub-district Registrars and the Collectors/ DMs who are designated as District Registrars. However, this does not preclude the raising of claims/ objections by law enforcement agencies or by the Registrars suo moto. In sensitive areas, State/ UT Governments could take up additional measures for verification and will be free to involve the local Police Stations or the Village Chowkidars in the process of verification.

(e): The National Population Register (NPR) is a Register of Usual Residents. It would contain citizens as well as non-citizens. The objective of creating a NPR is to net all usual residents of the country at a given point of time. The proposed resident identity (smart) cards shall not be a proof of citizenship and would carry a disclaimer that the card does not confer any right to citizenship to the card holder. The citizenship of each individual would be separately determined at the time of preparation of National Register of Indian Citizens (NRIC), which would be subset of NPR.

53

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.†3922

TO BE ANSWERED ON THE 18TH FEBRUARY, 2014/MAGHA 29, 1935 (SAKA)

IDENTITY CARDS TO NOMADIC TRIBES

†3922. SHRI HARIBHAI CHAUDHARY:
SHRIMATI RAJKUMARI RATNA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government does not provide identity cards to those persons who don't have their own houses/permanent dwelling units particularly, the nomadic tribals and forest dwellers; and

(b) if so, the details thereof along with the rules for providing identity cards to these people?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH)

(a) to (b): No, Madam. At present there is no scheme to provide Identity Cards. The Government is considering issue of Resident Identity (smart) Cards (RICs) to all the usual residents of age 18 years and above in the country under the scheme of National Population Register (NPR). The Expenditure Finance Committee (EFC) has recommended the proposal and is currently under the consideration of a Group of Ministers (GoM). A final decision on the matter has not been taken.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Annexure - VII

LOK SABHA
UNSTARRED QUESTION NO. †3399
TO BE ANSWERED ON THE 17TH MARCH, 2015/PHALGUNA 26, 1936 (SAKA)

ISSUANCE OF IDENTITY CARD

†3399. SHRI YOGI ADITYANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to issue Identity Cards to each citizen of the country to impose effective checks on foreign intruders in the country;

(b) if so, the details thereof;

(c) whether the Government also proposes to make AADHAAR mandatory for the identification of citizens in the country; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): The Citizenship Act, 1955 provides the Central Government to compulsorily register every citizen of India and issue National Identity Card to him. It has been decided that National Population Register (NPR) should be completed and taken to its logical conclusion, which is the creation of National Register of Indian Citizen (NRIC) and National Identity Card would be issued to Citizens by verification of citizenship status of every usual resident in the NPR. The proposal for the same are under consideration of the Government.

(c) to (d): As per the information furnished by UIDAI, the Aadhaar is issued to the residents of the country. It is not a proof of citizenship. Enrolment for Aadhaar is voluntary. It is for the implementing authorities to decide on the applicability of Aadhaar for delivering various services to the people.

55

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO: 4380

ANSWERED ON: 21.04.2015

ISSUANCE OF MNIC

RAMSINH PATALYABHAI RATHWA

Will the Minister of

HOME AFFAIRS

be pleased to state:-

- (a) whether the Government has decided to prepare the National Population Register (NPR) and to issue a nationwide Multipurpose National Identity Card (MNIC) on the basis of NPR;
- (b) whether a process of 'social vetting' by Gram Sabhas and Ward Committees will be used for MNIC and that no other document of proof will be required for the process and if so, the details thereof; and
- (c) the steps taken by the Government to ensure that the process of issuing MNIC is foolproof and the card is not misused as a proof of Indian Citizenship?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): The Citizenship Act, 1955 provides the Central Government to compulsorily register every citizen of India and issue National Identity Card to him. It has been decided that National Population Register (NPR) should be completed and taken to its logical conclusion, which is the creation of National Register of Indian Citizen (NRIC) and National Identity Cards would be issued to Citizens by verification of citizenship status of every usual resident in the NPR. The proposals for the same are under consideration of the Government.
- (b): No, Madam. The process of social vetting by Gram Sabha and Ward Committees is one of the steps in the creation of National Population Register (NPR) in the country. The first step involves the collection of information on specific characteristics of all usual residents by Government servants duly designated for this purpose. The second step involves the creation of a digitised database of each resident. Next, photographs, 10 finger prints and IRIS of all usual residents who are of age 5 years and above is collected with reference to the digitised database and in the presence of designated Government servants. After this, the database is sent to the UIDAI for de-duplication and generation

of Aadhaar numbers. This ensures that the database does not contain any duplicates. Following this, the details are printed out in the form of Local Register of Usual Residents and displayed in the local areas for scrutiny by the public and invitation of claims and objections for a period of 21 days. All claims and objections are to be heard by the local officials designated for this purpose. There is also provision of appeal to higher level officials. Thus, the claims and objections would be looked into by revenue officials like Patwari or Talati who have been designated as the Local Registrars, Tehsildars, who are designated as Sub-district Registrars and the Collectors/DMs who are designated as District Registrars. Simultaneously, the LRUR is also placed before the Gram Sabhas and Ward Committee for vetting. Instructions have also been issued that the lists should be scrutinized by the local police and revenue officials. The LRURs duly authenticated and de-duplicated when aggregated at the National level forms the National Population Register. This process has been evolved after extensive consultation and discussion with all stake holders including the State Governments. Thus, the process involved in creation of NPR is comprehensive and includes verification at several stages.

(c): The National Population Register (NPR) is a Register of Usual Residents. It would contain citizens as well as non-citizens. The objective of creating a NPR is to net all usual residents of the country at a given point of time. This would serve as the mother database for creating the National Register of Indian Citizens (NRIC) by verifying the citizenship status of each and every resident.

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1228
TO BE ANSWERED ON THE 28TH July, 2015/ SHRAVANA 6, 1937 (SAKA)**

ISSUANCE OF IDENTITY CARD

**†1228. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:
SHRI SHRIRANG APPA BARNE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to issue National Identity Card to all citizens of the country;

(b) if so, the details thereof and the total funds likely to be spent thereon; and

(c) the acceptability/utility of cards issued by UIDAI/NPR so far and the amount spent in this regard?

ANSWER

**Minister of State in the Ministry of Home Affairs
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) to (b): The Citizenship Act, 1955 mandates the Central Government to compulsorily register every citizen of India and issue National Identity Card to him. It has been decided that National Population Register (NPR) should be completed and taken to its logical conclusion, which is the creation of National Register of Indian Citizen (NRIC) and National Identity Cards would be issued to Citizens by verification of citizenship status of every usual resident in the NPR. The proposals for the same are under consideration of the Government.

(c): Question does not arise.

Appendix -VII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 193

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1948 dated 17.12.2013, regarding "Conviction of Italian Marines"

On 17 December, 2013, Dr. P. Venugopal, M.P., addressed an Unstarred Question No. 1948 to the Minister of Home Affairs. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
3. The Ministry of Home Affairs vide O.M. F.No.I-13012/34/2013-IS-IV dated 24 November, 2014 had requested the Committee to drop the Assurance on the following grounds:-

"That the investigation of the case has been completed by National Investigation Agency (NIA). However, the accused Italian marines filed a Writ Petition (C) 236/2014 in the Supreme Court of India, challenging, inter alia, the jurisdiction of NIA to investigate and prosecute the case. The matter is subjudice. No action can be taken by the NIA towards filing of the chargesheet till the disposal of this Writ Petition."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 21 July, 2015. The Committee accordingly presented their Twenty-First Report (16th Lok Sabha) on 30 November, 2015 and noted that the Assurance was pending with the Ministry of Home Affairs. The Committee, therefore, desired to know the progress made in the case from time to time.

5. However, the Ministry of Home Affairs vide O.M. F. No. I-13012/34/2013- IS-IV dated 24 September, 2015 and O.M. F.No.I-13012/34/2013-IS-IV dated 23 February, 2016 had again requested the Committee to drop the Assurance on the following grounds:-

"That investigation of the case has been completed by National Investigation Agency (NIA). The accused Italian marines filed a Writ Petition (C) 236/2014 in the Supreme Court of India, challenging, inter alia, the jurisdiction of Indian Courts and the investigation agency, NIA to investigate and prosecute the case. Subsequently the Italian Government filed a case before Annex VII Arbitral Tribunal Challenging the jurisdiction of India to try the above case. They have also filed a case in International Tribunal for the Law of the Sea (ITLOS) for making provisional measures till the decision of Annex VII Tribunal praying that

India shall refrain from taking or enforcing any judicial and administrative measure. The ITLOS vide its Order dated 24.08.2015 has directed Italy and India shall both suspend all court proceedings and shall refrain from initiating new ones which might aggravate or extend the dispute submitted to the Annex VII Arbitral Tribunal or might jeopardize or prejudice the carrying out of any decision which the Arbitral Tribunal may render. The Government of Italy has requested the Annex VII Tribunal for prescription of provisional measures to which reply of the Government of India is being prepared. In view of the above circumstances, no action can be taken to fulfil this Assurance till the decision of Annex VII Arbitral Tribunal. The Lok Sabha Secretariat is, therefore, requested to bring the matter to the notice of the Committee on Government Assurances and seek its approval to drop the Assurance."

6. The above request was again not acceded to by the Committee at their sitting held on 05 January 2017 and the Committee accordingly presented their 60th Report (16th Lok Sabha) on 10 August 2017 stating that the contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that the matter is sub-judice. The Committee desired that the Ministry should take the requisite measures to implement the Assurance. The Committee also desired to be apprised of the initiatives taken and the progress made in the matter.

7. However, the Ministry of Home Affairs vide O.M. No. 13012/34/2013-IS-IV dated 6 July 2017, 31 August 2017, 14 December 2017 and 6 July 2018 had once again requested the Committee to drop the Assurance on the following grounds:-

"The investigation of the case had been completed by National Investigation Agency (NIA) and the agency was about to file charge sheet in Court of the competent jurisdiction. However, the accused Italian marines filed a Writ petition (C) 236/2014 in the Supreme Court of India, challenging, *iter-alia*, the jurisdiction of Indian Courts and the investigation Agency, NIA to investigate and prosecute the case. In the meantime, the Italian Government filed a case before Annex VII Arbitral Tribunal challenging the jurisdiction of India to try the above case. The Italian side also filed an application before the Annex VII Arbitral Tribunal for making provisional measures till the decision of Annex VII Tribunal praying that India shall refrain from taking or enforcing any judicial and administrative measure. The Tribunal vide order dated 29.04.2016 prescribed provisional measures and ordered for relaxing the bail conditions of Mr. Girone to enable him to travel and stay in Italy till Arbitral proceedings. The Italian Government filed an IA in the Hon'ble Supreme Court of India for relaxing the bail conditions which was heard by the vacation bench on 26.05.2016. The vacation bench relaxed bail condition as per the order of the Annex VII Tribunal and

permitted to accused person to remain in Italy during the pendency of Annex VII arbitration with certain conditions. No action can be taken to fulfill this Assurance till the matter is decided by Annex VII Arbitral Tribunal (An International Tribunal). The tentative date of award of the Tribunal is December, 2018."

8. The above request was once again not acceded to by the Committee at their sitting held on 04 December 2019.

9. However, the Ministry of Home Affairs vide O.M. No. 13012/34/2013-IS-IV/NIA dated 15 June 2020 have again stated as under:-

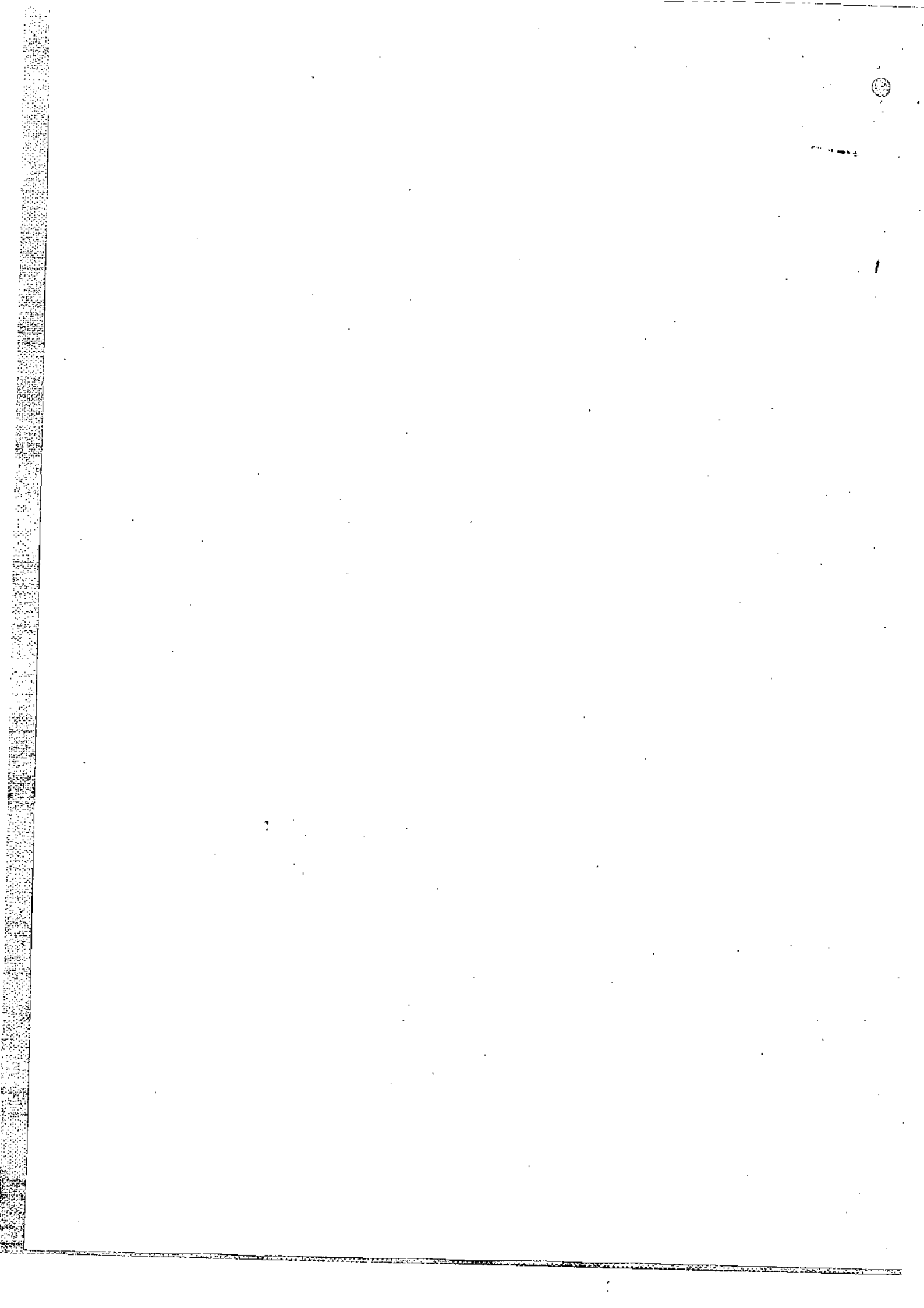
"The investigation of the case had been completed by National Investigation Agency (NIA) and the agency was about to file charge sheet in Court of the competent jurisdiction. However, the accused Italian marines filed a Writ petition (C) 236/2014 in the Hon'ble Supreme Court of India, challenging, inter-alia, the jurisdiction of Indian Courts and the investigation Agency, NIA to investigate and prosecute the case. In the meantime, the Italian Government filed a case before Annex VII Arbitral Tribunal challenging the jurisdiction of India to try the above case. The Italian side also filed an application before the Annex VII Arbitral Tribunal for making provisional measures till the decision of Annex VII Tribunal praying that India would refrain from taking or enforcing any judicial and administrative measure. The Hon'ble Supreme Court of India in the hearing held on 06/03/2017 ordered to suspend further hearing of the case till final award in Arbitral Tribunal is placed on record of the case, by the parties. As per latest updates, arguments of both the parties have been concluded at International Arbitral Tribunal in its hearing held in July, 2019 but pronouncement of final award may still take some more time and thereafter the case will be heard in the Hon'ble Supreme Court. Till the judgment of Hon'ble Supreme Court, it will not be possible to fulfill the Assurance."

10. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have once again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 28/07/2020

New Delhi



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1948

TO BE ANSWERED ON THE 17th DECEMBER, 2013/AGRAHAYANA 26, 1935
(SAKA)

CONVICTION OF ITALIAN MARINES

1948. DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the investigations in the case involving two Italian marines in the alleged killing of two Indian fishermen has been completed;

(b) if so, whether the NIA court has pronounced any verdict in the said case;

(c) if so, the details thereof; and

(d) if not, the status of the said case as on date?

ANSWER

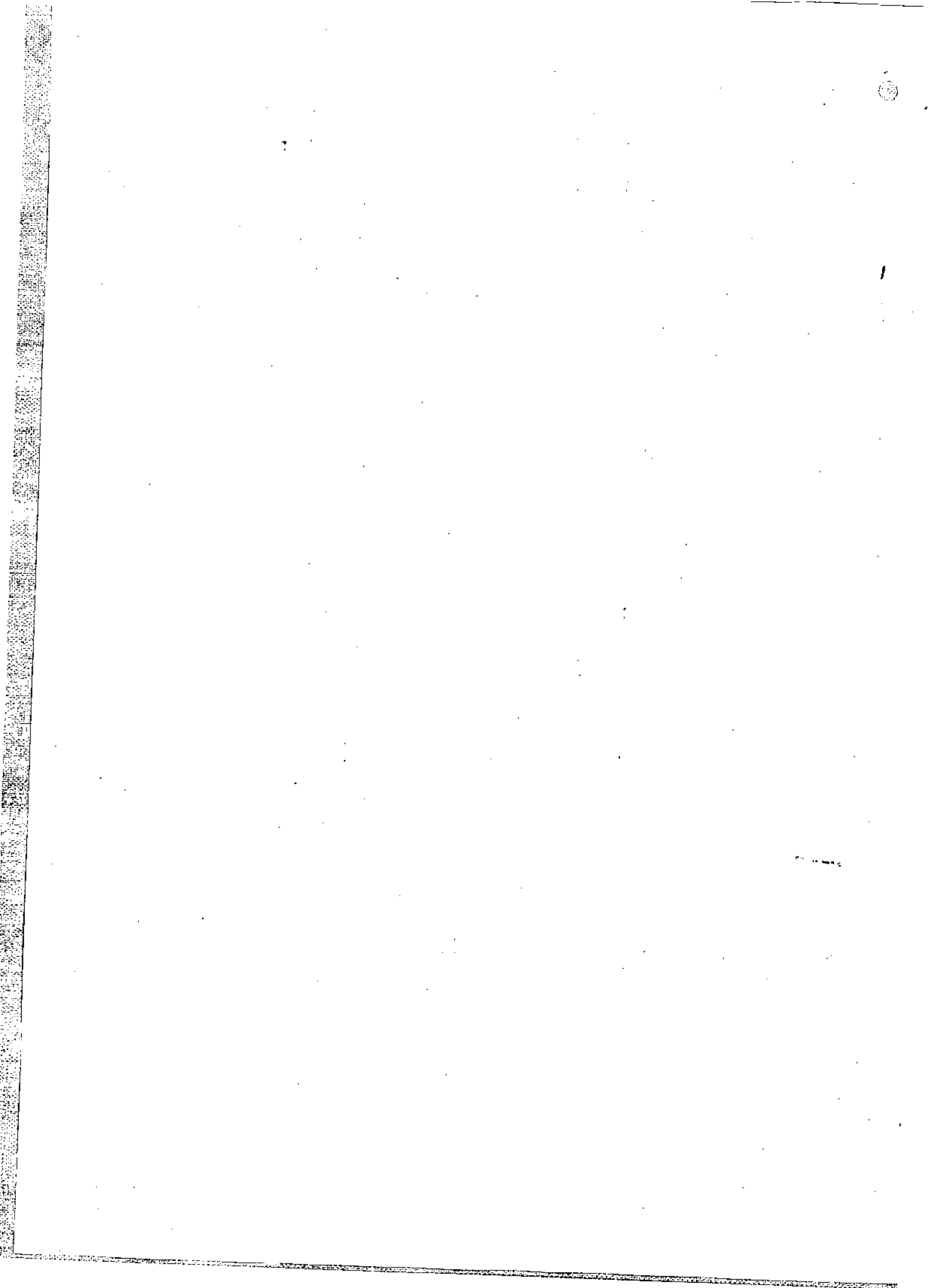
**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH)**

(a): Yes, Madam.

(b): No, Madam.

(c): Does not arise.

(d): The charge sheet is yet to be filed in the competent Court.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 194

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1428 dated 25.07.2017 regarding "Fitness Level for IPS Officers".

On 25 July, 2017, Shri Pralhad Joshi, M.P., addressed an Unstarred Question No. 1428 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM No.45029/07/2017-IPS.II dated 22 June, 2020 have stated as under:

"The Government of India had decided to amend the IPS (Pay) Rules to incorporate the provisions of criteria of physical fitness as a mandatory measures for promotion of IPS officers in various grades. However, during the consultation of State Governments/ Stakeholders, most of the State Governments did not agree to with the draft proposal, therefore, on the basis of inputs received from State Governments/ Stakeholders, the proposal has been modified and sent to DoP&T on 09.06.2020 with request to seek comment/views of stakeholders on the proposal. Amendment in service rules is a long and complex process. Even during the process, many complex issues continue to arise. Therefore, it does not seem to be possible to indicate any time frame for framing of such rules."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1428

TO BE ANSWERED ON THE 25TH JULY, 2017 / SHRAVANA 3, 1939 (SAKA)

FITNESS LEVEL FOR IPS OFFICERS

1428. SHRI PRALHAD JOSHI:

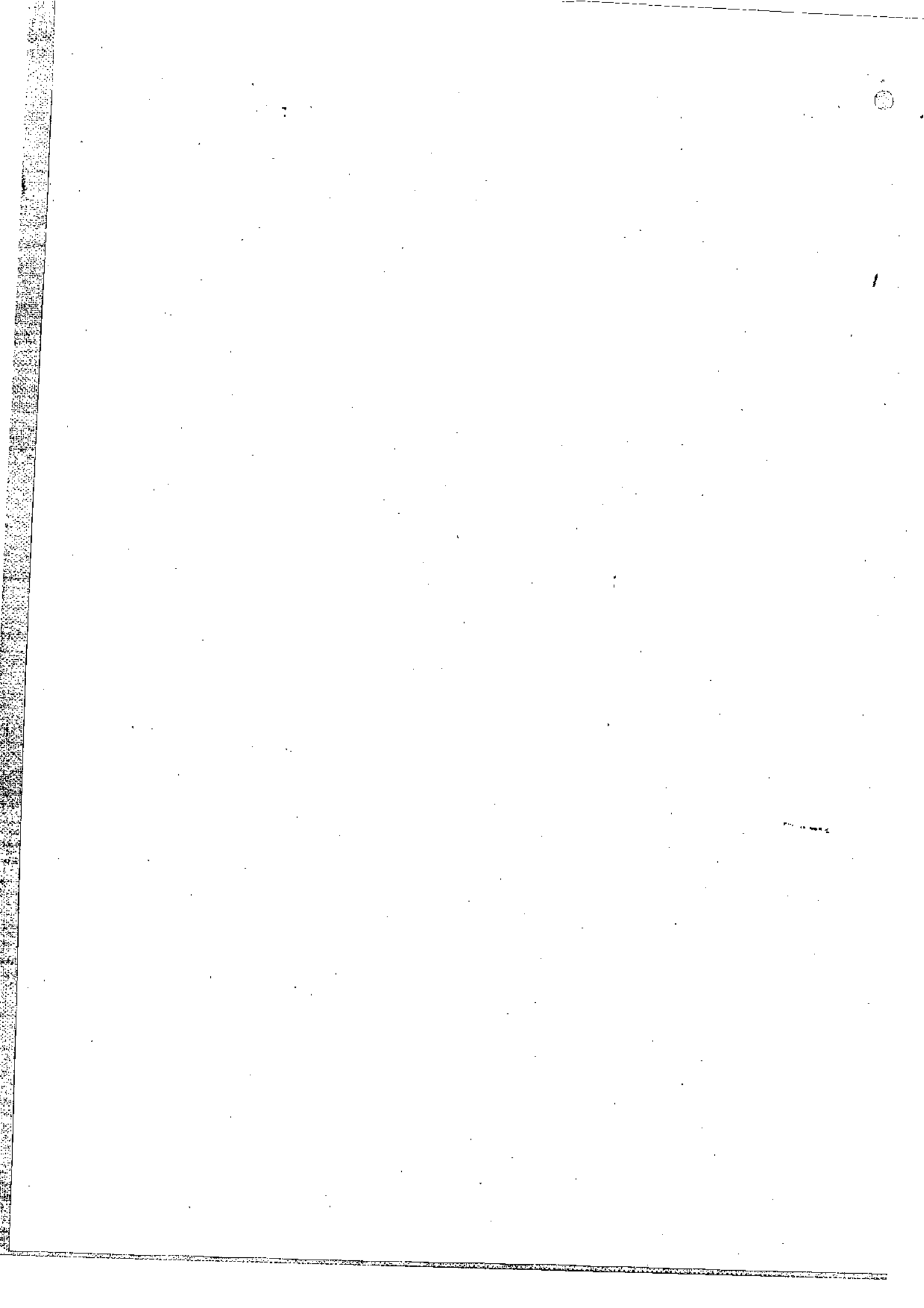
Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to set parameters for fitness level for IPS officers and if so, the details thereof;
- (b) whether fitness levels will affect their promotions; and
- (c) the benchmark to consider optimum level of fitness?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)

(a) to (c): Yes, Madam. The Government of India is considering to amend the relevant rules to incorporate the criteria of physical fitness as a mandatory measure for promotion of IPS officers to various grades in IPS. The matter is under examination in consultation with stake holders and modalities are under finalization.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 195

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 233 dated 25.11.2014 regarding "Fake Encounters".

On 25 November, 2014, Shri Asaduddin Owaisi, M.P., addressed an Unstarred Question No. 233 to the Minister of Home Affairs. The text of the Question, along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide OM No. No. 11013 03 2014-PMA dated 26 June, 2020 have stated as under:

"Some of the States have informed that matter are pending at different stages in Courts. As the matter are still sub-judice, therefore it is not clear how much time it will take to dispose off these cases."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Annexure

LOK SABHA
UNSTARRED QUESTION NO.233
TO BE ANSWERED ON THE 25TH NOVEMBER, 2014/AGRAHAYANA 4, 1936 (SAKA)

FAKE ENCOUNTERS

233. SHRI ASADUDDIN OWAIISI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that the Government is awarding out of turn promotion and gallantry awards to policemen involved in encounters without proving them as genuine;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether most of the encounters were found to be fake after judicial scrutiny;
- (d) if so, the details thereof and the action taken in this regard;
- (e) whether the Supreme Court has laid down stringent guidelines to curb fake encounters; and
- (f) if so, the details thereof and the steps taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a): No, Madam. At present no out of turn promotion is granted to the police personnel of Central Armed Police Forces/Central Police Organizations for the gallant acts. On receipt of the proposals for award of gallantry medals from concerned State Govt./Central Armed Police Forces (CAPFs), the relevant records are examined. Genuineness of the action is verified by the Ministry of Home Affairs through its specialized agencies i.e. IB and CBI.

(b): Does not arise.

(c) & (d): The information is being collected from all States/UTs.

...2/-

L.S.U.S.Q.NO. 233 FOR 25.11.2014

(e): Yes, Madam.

(f): The operative portion of the judgment dated 23/09/2014 of Hon'ble Supreme Court is annexed as Annexure-I. The guidelines laid down by the Hon'ble Supreme Court have been circulated to all Divisions of Ministry of Home Affairs vide Office Memorandum dated 30th October, 2014. A copy of the circular is annexed as Annexure-II.

**ANNEXURE REFERRED TO IN REPLY TO PART (f) OF THE L.S.U.S.Q. NO. 233
FOR 25.11.2014**

In light of the above discussion and having regard to the directions issued by the Bombay High Court, guidelines issued by NHRC, suggestions of the appellant-PUCL, amicus curiae and the affidavits filed by the Union of India, State Governments and the Union Territories, we think it appropriate to issue the following requirements to be followed in the matters of investigating police encounters in the cases of death as the standard procedure for thorough, effective and independent investigation:

- (1) Whenever the police is in receipt of any intelligence or tip-off regarding criminal movements or activities pertaining to the commission of grave criminal offence, it shall be reduced into writing in some form (preferably into case diary) or in some electronic form. Such recording need not reveal details of the suspect or the location to which the party is headed. If such intelligence or tip-off is received by a higher authority, the same may be noted in some form without revealing details of the suspect or the location.
- (2) If pursuant to the tip-off or receipt of any intelligence, as above, encounter takes place and firearm is used by the police party and as a result of that, death occurs, an FIR to that effect shall be registered and the same shall be forwarded to the court under Section 157 of the Code without any delay. While forwarding the report under section 157 of the code, the procedure prescribed under Section 158 of the code shall be followed.
- (3) An independent investigation into the incident/encounter shall be conducted by the CID or police team of another police station under the supervision of a senior officer (at least a level above the head of the police party engaged in the encounter). The team conducting inquiry/ investigation shall, at a minimum, seek:
 - (a) To identify the victim; colour photographs of the victim should be taken;
 - (b) To recover and preserve evidentiary material, including blood-stained earth, hair, fibers and threads, etc., related to the death;
 - (c) To identify scene witnesses with complete names, addresses and telephone numbers and obtain their statements (including the statements of police personnel involved) concerning the death;
 - (d) To determine the cause, manner, location (including preparation of rough sketch of topography of the scene and, if possible, photo/video of the scene and any physical evidence) and time of death as well as any pattern or practice that may have brought about the death;
 - (e) It must be ensured that intact fingerprints of deceased are sent for chemical analysis. Any other fingerprints should be located, developed, lifted and sent for chemical analysis;



1

- (f) Post-mortem must be conducted by two doctors in the District Hospital, one of them, as far as possible, should be in-charge/Head of the District Hospital. Post-mortem shall be video-graphed and preserved;
- (g) Any evidence of weapons, such as guns, projectiles, bullets and cartridge cases, should be taken and preserved. Wherever applicable, tests for gunshot residue and trace metal detection should be performed.
- (h) The cause of death should be found out, whether it was natural death, accidental death, suicide or homicide.
- (4) A Magisterial inquiry under Section 176 of the Code must invariably be held in all cases of death which occur in the course of police firing and a report thereof must be sent to Judicial Magistrate having jurisdiction under Section 190 of the Code.
- (5) The involvement of NHRC is not necessary unless there is serious doubt about independent and impartial investigation. However, the information of the incident without any delay must be sent to NHRC or the State Human Rights Commission, as the case may be.
- (6) The injured criminal/victim should be provided medical aid and his/her statement recorded by the Magistrate or Medical Officer with certificate of fitness.
- (7) It should be ensured that there is no delay in sending FIR, diary entries, panchanamas, sketch, etc., to the concerned court.
- (8) After full investigation into the incident, the report should be sent to the competent court under Section 173 of the Code. The trial, pursuant to the charge sheet submitted by the Investigating Officer, must be concluded expeditiously.
- (9) In the event of death, the next of kin of the alleged criminal/victim must be informed at the earliest.
- (10) Six monthly statements of all cases where deaths have occurred in police firing must be sent to NHRC by DGPs. It must be ensured that the six monthly statements reach to NHRC by 15th day of January and July, respectively. The statements may be sent in the following format along with post mortem, inquest and, wherever available, the inquiry reports:

- (i) Date and place of occurrence.
 - (ii) Police Station, district.
 - (iii) Circumstances leading to deaths
 - (a) Self defence in encounter.
 - (b) In the course of dispersal of unlawful assembly.
 - (c) In the course of effecting arrest.
 - (iv) Brief facts of the incident.
 - (v) Criminal Case No.
 - (vi) Investigating Agency.
 - (vii) Findings of the Magisterial Inquiry/Inquiry by Senior Officers.
 - (a) Disclosing, in particular, names and designation of police officials, if found responsible for the death, and
 - (b) Whether use of force was justified and action taken was lawful.
- (11) If on the conclusion of investigation the materials/evidence having come on record show that death had occurred by use of firearm amounting to offence under the IPC, disciplinary action against such officer must be promptly initiated and he be placed under suspension.
- (12) As regards compensation to be granted to the dependants of the victim who suffered death in a police encounter, the scheme provided under Section 357-A of the Code must be applied.
- (13) The police officer(s) concerned must surrender his/her weapons for forensic and ballistic analysis, including any other material, as require by the investigating team, subject to the rights under Article 20 of the Constitution.
- (14) An intimation about the incident must also be sent to the police officer's family and should the family need services of a lawyer/counseling, same must be offered.
- (15) No out-of-turn promotion or instant gallantry rewards shall be bestowed on the concerned officers soon after the occurrence. It must be ensured at all costs that such rewards are given/recommended only when the gallantry of the concerned officers is established beyond doubt.
- (16) If the family of the victim finds that the above procedure has not been followed or there exists a pattern of abuse or lack of independent investigation or impartiality by any of the functionaries as above mentioned, it may make a complaint to the Sessions Judge having territorial jurisdiction over the place of indent. Upon such complaint being made, the concerned Sessions Judge shall look into the merits of the complaint and address the grievances raised therein.
- (17) The above guidelines will also be applicable to grievous injury cases in police encounter, as far as possible.
- (18) Accordingly, we direct that the above requirements/norms must be strictly observed in all cases of death and grievous injury in police encounters by treating them as law declared under Article 141 of the Constitution of India.

name referred to in reply to part (f) of the L.S.U.S.G.
283 for 25-11-2014.

Annexure-II

F.No.15011-54-2014-HR.III

S.No.31(I)

460

Government of India, Ministry of Home Affairs
(Human Rights Division)

4th Floor, NDCC-II,
Jai Singh Road, New Delhi-110001
Dated, the 30th October, 2014

OFFICE MEMORANDUM

Subject: Criminal Appeal Nos. 1255, 1256 and 10367/1999- People's Union for Civil Liberties and Anr. Vs State of Maharashtra and Others- Forwarding of Hon'ble Supreme Court of India Order

The undersigned is directed to inform that the above said Criminal Appeals pertains to formulating guidelines for investigating encounters in which Union of India (Ministry of Home) is also a Respondent, are pending in the Supreme Court since 2009. Counter Affidavit in the matter was filed on behalf of UOI (MHA) after a series of meetings with various stakeholders. A copy of correspondences in this regard are attached herewith to recall the matter.

2. Hon'ble Supreme Court of India has issued an Order dated 23.09.2014 in the matter vide which certain requirements are to be followed in the matter of investigating police encounters in the cases of death as the standard procedure for thorough, effective and independent investigation. A copy of the Order is forwarded herewith for such action as deemed appropriate.

Encl: As above (1 Page)

(Signature)
30/10/14

(Nalini Ranjan Singh)

Under Secretary to the Govt. of India

Tel: 23438093

1. Joint Secretary (CS), MHA, NDCC-II, New Delhi *me/30/11/14*
2. Joint Secretary (IS-I), MHA, North Block, New Delhi
3. Joint Secretary (IS-II), MHA, NDCC-II, New Delhi *me/30/10/14*
4. Joint Secretary (UT), MHA, North Block, New Delhi
5. Joint Secretary (Judicial), MHA, NDCC-II, New Delhi *me/10/11/14*

411 -

CA 7(1)

-7-

Meeting Notice
OUT TODAY

No. 15011/05/2009-HR-III
Ministry of Home Affairs
(Human Rights Division)

1st Floor, A-Wing, Lok Nayak Bhavan,
Khan Market, New Delhi - 03.
Dated the 15th May, 2009

Office Memorandum

Subject: Criminal Appeal Nos. 1255, 1256 and 1367/1999 - People's Union for Civil Liberties and Others Vs. State of Maharashtra and Others.

In continuation of this Division's Office Memorandum of even number dated 6th March, 2009 on the above subject, the undersigned is directed to say that a meeting has been fixed in the Chamber of AS(CS) on Tuesday the 19th May, 2009 at 4.30 P.M. to finalise the guidelines to be followed by police for 'encounters'. A copy of the draft guidelines and comments of MHA thereon, is forwarded herewith.

2. Joint Secretary, Judicial Division / PM Division / CS Division / UT Division are requested to kindly depute an officer well conversant with the case, to attend the Meeting.

Encl: as above.

(Y. K. Baweja)
Director (MC)
Tel/fax - 2461 6862
de
15/5/09

3.No.3/09
15/5

12/09

- To
1. Sh. Sashi Bhushan,
Joint Secretary (Judicial), MHA,
Jaisalmer House, New Delhi.
 2. Shri Dharmendra Sharma,
Joint Secretary (PM), MHA,
Jaisalmer House, New Delhi.
 3. Shri Nirmaljeet Singh Kalsi,
Joint Secretary (CS), MHA,
North Block, New Delhi.
 4. Mrs. B. Bhamathi,
Joint Secretary (UT), MHA,
North Block, New Delhi.

Copy to: PS to AS(CS), / PS to JS(HR).

72:

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 196

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1414 dated 25.07.2017 regarding "Amendment in Service Rules".

On 25 July, 2017, Smt. Rakshatai Khadse, M.P., addressed an Unstarred Question No. 1414 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide OM No.45029/06/2017-IPS.II dated 22 June, 2020 have stated as under:

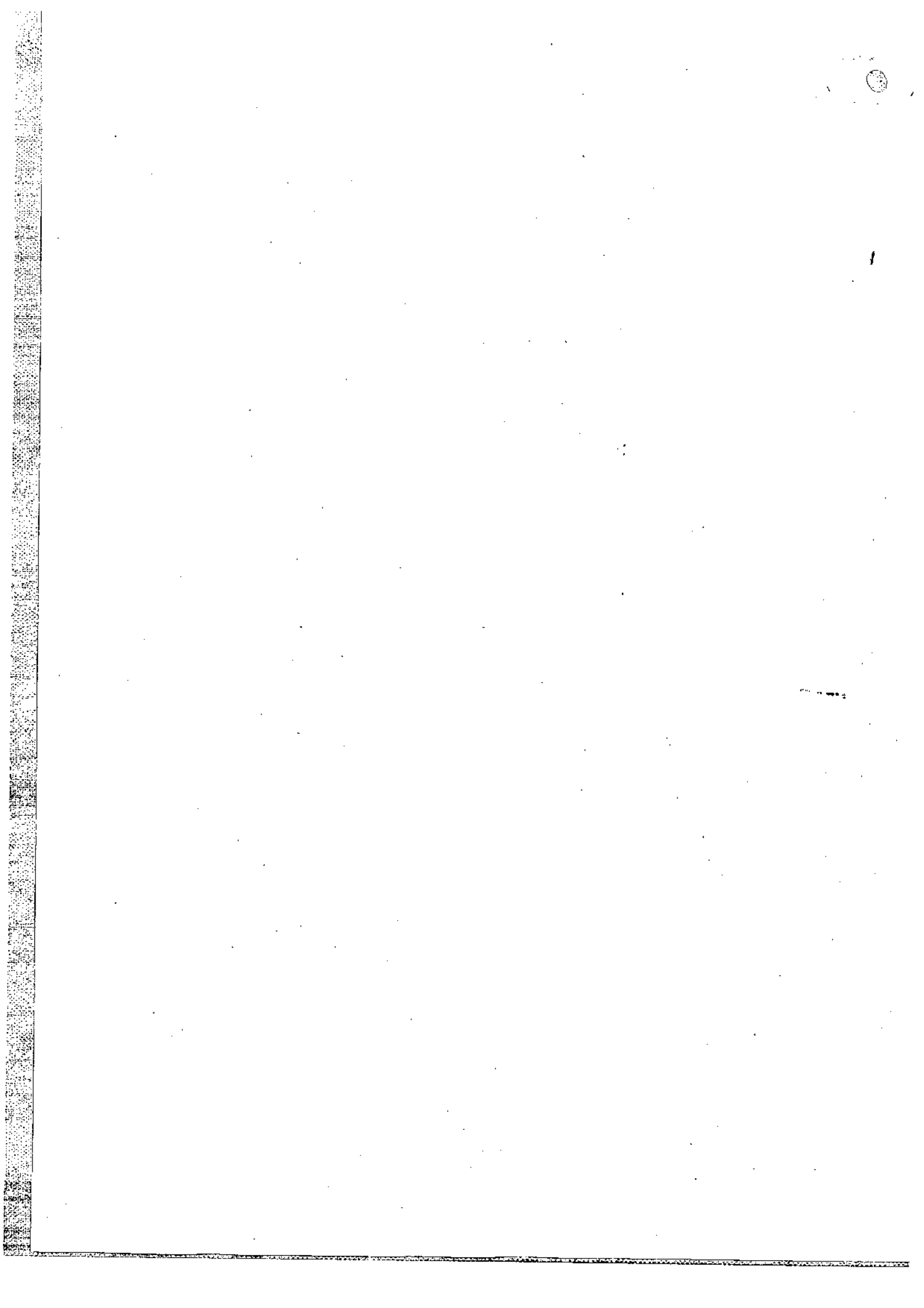
"The Government of India had decided to amend the IPS (Pay) Rules to incorporate the provisions to completion of probation, criteria of physical fitness and Domain Expertise Training programme as a mandatory measures for promotion of IPS officers in various grades. However, during the consultation of State Governments/ Stakeholders, most of the State Governments did not agree to with the draft proposal, therefore, on the basis of inputs received from State Governments/ Stakeholders, the proposal has been modified and sent to Department of Personnel & Training (DoP&T) on 09.06.2020 with request to seek comment/views of stakeholders on the proposal. Further, the proposal for provisions of mandatory domain specialization training programme for promotion has been withdrawn. Amendment in Service Rules is a long and complex process. Even during the process, many complex issues continue to arise. Therefore, it does not seem to be possible to indicate any time frame for the framing of such Rules. "

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1414**

TO BE ANSWERED ON THE 25TH JULY, 2017 / SHRAVANA 3, 1939 (SAKA)

AMENDMENT IN SERVICE RULES

1414. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has prepared a draft to amend the service rules governing the Indian Police Service (IPS) as per the present rules, the promotions to various levels, scales and grades are based on the requirement of certain service period, to include the recommendations for physical fitness;

(b) if so, the details thereof;

(c) whether the Government has felt the need for certain domain expertise training programme for IPS officers; and

(d) if so, the details of the training programme and the domain hence assigned by the Ministry?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a): Yes, Madam.

(b): The Government of India is considering to amend the relevant rules to incorporate the provision relating to completion of stipulated number of years in service after completion of probation and criteria of physical fitness as a mandatory measure for promotion of IPS officers to various grades in IPS. The matter is under examination in consultation with stake holders and modalities are under finalization.

L.S.US.Q.NO. 1414 FOR 25.07.2017

(c): Yes, Madam.

(d): The Government of India is considering to amend the relevant rules to incorporate a provision that an IPS officer should complete specified number of Domain Expertise Training programme of duration of at least one week before their promotion to DIG, IG and ADG. The matter is under examination in consultation with stake holders and modalities are under finalization.

75

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 197

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1274 dated 18.12.2018 regarding "Merger of Manipur State".

On 18 December, 2018, Dr. Thokchom Meinya, M.P., addressed an Unstarred Question No. 1274 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. F. No. 16012/18/2018-SR dated 26 June, 2020 have stated as under:

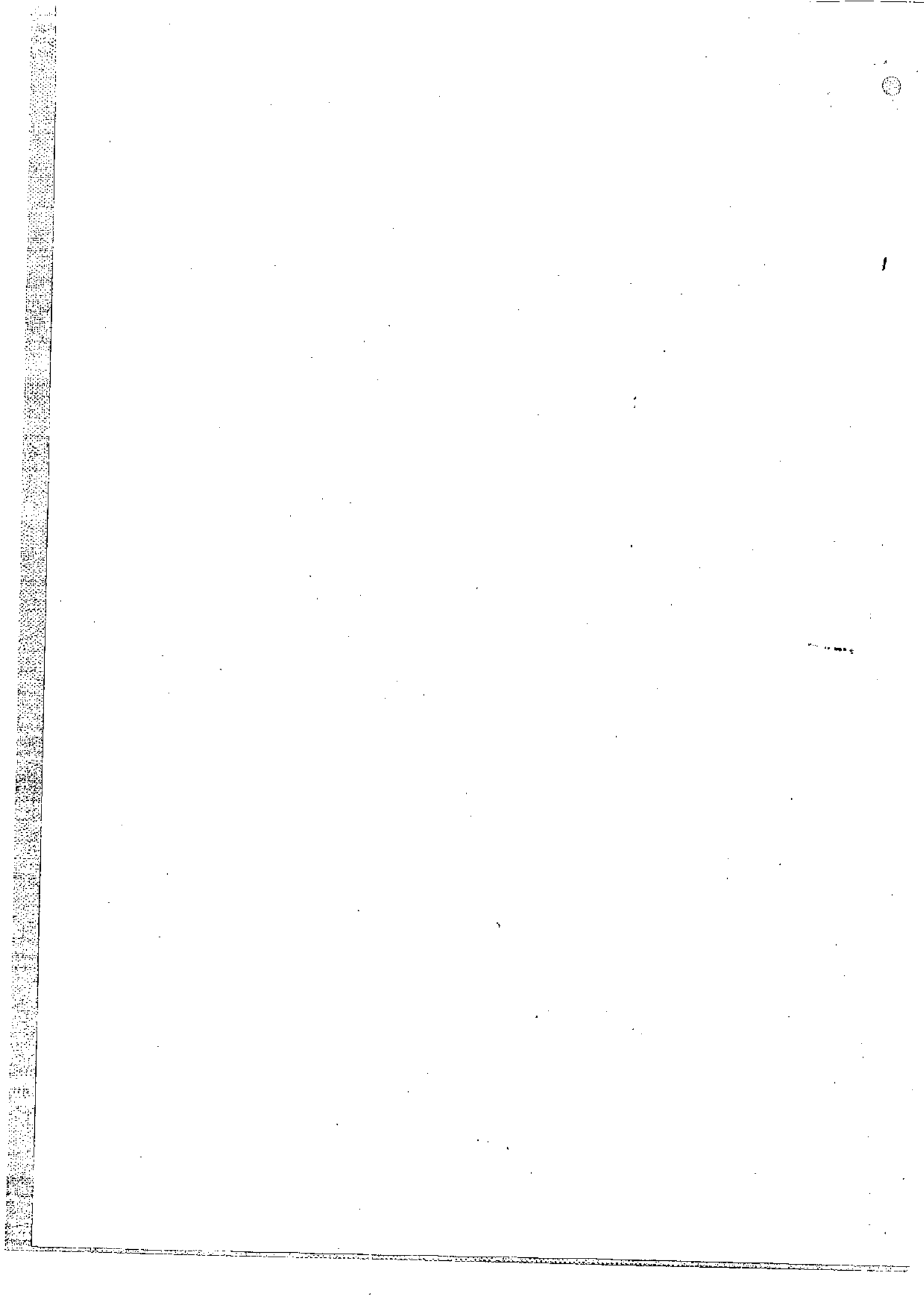
"This Ministry had requested Ministry of Parliamentary Affairs, Lok Sabha Secretariat and Rajya Sabha Secretariat to furnish information required for fulfilling the Assurance, but, no such information was available with them. No such records have been found in the Parliament Library also to establish whether the Manipur Merger Agreement was ratified by the then Parliament of India or not. This Ministry has made earnest efforts for locating the records/files required for fulfilling the Assurance but was unsuccessful in locating the same."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1274

TO BE ANSWERED ON THE 18TH DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)

MERGER OF MANIPUR STATE

1274. DR. THOKCHOM MEINYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the erstwhile Manipur State was merged with the Union of India under a Merger Agreement in 1949 and if so, the details thereof;

(b) whether it is also a fact that the said Merger Agreement was rejected by the then Manipur State Assembly;

(c) if so, whether the Merger Agreement was ratified by the then Parliament of India; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): Information is being collected and will be laid on the table of the House.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 198

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1327 dated 13.08.2013 regarding "Revival of Sikh Militancy".

On 13 August, 2013, Shri Ponnamp Prabhakar, M.P., addressed an Unstarred Question No. 1327 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. No. 1/13012/3/2013-IS-VII dated 10 November, 2014 had requested to drop the Assurance on the following grounds:—

"That in reply to the above mentioned Question, the main issues raised/ asked by the Hon'ble Member of Parliament have already been answered, inter-alia informing the House that: 'Inputs indicate that ISI operatives are known to have assured moral/financial support to pro-Khalistan elements for anti-India activities. The Government of India has adopted an integrated approach to counter the attempts to revive militancy which, inter-alia include sustained vigilance along the borders, strengthening of mechanisms for intelligence gathering and sharing. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities. The National Investigation Agency (NIA) has been investigating into the funding of the Babbar Khalsa International. The NIA has registered a case No. RC-05/2012/NIA/DLI against Punjab based operatives of Babbar Khalsa International (BKI) based on the allegation that they are receiving funds from UK based BKI operatives to commit terrorist acts in India with active material and logistics support from Pakistan based BKI leaders.' In this regard, about the status of investigation in the matter, NIA has informed that the investigation into the case in India is largely over, and further investigation is pending as the request sent under provisions of the Mutual Legal Assistance Treaty (MLAT) specifically seeking details of funding from any foreign NGO/details of electronic transaction sent to UK and US are pending execution. As the matter of investigation extends to number of foreign countries, investigation in the matter and filing of charge sheet thereof may take a long time. Since the process of

investigation by NIA is already set in motion, the investigation will reach its logical end. Therefore, keeping the Assurance pending for want of completion of investigation perhaps needs review, especially in view of the fact that the thrust of the Question along with the details has already been answered in the reply given to the Question."

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 21st July, 2015 and it was decided not to accede to the request of the Ministry. The Committee accordingly presented their 21st Report (16th Lok Sabha) on 30 November, 2015 and recommended that the matter may be pursued vigorously and NIA may be impressed upon to expedite the process of Investigation till its logical end.

5. However, the Ministry of Home Affairs' vide O.M. No. 1/13012/3/2013-IS.VII dated 21st December, 2016 had again requested to drop the Assurance on the following ground:—

"That about the status of investigation in the matter, NIA has informed that investigation into the case in India has been completed. However, evidence has been sought from UK under the provisions of the Mutual Legal Assistance Treaty (MLAT) which is pending since 17.12.2012. The UK authorities have sought clarifications as well as insisted on an Assurance in respect of 'no death penalty' as a precondition for assistance in the matter. The NIA has sought further consultations, including with the judicial co-operation unit in UK to discuss this issue. The NIA has been in regular communication with the concerned authorities to expedite the process of execution of MLAT request which was sent to UK. Since the process of investigation by NIA is already set in motion, the investigation will reach its logical end. As the matter of investigation extends to foreign country, investigation in the matter and filing of charge sheet thereof may take a long time. Therefore, keeping the Assurance pending for want of completion of investigation perhaps needs review, especially in view of the fact that the thrust of the Question along with the details has already been answered in the reply given to the Question."

6. The above request was once again not acceded to by the Committee at their sitting held on 11 July 2018. The Committee accordingly presented their 86th Report (16th Lok Sabha) on 08 January 2019 and desired to know about of the initiatives taken by the Ministry and the National Investigation Agency (NIA) in the matter as well as the progress made therein.

7. However, the Ministry of Home Affairs vide OM No. 1/13012/3/2013-IS VII dated 22 June, 2020 have stated as under:

"The NIA has informed that it has taken up the matter with UK under the Mutual Legal Assistance Treaty (MLAT) concluded between both countries. This Ministry does not interfere with the investigation process. However, it is submitted that enquiry under MLAT involves two countries and may take its own course."

8. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have once again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 28/07/2020

New Delhi

Annexure

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1327
TO BE ANSWERED ON THE 13TH AUGUST, 2013/SRAVANA 22, 1935 (SAKA)

REVIVAL OF SIKH MILITANCY

1327. SHRI PONNAM PRABHAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that some hostile foreign agencies like ISI are making efforts by way of financing to revive Sikh militancy;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the National Investigation Agency has investigated into the funding of Babar Khalsa International in the recent past; and

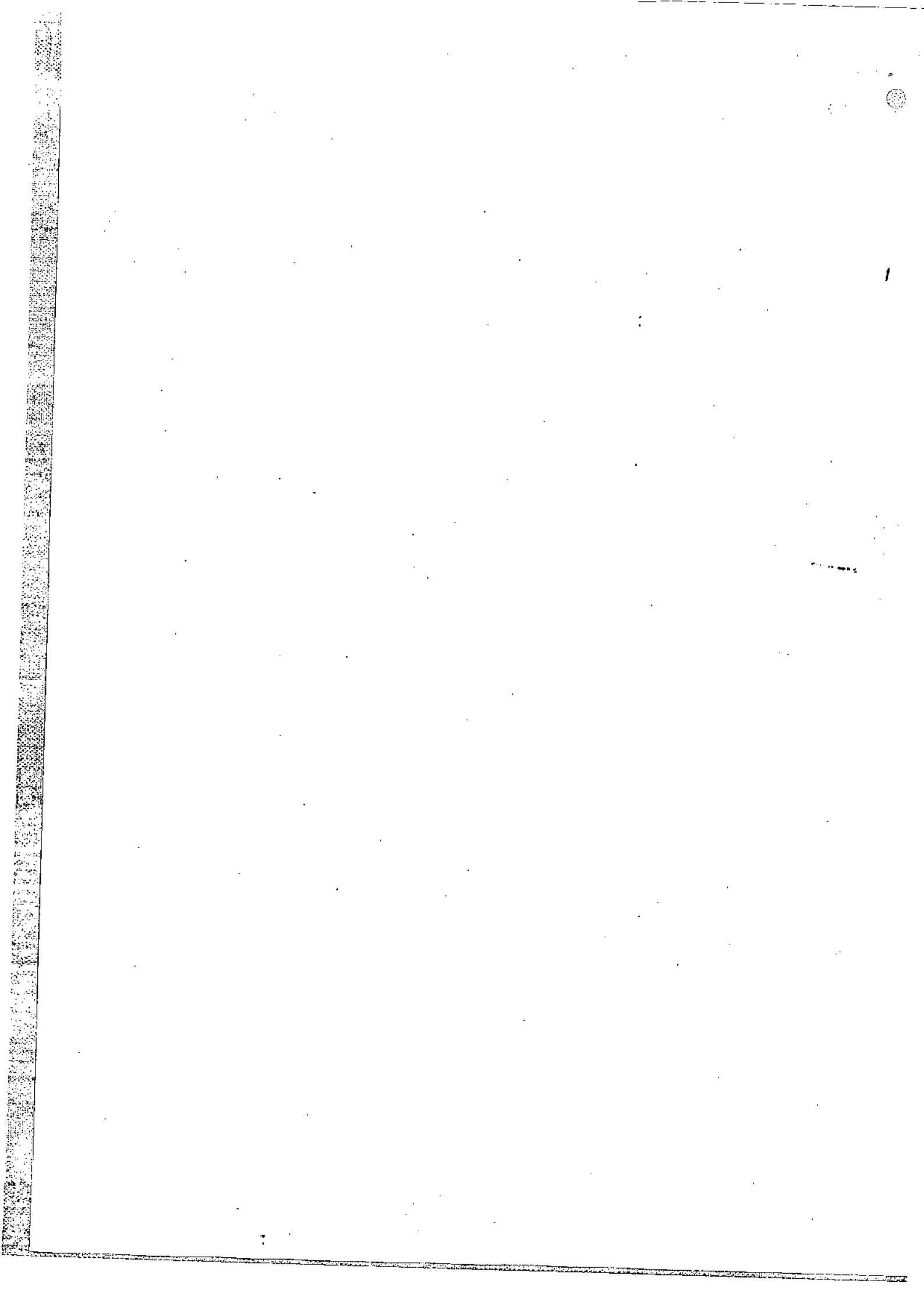
(d) if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH)

(a) & (b): Inputs indicate that ISI operatives are known to have assured moral/ financial support to pro-Khalistan elements for anti-India activities. The Government of India has adopted an integrated approach to counter the attempts to revive militancy which, inter-alia include sustained vigilance along the borders, strengthening of mechanisms for intelligence gathering and sharing. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities.

(c) & (d): The National Investigation Agency (NIA) has been investigating into the funding of the Babbar Khalsa International. The NIA has registered a case No.RC-05/2012/NIA/DLI against Punjab based operatives of Babbar Khalsa International (BKI) based on the allegation that they are receiving funds from UK based BKI operatives to commit terrorist acts in India with active material and logistics support from Pakistan based BKI leaders.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 199

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1002 dated 24.07.2018 regarding "Division of 9th and 10th Schedule Institutions".

On 24 July, 2018, Shri Konakalla Narayana Rao, M.P., addressed an Unstarred Question No. 1002 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. F.No. 16012/11/2018-SR dated 26 June, 2020 have stated as under:

"The Assurance is related with the apportionment of assets and liabilities of Singareni Collieries Company Ltd. (SCCL) and A.P. Heavy Machinery Engineering Ltd. (APHMEL) which are listed under Schedule IX of the A.P. Reorganisation (APR) Act, 2014. The Expert Committee constituted for apportionment of assets and liabilities of institutions listed under Schedule IX of the APR Act, 2014 has submitted its recommendations. However, in view of the objections raised by the Government of Andhra Pradesh and the Government of Telangana, the matter has been referred to the Ministry of Law & Justice for their opinion as the issue involves legal interpretation. After the receipt of opinion of the Ministry of Law & Justice, the matter will require extensive consultation with both the State Governments. Therefore, no specific time frame can be prescribed for fulfilment of Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



1

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Annexure

LOK SABHA
UNSTARRED QUESTION NO. 1002

TO BE ANSWERED ON THE 24TH JULY, 2018 / SHRAVANA 2, 1940 (SAKA)

DIVISION OF 9TH AND 10TH SCHEDULE INSTITUTIONS

1002. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government is drawn to the matter of division of 9th and 10th Schedule Institutions between AP and Telangana as per the AP Reorganisation Act;

(b) if so, the details thereof;

(c) the details of the cotentions of AP and Telangana; and

(d) the steps being taken by the Government to resolve the matters without any further delay?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): An Expert Committee (Smt. Sheela Bhide Committe) has been constituted by the Govt. of Andhra Pradesh (undivided) on the apportionment of the assets, liabilities & employees of the Companies and Corporations listed under Schedule-IX of the A.P. Reorganisation Act, 2014. As per information available, the Committee has submitted its recommendations for apportionment of assets & liabilities and division of employees in respect of 77 and 54 institutions respectively. In respect of Singareni Colliries Company Ltd. (SCCL), Govt. of Andhra Pradesh has

L.S.US.Q NO. 1002 FOR 24.

contended that SCCL should be apportioned between both the States, whereas Govt. of Telangana has raised objection to the recommendation for allotment of Andhra Pradesh Heavy Machinery Engineering Ltd. (APHMEL) to Andhra Pradesh. The matter stand referred to the Expert Committee for its consideration.

The Schedule-X of the APR Act contains the list of training Institutions/Centres, which is governed by Section 75 of the APR Act. Section 75 of the said Act dose not envisage division of Institutions/Centres included in Schedule X.

84

Appendix - XIV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 200

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1524 dated 25.07.2017 regarding "Training for IPS Officer".

On 25 July, 2017, Shri P. Nagarajan, M.P., addressed an Unstarred Question No. 1524 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide OM No.45029/05/2017-IPS.II dated 22 June, 2020 have stated as under:

"The Government of India had decided to amend the IPS (Pay) Rules to incorporate the provisions of Domain Expertise Training programme as a mandatory measures for promotion of IPS officers in various grades. However, during the consultation of State Governments/ Stakeholders, most of the State Governments did not agree to with the draft proposal, therefore, on the basis of inputs received from State Governments/ Stakeholders, the proposal has been modified and Domain based training in mandatory training of MCTP level III and IV for promotion has been withdrawn. "

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1524**

TO BE ANSWERED ON THE 25TH JULY, 2017/ SHRAVANA 3, 1939 (SAKA)

TRAINING FOR IPS OFFICER

1524. SHRI P. NAGARAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to make it mandatory for the Indian Police Service (IPS) officers to undergo training before promotion to make them experts at least in one domain such as anti-terrorism, economic offences or cyber offences etc.;

(b) if so, the details thereof ; and

(c) the time by which it is likely to be implemented?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): Yes, Madam.

(b) & (c): The Government of India is considering to amend the relevant rules to incorporate a provision that an IPS officer should complete specified number of Domain Expertise Training programme of duration of at least one week before their promotion to DIG, IG and ADG. The matter is under examination in consultation with stake holders and modalities are under finalization.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 201

Subject: Request for dropping of Assurance given in reply to Starred Question No. 365 dated 28 March, 2017 (Supplementary by Shri Tathagata Satpathy, M.P.,) regarding "Immigration from Bangladesh"

On 28 March, 2017, Shri Tathagata Satpathy, M.P., addressed a Starred Question No. 365 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Shri Tathagata Satpathy, M.P., *inter-alia* raised the following Supplementary Question:-

"Is the Union Government aware of this (i.e. sand smuggling) and would they like to take any action or because it is Odisha they would like to ignore it? That is my specific question."

3. In reply, the then Minister of Home Affairs *inter-alia* stated as follows:-

"I am talking about the specific incidents of sand, gravel and the other material which the hon. Member mentioned - but we will try to find out information about his concern and try to address it in consultation with the State Government of Odisha."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard the Ministry of Home Affairs *vide* O.M. No.24013/11/Misc/2019-CSR-III dated 25 June, 2020 have stated as under:

"The Assurance given is on a supplementary question regarding illegal mining and smuggling of sand from river Subarnarekha in Odisha. As the matter pertains to the State Government of Odisha, the same has been taken up with Government of Odisha and the Home (Special Section) Department of the State has written to the concerned Department, viz., Steel & Mines Department of the State, on the issue,

'Police' and 'Public order' are State subjects under the Seventh Schedule of the Constitution of India and State Governments are responsible for prevention

detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. It is an on-going process for a State Government to make efforts to check crimes in their territory."

6. In view of the above, the Ministry, with the approval of the Minister for Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

New Delhi:

Dated: 28/07/2020

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
STARRED QUESTION NO. *365

TO BE ANSWERED ON THE 28th MARCH, 2017 / CHAITRA 7, 1939 (SAKA)

IMMIGRATION FROM BANGLADESH

*365. SHRI TATHAGATA SATPATHY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been large scale immigration of Bangladeshi citizens to different parts of Odisha including Balasore district and if so, the details thereof;
- (b) whether this action of infiltration has endangered the borders;
- (c) if so, the details thereof and the corrective steps taken by the Government in this regard; and
- (d) whether any scheme is under consideration of the Government for the development of border areas of Odisha and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJITU)

(a) to (d) : A statement is laid on the table of the House.



STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO. *365 FOR
ANSWER ON 28.03.2017

(a): As per the available information around 3700 such immigrants have been identified in Odisha.

(b) & (c): Though they have been found involved in cases of petty theft, illegal fishing etc., there have been no reports of involvement of these migrants in any major crime. Illegal migrants, when detected, are dealt with as per provisions of the law which include measures to deport them in accordance with the Foreigners Act, 1946. These powers have been delegated to the State Governments/UT administrations with effect from 24.04.2014. As per the procedure, the States/UTs are required to set up a Special Task Force in each district to detect, identify and intercept illegal migrants and set up detention centres for such suspected illegal immigrants pending their deportation.

(d): Odisha has a coastline of about 476 kilometres for which the Government is implementing a comprehensive and integrated Coastal Security Scheme to strengthen security infrastructure and capabilities of the police in the Coastal States. Under this Scheme in Phase-I, State Govt. of Odisha has been provided 5 Coastal Police Stations with 15 boats/vessels, 25 vehicles and in Phase-II, 13 Coastal Police Stations with 26 boats/vessels, 5 jetties, 39 vehicles have been sanctioned.

(Q. 365)

SHRI TATHAGATA SATPATHY: Madam, Odisha has a long coastline of about 476 plus kilometres. There are reports which regularly come out in the local media, of contraband being brought in by the sea route. Illegal fishing is continuing there as also aliens are there in one district of Kendrapara. The Government estimate of aliens is around 3,987 who have settled there along the coast; in Jagatsinghpur, the estimate is around 1,649 people who have settled there. Most of them are from Bangladesh. But, now reports say that people from other countries are also moving in and settling along the Odisha coast. I would like to know whether the Government has any concrete plans to keep a watch, surveillance or tighten the Coast Guard along the Odisha coastline. What positive steps have they thought of taking especially focused on Odisha?

SHRI KIREN RIJJU: Madam Speaker, the hon. Member has rightly pointed out that Odisha has been facing certain encroachments from the illegal migrants, maybe through the coastal region or through the land route. We all know that the illegal migrants from Bangladesh are spread across the country. In 2014, the Government of India has issued a direction to all the State Governments to constitute a Special Task Force in every district especially those that are being seen as a potential area where illegal Bangladeshis are coming and settling. The hon. Member mentioned about Kendrapara where the largest number of illegal Bangladeshis are found. That is a coastal region. I would rather seek the support of the hon. Member and the State Government in this regard. Since the authorization for detection, identification and interception is with the State Government, we have to work in close coordination. The Central agencies are there to ensure that the porous borders are taken care of. The coastal security measures especially the comprehensive and integrated coastal security measures adopted by the Government of India need to be supported by the State Government. So, it is a combined effort. I would agree that Odisha is facing a problem. I feel that it is not a situation that is very alarming.

SHRI TATHAGATA SATPATHY: Madam, my second supplementary is slightly removed from the main question. This is something that is happening the other way round. In Balasore District there is an area called Jaleswar where we have a River called Subarnarekha. Every day, tonnes of sand is being smuggled out by smugglers not so much from Arunachal but mostly from other border State of West Bengal and dumped across the border in Bangladesh. We would be very happy if it goes to the North East. But, it is mostly going into Bangladesh.

And this sand contains very valuable minerals. So, the State Government is losing a lot of revenue. Is the Union Government aware of this and would they like to take any action or because it is Odisha they would like to ignore it? That is my specific question.

HON. SPEAKER: You do not say something like 'because it is Odisha'.

SHRI KIREN RIJU: The hon. Member always expresses a special concern about the North-East whenever he delivers a speech or puts a question and I thank him for that. But the concern which he has raised is something not in our purview or not in the knowledge of the Home Ministry right now - I am talking about the specific incidents of sand, gravel and the other materials which the hon. Member mentioned - but we will try to find out information about his concern and try to address it in consultation with the State Government of Odisha.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 202

Subject: Request for dropping of Assurances given in replies to (i) Unstarred Question No. 3264 dated 01.01.2019 regarding "High Level Committee on Mob Lynching"; and (ii) Unstarred Question No. 3764 dated 16.07.2019 regarding "Prevention of Lynching".

The above Questions were asked by Dr. Shashi Tharoor, M.P., and Shri K. Muraleedharan and Shri Thol Thirumaavalavan, MPs, respectively to the Minister of Home Affairs. The texts of the Questions along with the replies of the Ministers are as given in the Annexures I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurances are yet to be implemented.
3. In this regard, the Ministry of Home Affairs vide OM No. 15018/48/2018-CSR.III and 15018/34/2019-CSR.III dated 25 June, 2020 have stated as under:

"The Hon'ble Supreme Court in its Judgment dated 17.07.2018 in Writ Petition (civil) No. 754 of 2016 in the matter of Tehseen S. Poonawalla vs Union of India and Others has stated that, 'we think it appropriate to recommend to the legislature, that is, the Parliament, to create a separate offence for lynching and provide adequate punishment for the same'.

The Ministry of Home Affairs has written a letter to the Governor/Lt. Governor/Chief Minister/Administrator of all States/UTs regarding review of existing Criminal Laws viz. Indian Penal Code, Code of Criminal Procedure, Arms Act, Narcotic Drugs and Psychotropic Substance Act, etc. with the view to make them relevant to the contemporary law & order situation as well as to provide speedy justice to the vulnerable sections of the society. The Ministry of Home Affairs has also written a letter to the Hon'ble Chief Justice of India, Hon'ble Chief Justices of various High Courts, Bar Council of India, Bar Council of various States and to various Universities / Institutes for legal studies to give suggestions keeping in mind contemporary needs and aspirations of the people. Government of India intends to create a citizen-centric legal structure that prioritizes to secure life and preserve human rights. To

review the existing Criminal Laws, an expert Committee under the Chairmanship of Prof. (Dr.) Ranbir Singh, Vice President, National Law University, has been constituted in the Ministry of Home Affairs on 2nd March, 2020. Further, it is to state that evolution and change in Law is an on-going continuous process based on the contemporary societal needs; therefore, any change in the Law or amendment in the statute requires wide-ranging consultations. Giving a time frame for passage of any bill or amendment in Law does not seem feasible. Therefore, Assurance cannot be fulfilled in time-bound manner."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurances.

The Committee may consider.

Dated:- 28/07/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 3264

TO BE ANSWERED ON THE 01ST JANUARY, 2019 / PAUSHA 11, 1940 (SAKA) /
HIGH LEVEL COMMITTEE ON MOB LYNCHING

3264. DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the High Level Committee (HLC) chaired by the Union Home Secretary on mob lynching has made recommendations to the Group of Ministers (GoM) headed by the Union Home Minister to curb mob lynching;
- (b) if so, the details thereof;
- (c) whether each recommendation has been accepted or rejected;
- (d) if so, the reasons for such acceptance or rejection;
- (e) the number of meetings held by the HLC and the GoM on the issue of mob lynching including the dates on which such meetings were held along with the issues discussed and decisions arrived at in this regard;
- (f) whether the Government has drafted a Bill to curb mob lynching and vigilante groups; and
- (g) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

- (a) to (g): Government constituted a Group of Ministers (GoM) headed by the Union Home Minister to deliberate in the matter and make recommendations. The Committee under the Chairmanship of Union Home Secretary was constituted to assist and provide inputs to the Group of Ministers. The Group of Ministers has since met and is seized of the matter.



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 3764

TO BE ANSWERED ON THE 16th JULY, 2019/ ASHADHA 25, 1941 (SAKA)
PREVENTION OF LYNCHING

3764. SHRI K. MURALEEDHARAN:

SHRI THOL THIRUMAAVALAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any steps for implementing the Supreme Court directives regarding the Prevention of mob lynching issued in Tehseen Poonawala Vs Union of India case in July, 2018;

(b) if so, the details thereof;

(c) whether the Government has set up any committee to look into the issue of lynching in the country; and

(d) if so, the details of the deliberations in the meetings of the said committee and the outcome thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) & (b) : The Central Government has issued advisories dated 23.07.2018 and 25.09.2018 to the State Governments/ UT Administrations for taking measures to curb incidents of mob lynching in the country. The Government through audio-visual media has also generated public awareness to curb the menace of mob lynching. The Government has also sensitized the service providers to take steps to check the propagation of false news and rumours on social media having potential to incite mob violence and lynching.

(c) & (d) : The Government constituted a Group of Ministers (GoM) to deliberate in the matter and make recommendations. The Group of the Ministers has since met and is seized of the matter.

Appendix - XVII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 203

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2556 dated 10.05.2016 regarding "Scheme for Infrastructure Development."

On 10 May, 2016, Shrimati Kamla Devi Paatile, M.P., addressed an Unstarred Question No. 2556 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
3. The Ministry of Home Affairs *vide* O.M. File No. 13012/12/2016 LWE-I dated 07 December, 2016 had requested to drop the Assurance on the following grounds:-

"That out of 08 critical bridges, 02 bridges have been completed, construction of 04 bridges is in progress and process for awarding of 02 bridges is under finalization. Completion of all the bridges may take 2 to 3 years' time. Therefore, it will not be appropriate to keep the Assurance pending for such a long time."
4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 15 May, 2017. The Committee accordingly presented their Seventieth Report (16th Lok Sabha) on 04 January, 2018 and observe that the matter of construction of bridges in Naxal affected areas is of crucial importance considering the scant infrastructure in LWE affected districts and needs to be pursued vigorously to bring to its logical conclusion. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.
5. However, the Ministry of Home Affairs *vide* O.M. File No. 13012/12/2016 LWE-I dated 25 November, 2019 have stated as under:-

"The scheme envisages construction of roads & bridges in core areas of left wing extremists influence. However, with rigorous efforts, four critical bridges have been completed till date. But security concerns arising out of influence of left wing extremism in these areas has resulted in slow progress. Therefore, States have not been able to give/stick to the fixed time lines."
6. The Ministry of Home Affairs *vide* O.M. File No. 13012/12/2016 LWE-I dated 08 May, 2020 have further submitted that out of 08 critical bridges being constructed under the scheme Road Requirement Plan

(RRP-I), 06 bridges have been completed. Construction of remaining 02 bridges are at various stages.

7. In view of the above and security scenario in the area and also in view of prevailing lockdown, the Ministry, with the approval of the Minister of Home Affairs, have again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 28/07/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. †2556
TO BE ANSWERED ON THE 10TH MAY, 2016/VAISAKHA 20, 1938 (SAKA)
SCHEME FOR INFRASTRUCTURE DEVELOPMENT

†2556. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of schemes being implemented for development of infrastructure in Naxal affected regions of the country including Chhattisgarh;
- (b) whether naxalites/maoists create hurdles/obstruction in implementation of these development schemes;
- (c) if so, the details thereof and the reaction of the Government thereto along with the action taken to ensure timely implementation of these schemes;
- (d) whether the Government proposes to include 3 to 4 per cent amount in the cost of such schemes as a security component and provide the same to the State Governments; and
- (e) if so, the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): The Government of India has been implementing various developmental schemes through its different Ministries/Departments for creating infrastructure in the LWE affected regions of the country including Chhattisgarh. Some of such schemes are Road Requirement



Plan-I (RRP-I), Construction of fortified Police Stations, Mobile Towers and Pradhan Mantri Gram Sadak Yojana (PMGSY) etc. Details of these schemes are given below:

(i) Road Requirement Plan-I (RRP-I): This scheme is being implemented by the Ministry of Road Transport & Highways for improving road connectivity in 34 most LWE affected districts. This scheme envisages 5,422 Km road lengths. Up to 31.03.2016, total 3,972 Km road lengths have been completed. Besides, 08 critical bridges are also being constructed of which 01 has been completed and 07 are in progress at various stages.

(ii) 01 ITI and 02 Skill Development Centres (SDCs) are being established in each of 34 LWE affected districts of 9 States under the Skill Development Scheme of the Ministry of Skill Development and Entrepreneurship.

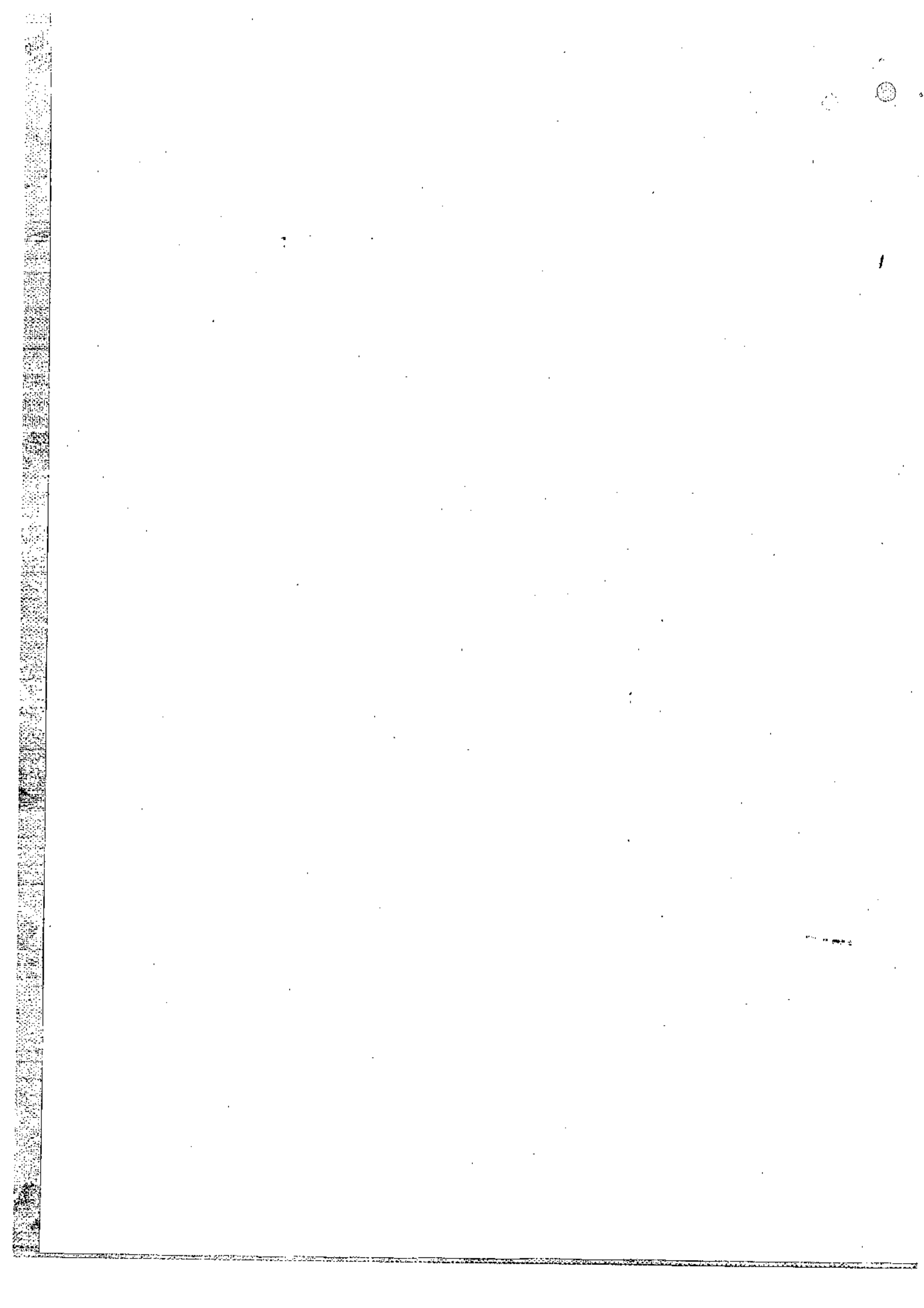
(iii) **Construction of fortified Police Stations:** This scheme envisages construction of 400 fortified Police Stations in 10 LWE affected States @ of Rs. 2.00 crore per police station with funding pattern 80 (Central share):20 (State share) basis. Construction of 301 Police Stations have been completed till 19.04.2016.

(iv) **Construction of Mobile Towers:** The Department of Telecom has been implementing the scheme for construction of 2,199 mobile towers in 10 LWE affected States of which 1,748 mobile towers have been put on air up to 02.05.2016.

(b) to (e): The Left Wing Extremists often oppose any development activities in the areas of their influence and try to obstruct the implementation of the schemes. Consequently, some projects are delayed beyond their scheduled time. However, as and when such incidents come into the notice of the Government, adequate security is provided by deployment of Security Forces. Besides, the Government has provided various relaxations for taking up the works in LWE affected areas ensuring early and timely completion of the projects. These relaxations include

L.S.US.Q.NO.2556 FOR 10.05.2016

accepting of tenders up to 10% higher of the updated cost, splitting the works in smaller parts, awarding of works on nomination basis, separate Schedule of Rates (SoR), extended completion period and general exemption upto 5 hectare forest land under the Forest (Conservation) Act, 1980.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 204

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 93 dated 11.12.2018 regarding "Central Investigation Agency".

On 11 December, 2018, Shri Muthamsetti Srinivasa Rao (Avanthi), M.P., addressed an Unstarred Question No. 93 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. No. 13012/14/2018-IS-IV dated 31 October, 2019 have stated as under:

"There are full-fledged and professionally competent Central Investigation Agencies set up by Government of India, such as Central Bureau of Investigation, National Investigation Agency, Enforcement Directorate etc., which have a self-contained statutory charter of duties and functions. In view of this, further legislation at this point is not contemplated."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 93

TO BE ANSWERED ON THE 11TH DECEMBER, 2018/AGRAHAYANA 20, 1940 (SAKA)

CENTRAL INVESTIGATION AGENCY

93. SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):

Will the Minister of HOME AFFAIRS be pleased to state:

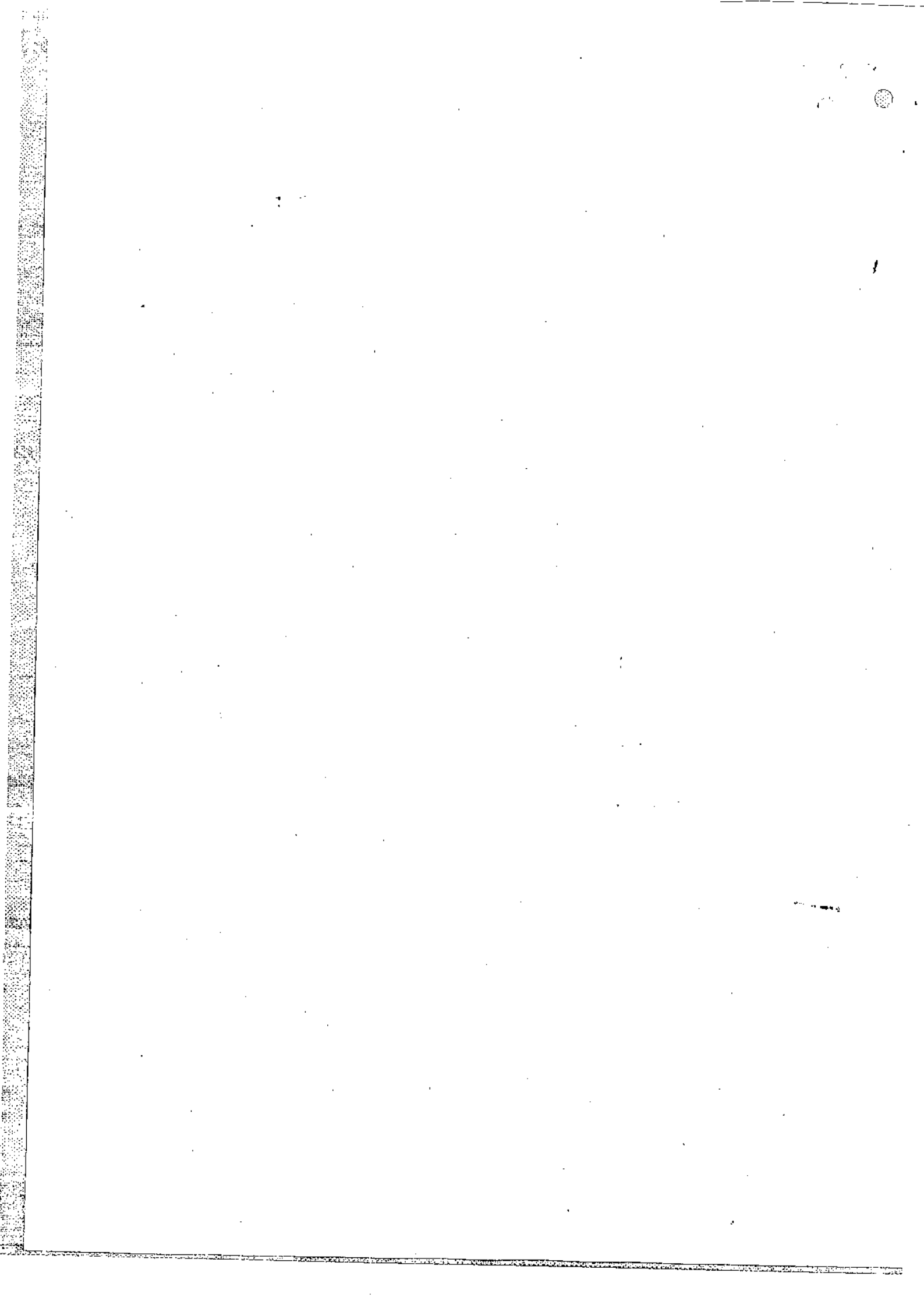
(a) whether the L.P. Singh Committee had recommended as far back in 1978, enactment of a comprehensive central legislation to remove the deficiency of not having a central investigative agency with a self-sufficient statutory charter of duties and functions; and

(b) if so, the details thereof and the reasons for not enacting the same?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (b) : The information is being collected and will be laid on the table of
the House.



Appendix - XIX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 205

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1487 dated 12.02.2019 regarding "Prevention of Damage to Public Property (PDPP) Act".

On 12 February, 2019, Shri E. T. Mohammed Basheer, M.P., addressed an Unstarred Question No. 1487 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. No. 15018/12/2019 - CSR.III dated 25 June, 2020 have stated as under:-

"The proposed amendments in the Prevention of Damage to Public Property Act, 1984 contains various contentious issues and compliance of United Nations Convention on the Civil and Political Rights is also involved. Therefore, the PDPP Act has been referred for examination to an Expert Committee constituted in Ministry of Home Affairs on 02.03.2020 to review the existing Criminal Laws under the Chairmanship of Prof. (Dr.) Ranbir Singh, Vice President, National Law University. The Committee has also been requested to consider whether the provisions of this Act can be included in the existing provisions of the IPC/CrPC by amending relevant sections and thereafter to repeal this short Act.

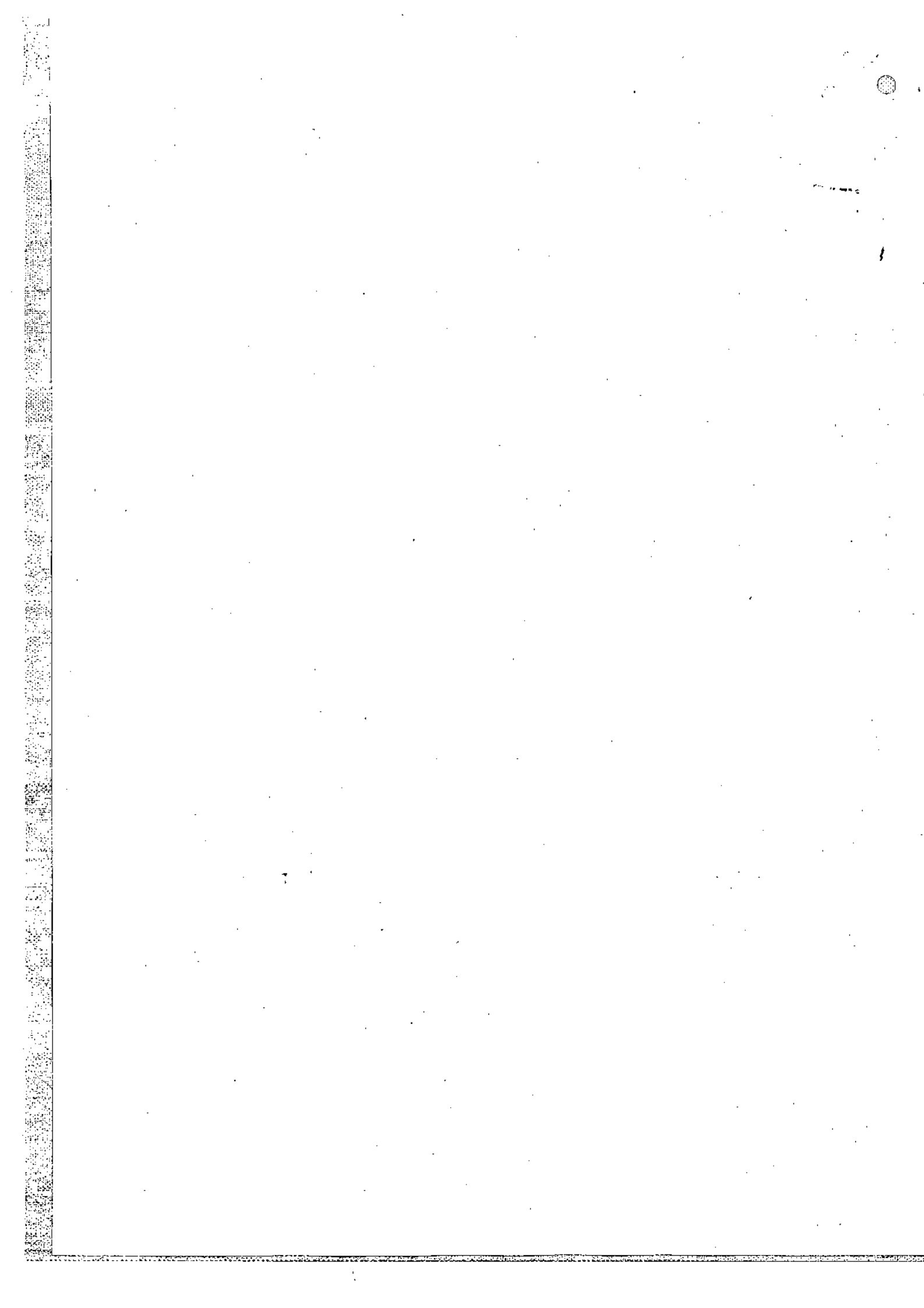
Further, it is to state that evolution and change in Law is an on-going continuous process based on the contemporary societal needs; therefore, any change in the Law or amendment in the statute requires wide-ranging consultations. Giving a time frame for passage of any Bill or amendment in Law does not seem feasible. Therefore, Assurance cannot be fulfilled in time-bound manner."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1487

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)
PREVENTION OF DAMAGE TO PUBLIC PROPERTY (PDPP) ACT

1487. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has set up a Committee to examine modalities to be adopted to make the Prevention of Damage to Public Properties (PDPP) Act, 1984 more effective;

(b) if so, whether the Committee has submitted its recommendations; and

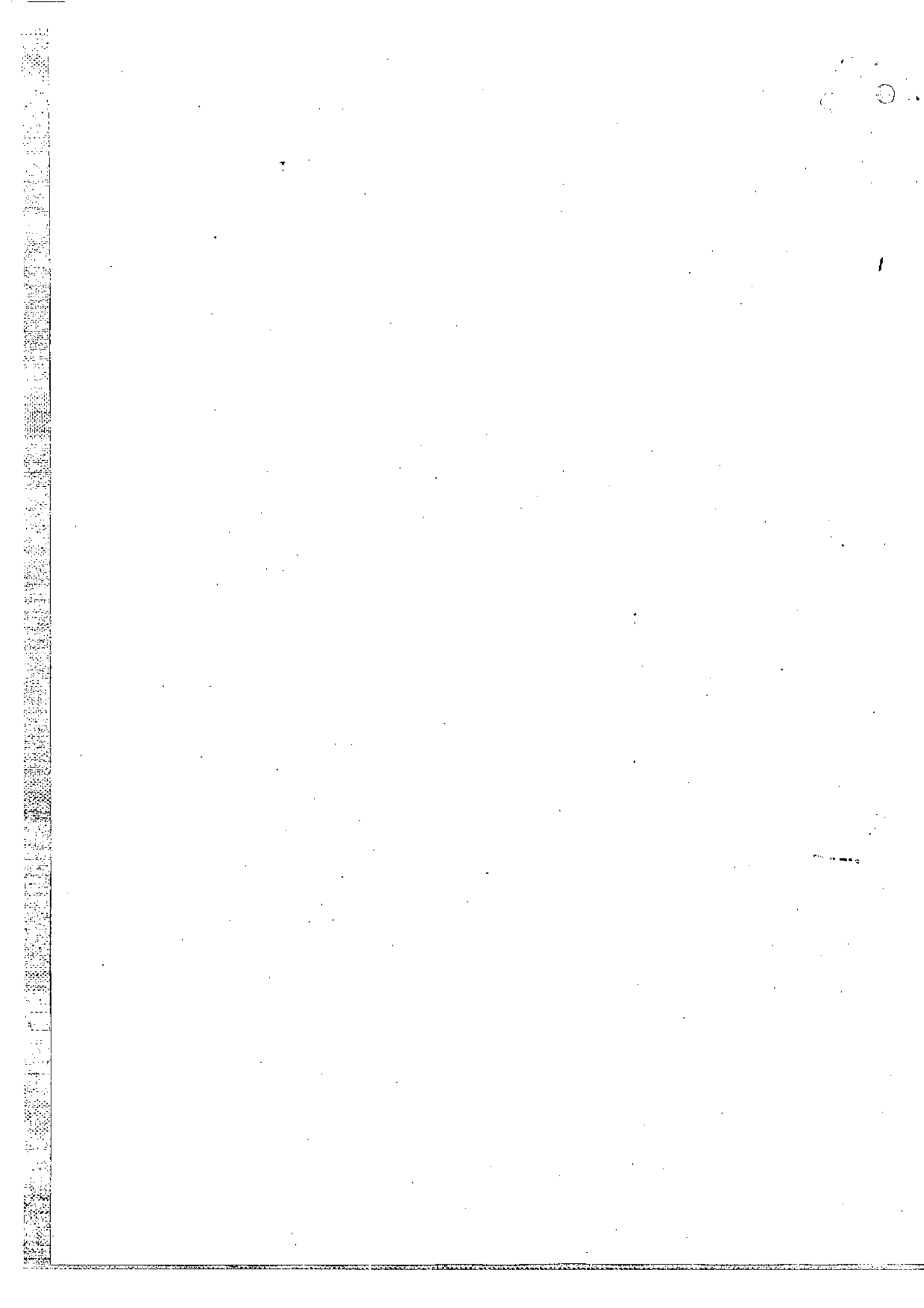
(c) if so, the programme of action proposed by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): Yes, Madam.

(c): Amendments in the Prevention of Destruction of Public Property Act, 1984 are under consideration of the Government in consultation with stakeholders.



Appendix - SX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 206

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1779 dated 02.07.2019 regarding "Investigation into Pulwama Terror Attack".

On 02 July, 2019, Shri Manish Tiwari, M.P., addressed an Unstarred Question No. 1779 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. F. No. 13012/03/2019/NIA dated 19 June, 2020 have stated as under:

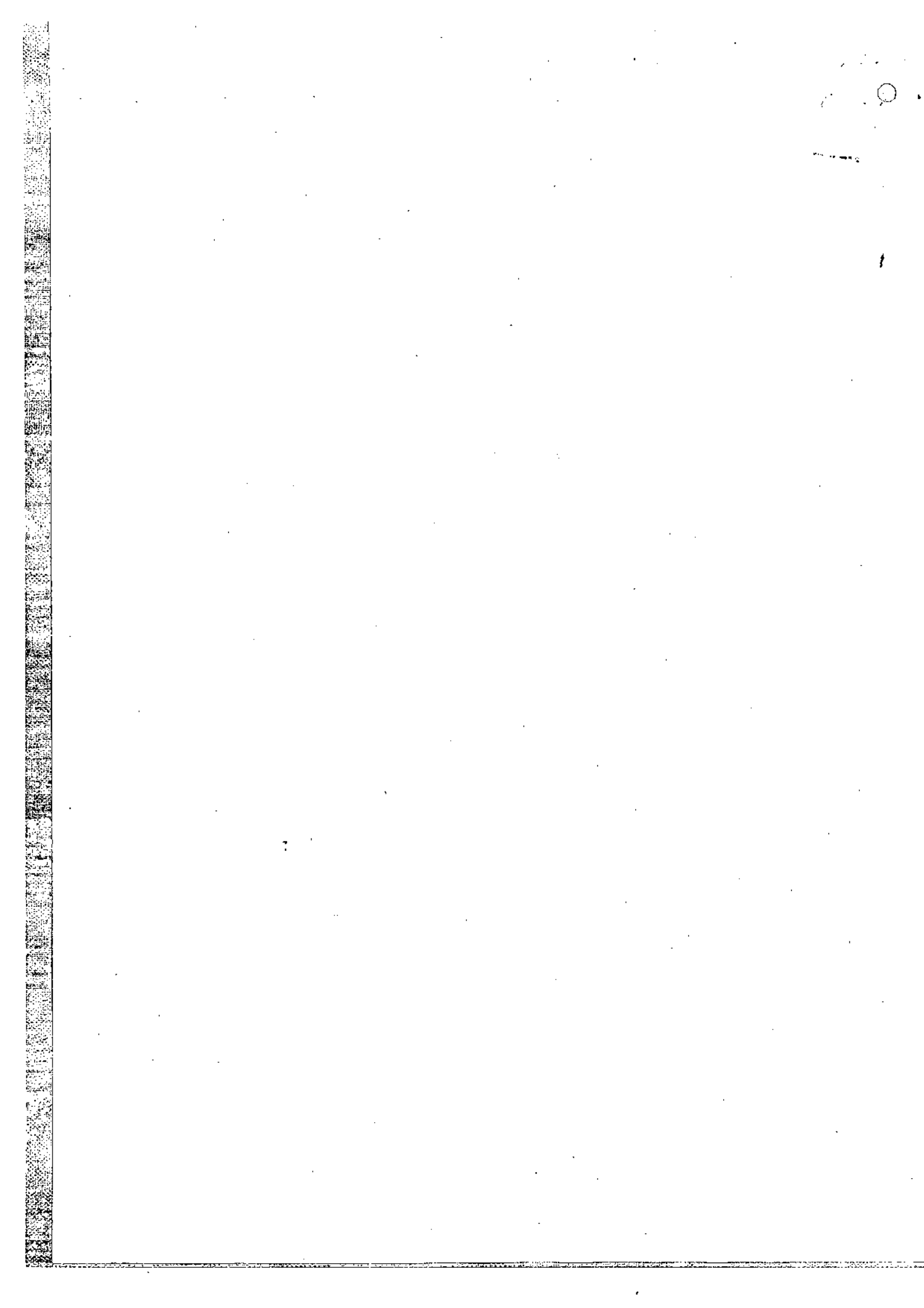
"Since Court of Inquiry in the above case is still under progress and it is not possible to fulfill the Assurance till completion of Court of Inquiry."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1779**

**TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)
INVESTIGATION INTO PULWAMA TERROR ATTACK**

1779. SHRI MANISH TIWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of progress made so far with regard to the investigations into the Pulwama Terror attack that occurred on 14th of February, 2019;

(b) the number of accused identified and arrested in this regard;

(c) whether one of the terrorists responsible for the Pulwama terror attack was killed in an encounter with the security forces as reported by a section of the press on 11th of March '2019';

(d) if so, the details thereof;

(e) whether the CRPF has constituted a Court/Board of Inquiry to go into the security lapses that resulted in the deaths of 40 CRPF personnel and if so, the details thereof; and

(f) whether any CRPF officer/officers have been held responsible for the security lapses and if so, the details of action taken against such officers?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a): Investigations by NIA have revealed linkage of the terrorist module of the proscribed terrorist organization Jaish-e-Mohammed, which was responsible for planning and execution of this attack.

(b): Out of five accused, one was a suicide bomber. One accused was arrested, while two others have been neutralized during pro-active engagement by the security forces.

(c) & (d): One of the accused Mudasir Ahmad Khan @ Mohammed Bhai, was neutralized during pro-active engagement by the security forces.

(e) & (f): Court of Inquiry is ordered in such cases to look into various aspects. Accordingly, a Court of Inquiry has been ordered by CRPF.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 207

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3734 dated 16.07.2019 regarding "Inter-State Council".

On 16 July, 2019, Shri Kanumuru Raghu Ramakrishna Raju, M.P., addressed an Unstarred Question No. 3734 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. No. 15018/32/2019-CSR-III dated 25 June, 2020 have stated as under:-

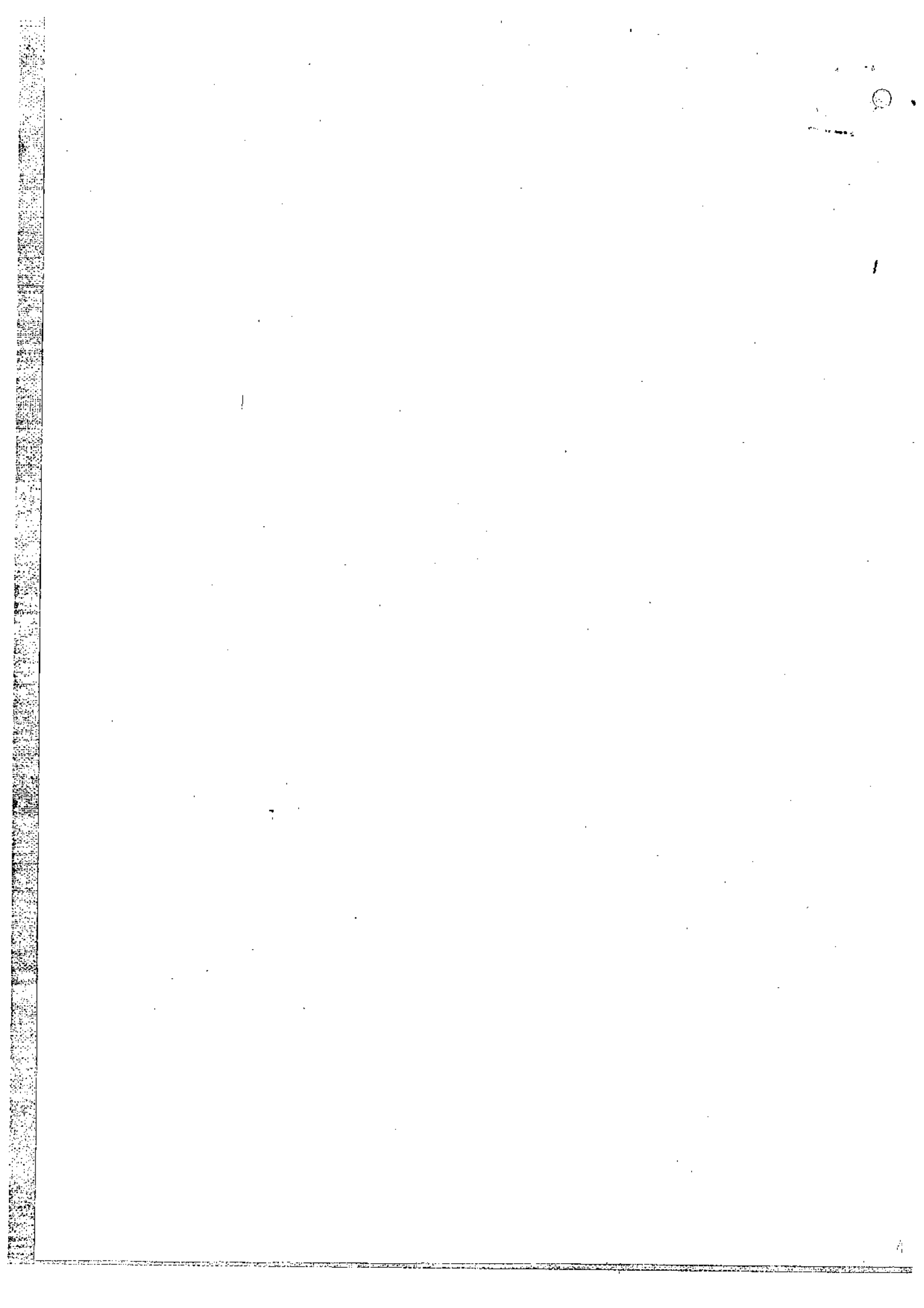
"Considering the divergence in opinion, the Standing Committee recommended that various views expressed in the meeting may be placed before the Inter-State Council for wider consultation and decision. It is to state that the changes in the Constitution or any Law/Statute is an on-going continuous process based on contemporary societal needs and requires wide ranging consultations. Thus giving a time frame for such an amendment does not seem feasible."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Annexure

LOK SABHA
UNSTARRED QUESTION NO. 3734

TO BE ANSWERED ON THE 16th JULY, 2019/ ASHADHA 25, 1941 (SAKA)
INTER-STATE COUNCIL

3734. SHRI KANUMURU RAGHU RAMA KRISHANA RAJU:

Will the Minister of HOME AFFAIRS be pleased to state:

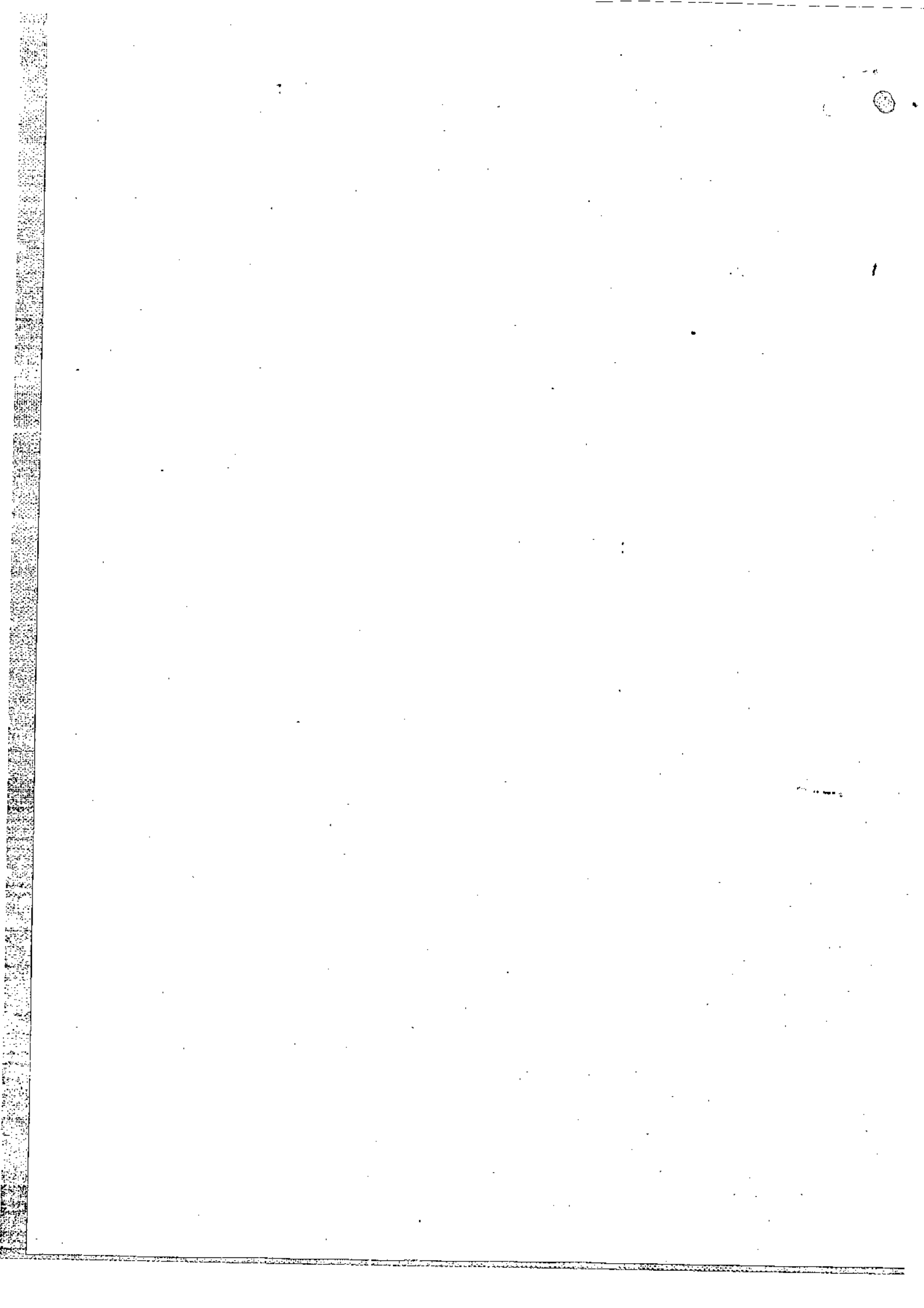
- (a) whether the 12th Inter-State Council Standing Committee Meeting has been held recently at Delhi and if so, the details thereof;
- (b) whether the State Government of Andhra Pradesh has made a demand to the Committee to include environment which is now in the Central list, in the concurrent list and if so, the detail thereof; and
- (c) the response of the Union Government to such request?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) & (b) : The 12th & 13th Meetings of the Standing Committee of Inter-State Council were held on 25.11.2017 and 25.05.2018 respectively. During the 13th meeting, Recommendation No. 6.1.01 of the Punchhi Commission regarding inclusion of the subject 'Environment, Ecology and Climate Change' in the Union List was discussed. The Finance Minister, Government of Andhra Pradesh, who attended the meeting on behalf of the Chief Minister, averred that this subject may be included in the Concurrent List.

(c): Considering the divergence in opinions, the Standing Committee recommended that various views expressed in the meeting may be placed before the Inter-State Council for wider consultation and decision.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 208

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3543 dated 11.08.2015 regarding "Mumbai Police Officers".

On 11 August, 2015, Shri Nana Patole, M.P., addressed an Unstarred Question No. 3543 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide O.M. No. 15018/51/2015-CSR.III dated 25 June, 2020 have stated as under:

"The report was called from Government of Maharashtra. Government of Maharashtra vide their letter No. IPS-0216/C.R.91/Pol-1 dated 29.05.2018 forwarded a copy of report submitted by Shri Rakesh Maria, the then Commissioner of Police. In this report, Shri Rakesh Maria mentioned that he had informed (late) Shri R.R. Patil, the then Home Minister about his meeting with Shri Lalit Modi. Further, the State Government mentioned that the clarification submitted by Shri Rakesh Maria was under examination and under consideration at Government level. Thereafter, this Ministry has issued many reminders, last being dated 28.02.2020, to the State Government but report is awaited."

4. In view of the above and the issue as primarily concerns with the State Government of Maharashtra, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020
New Delhi

10

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.3543

TO BE ANSWERED ON THE 11TH AUGUST, 2015/ SHRAVANA 20, 1937 (Saka)

MUMBAI POLICE OFFICERS

†3543. SHRI NANA PATOLE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the meeting of the Mumbai Police Commissioner with an accused of the IPL scam in London without the permission of the Union Government and State Government;

(b) if so, the details thereof;

(c) whether the Union Government has conducted any inquiry in this regard; and

(d) if so, the details and the outcome thereof along with the action taken by the Union Government against the officers involved in such irregularities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): The 'Police' and 'Public Order' are the State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies. Such visits are governed by the All India Service Rules. The State Government has been requested to furnish its report.

100
A

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
 (2019-2020)
 (SEVENTEENTH LOK SABHA)
 TENTH SITTING
 (30.07.2020)

The Committee sat from 1430 hours to 1510 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey

SECRETARIAT

- | | | |
|----|----------------------------|--------------------|
| 1. | Shri Pawan Kumar | - Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - Director |
| 3. | Shri S.L. Singh | - Deputy Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 25 Memoranda containing

requests received from various Ministries/Departments for dropping of 38 pending Assurances and for taking oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports). The Committee then took up the said 25 Memoranda (Memorandum Nos. 184 to 208) for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 34 Assurances as per details given in Annexure-I and to pursue the remaining 04 Assurances as per details given in Annexure-II* for implementation by the Ministry/Department concerned.

XXXXX

XXXXX

XXXXX

XXXXX

XXXX

The Committee then adjourned.

* Not enclosed

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 30.07.2020.

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
1.	188	(i) USQ No. 2812 dated 11.05.2016 (ii) USQ No. 485 dated 20.07.2016	Housing and Urban Affairs	(i) Unauthorized Colonies (ii) Regularization of Unauthorised Colonies
2.	189	SQ No. 201 dated 01.08.2016 (Supplementary by Shri Bhartruhari Mahtab, M.P.)	Culture	Project Mausam
3.	190	General Discussion dated 02.08.2016 by Shri Dinesh Trivedi, M.P.	Railways	Approval of the First Report of Railway Convention Committee (2014)
4.	191	(i) USQ No. 1307 dated 23.11.2016 (ii) USQ No. 1657 dated 26.07.2017 (iii) USQ No. 857 dated 20.12.2017	Development of North Eastern Region	(i) Mobile Air Dispensary (ii) Air Clinics (iii) Mobile Air Dispensary
5.	192	(i) USQ No. 2683 dated 28.08.2012 (ii) USQ No. 415 dated 26.02.2013	Home Affairs	(i) National Population Register (ii) Issuance of Identity Cards

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
		(iii) USQ No. 1450 dated 06.03.2013		(iii) Overlapping of Aadhaar and NPR
		(iv) USQ No. 2446 dated 12.03.2013		(iv) National Population Register
		(v) USQ No. 2622 dated 13.03.2013		(v) Dispute on Issuance of UID Card
		(vi) USQ No. 725 dated 10.12.2013		(vi) Issuance of MNIC
		(vii) USQ No. 3922 dated 18.02.2014		(vii) Identity Cards to Nomadic Tribes
		(viii) USQ No. 3399 dated 17.03.2015		(viii) Issuance of Identity Card
		(ix) USQ No. 4380 dated 21.04.2015		(ix) Issuance of MNIC
		(x) USQ No. 1228 dated 28.07.2015		(x) Issuance of Identity Card
6.	193	USQ No. 1948 dated 17.12.2013	Home Affairs	Conviction of Italian Marines
7.	194	USQ No. 1428 dated 25.07.2017	Home Affairs	Fitness Level for IPS Officers
8.	195	USQ No. 233 dated 25.11.2014	Home Affairs	Fake Encounters
9.	196	USQ No. 1414 dated 25.07.2017	Home Affairs	Amendment in Service Rules
10.	197	USQ No. 1274 dated 18.12.2018	Home Affairs	Merger of Manipur State

SI No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
11.	198	USQ No. 1327 dated 13.08.2013	Home Affairs	Revival of Sikh Militancy
12.	199	USQ No. 1002 dated 24.07.2018	Home Affairs	Division of 9th and 10th Schedule Institutions
13.	200	USQ No. 1524 dated 25.07.2017	Home Affairs	Training for IPS Officer
14.	201	SQ No. 365 dated 28.03.2017 (Supplementary by Shri Tathagata Satpathy, M.P.)	Home Affairs	Immigration from Bangladesh
15.	202	(i) USQ No. 3264 dated 01.01.2019 (ii) USQ No. 3764 dated 16.07.2019	Home Affairs	(i) High Level Committee on Mob Lynching (ii) Prevention of Lynching
16.	203	USQ No. 2556 dated 10.05.2016	Home Affairs	Scheme for Infrastructure Development
17.	204	USQ No. 93 dated 11.12.2018	Home Affairs	Central Investigation Agency
18.	205	USQ No. 1487 dated 12.02.2019	Home Affairs	Prevention of Damage to Public Property (PDDPP) Act
19.	206	USQ No. 1779 dated 02.07.2019	Home Affairs	Investigation into Pulwama Terror Attack
20.	207	USQ No. 3734 dated 16.07.2019	Home Affairs	Inter-State Council
21.	208	USQ No. 3543 dated 11.08.2015	Home Affairs	Mumbai Police Officers

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
FIRST SITTING
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX
 XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

